

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

Original Application No.40 of 2022

IN THE MATTER OF:

P.Eswara Rao

S/o. Nageswara Rao.
R/o Vooderu, Anakapalli M,
Vishakapatnam Dist,
AP-531032 Mobile No. 9908865846
Mail: advsravan@gmail.com

....Applicant

VERSUS

1. Union of India Rep. by its Secretary
Union Ministry of Environment, Forest & CC
Indira Paryavaran Bhavan New Delhi-110003
Mail: secy-moef@nic.in
Phone: 011 24695262,24695265. And 10 others

..... Respondent

**REPORT FILED BY THE 3rd & 9th RESPONDENT MINES
DEPARTMENT**

Date: 06.07.2023



M/s MADHURI DONTI REDDY

ADVOCATE

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

T.T.D. SUPREME COURT OF INDIA

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

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[Counsel for 3th & 9th Respondent](#)

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It is certified that all the documents contained in the above annexure are true copies.

Date: 06.07.2023


Director of Mines & Geology
Govt. of Andhra Pradesh
Ibrahimpattam, Vijayawada.

Director of Mines & Geology
Govt. of Andhra Pradesh
Ibrahimpattam, Vijayawada.

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Mail: advsravan@gmail.com

....Applicant

VERSUS

1. Union of India Rep. by its Secretary
Union Ministry of Environment, Forest & CC
Indira Paryavaran Bhavan New Delhi-110003
Mail: secy-moef@nic.in
Phone: 011 24695262,24695265.

2. State Environment Impact Assessment Authority.
Rep. by its Member Secretary
D.No.33-26-14 D/2, Near Sunrise
Hospital, Pushpa Hotel center,
Chalamavari Street,Kasturibaipet, Vijayawada-520010
membersecy@appcb.gov.in, Ph.08662463202.

3. State of Andhra Pradesh
Rep. By its Chief Secretary.
Secretariat Velagapudi Guntur District, AP-522503
Mail: cs@ap.gov.in, Ph: 08632444461.

4. State of Andhra Pradesh
Rep. by its Director of Mines Department
D. No. 7-104, B Block, 5th and 6th Floors.
Ibrahimpattam, Vijayawada Andhra Pradesh-521456
Mail: admin@apmines.gov.in/directormines@yahoo.co.in
Mobile No: 0866-2882170.

5. Andhra Pradesh Pollution Control Board,
Rep. by its Member Secretary
D.No. 33-26-14/D2, Pushpa Hotel Center Chalamvari Street,
KasturibaipetVijayawada,
Andhra Pradesh-520010,
Mail:membersecy@appcb.gov.in, Ph.08662463202

Director of Mines & Geology
Govt. of Andhra Pradesh
Ibrahimpattam, Vijayawada.

Director of Mines & Geology
Govt. of Andhra Pradesh
Ibrahimpattam, Vijayawada.

6. Environmental Engineer A.P. Pollution Control Board,
Regional Office, Madhavadhara, VUDA Layout, Beside
RTO Office, Visakhapatnam - 530018.
Tel: 08912755356, rovsp-ec1@appcb.gov.in

7. District Collector and Magistrate
Visakhapatnam
Collector Office, Krishna Nagar,
Maharani Peta, Visakhapatnam,
Andhra Pradesh 530002
Mail: collector_vspm@ap.gov.in
Ph: 08912563121

8. Superintendent of Police
Visakhapatnam, AP, 530043
Mail: dsp_dsb1@vspr.appolice.gov.in
Mobile No. 9440796100

9. Deputy Director (Mine & Geology)
D/o 2-2/4D/15, MIG-108 MVP Colony,
Sector-6, Visakhapatnam,
Andhra Pradesh-530017
Mobile No: 910068813, 9100688821
Mail: ddmgvsp@yahoo.com

10. Navyuga Engineering Company
Rep. by its Managing Director
48-9-17, Dwarakanagar,
Vishakhapatnam-530 016
Mobile: 8912754602
Mail: necvizag@navayuga.com

11. M/s Madhava Projects Ltd
Rep. by its Managing Director
D.No.18-9-18/29/1, Ratnaveni Complex, Dwaraka Nagar,
Visakhapatnam District. Mobile & Mail: NA,

... Respondents



Director of Mines & Geology
Govt. of Andhra Pradesh
Ibrahimpattana, Vijayawada.

COUNTER AFFIDAVIT FILED BY 4TH RESPONDENTS

I, V.G.Venkata Reddy, S/o. Subba Reddy, Aged about 56 years, Occ: Director of Mines and Geology, Andhra Pradesh do hereby solemnly and sincerely affirm and make oath and state as follows:

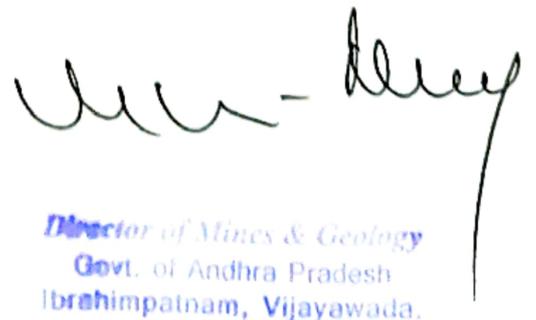
1. It is respectfully submitted that I am the 4th respondent herein and I am filing this counter on behalf of the 3rd, & & 9th Respondents herein and as such I am well acquainted with the facts of the case.
2. This respondent denies each and averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein in this counter affidavit.
3. With regard averments made in paragraph 1 of the affidavit is denied as false. It is submitted that originally 04 quarry leases are granted other than the respondents in Sy.No.211 of Vooderu Village, Anakapalli Mandal & District (Erstwhile Visakhapatnam District). Later the 04 leases were transferred infavour of the respondents. Originally the quarry lease operations commenced in the year 1996 by the respondents. As per the records no complaints on health hazards, air & water pollution and blasting received by the office of the Asst. Director of Mines and Geology, Anakapalli since 1996, except from the

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petitioner. The initial date of the grant of the quarry leases pertains to the respondents 10th & 11th are detailed below for kind perusal

Sl. No.	Name of the lease holder / Company	Extent in Hectares	Mining activity started as per work order
1	M/s Navayuga Engineering Co. Ltd (10 th respondent) Lessee ID: 0321060392	1.00	31-01-2017
2	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321120405	5.00	12.02.2016
3	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321000386	4.00	29.01.2000
4	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321110377	2.00	17.05.2000
5	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321070381	2.00	17.05.2000
6	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321080402	4.50	05-05-2009
7	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321110379	3.00	26.06.1996
8	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321110378	3.00	26.06.1996
9	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321110380	3.00	17.05.2000
10	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321000385	4.65	29.01.2000

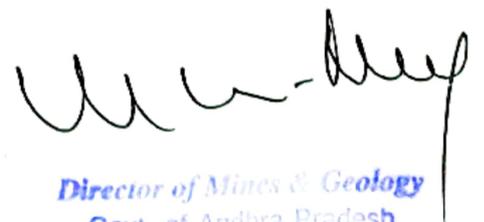


Director of Mines & Geology
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4. With regard averments made in paragraph 2 of the affidavit is denied as false. It is submitted that as per the Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016 the definition of illegal mining is stated in rule 2(c) of M.C.Rules, 2016 that “illegal mining” means any reconnaissance or prospecting or mining operation undertaken by any person or a company in any area without holding a mineral concession as required under sub-section (1) of section 4:

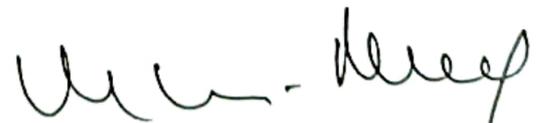
Explanation: -

For the purpose of this clause, - (a) violation of any rules, other than the rules made under section 23C, within the mining lease area by a holder of a mining lease shall not include illegal mining; and (b) Any area granted under a mineral concession shall be considered as an area held with lawful authority by the holder of such mineral concession, while determining the extent of illegal mining. As per the sub section (1) of Section 4 of the Mines and Minerals (Development & Regulation) Act, 1957 that “No person shall undertake any reconnaissance, prospecting or mining operations in any area, except under and in accordance with the terms and conditions of a reconnaissance permit or of a prospecting license or, as the case may be, a mining lease, granted under this Act and the rules made thereunder.”


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5. It is submitted that, the mining / quarrying activities under taken by the 10th and 11th respondents in Sy.No.211 of Vooderu village, Anakapalli Mandal are not comes under purview of illegal mining. But certain violations are noticed during their quarrying activity, which shall not include illegal mining as alleged by the Petitioner. It is fact that, the Asst. Director of Mines and Geology, Anakapalli has already stopped issuing of dispatch permits for the leases not having statutory Environmental Clearances / Permissions prior to stopping notice issued by the 6th respondent vide Lr.No.8136/PCB/RO-VSP/2021, dated:17.07.2021.

6. It is submitted that the Asst. Director of Mines and Geology, Anakapalli has issued notice vide Letter No.392/MDL/2021, dt:02.09.2021 (copy enclosed as **Annexure-I** for kind perusal) requested the 10th & 11th respondents to stop the quarry and crusher operations until further orders from the APPCB, Visakhapatnam. The Asst. Director of Mines and Geology has stopped issuing dispatch permits to all the quarry leases including 10th & 11th respondents quarries prior to the receipt of stopping dispatch permits letter from the 6th respondent.



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7. It is submitted that, the Asst. Director of Mines and Geology, Anakapalli vide Letter No.830/Vg/2005, dt:27.10.2021 & 10.11.2021 (copy enclosed as **Annexure-II** for kind perusal) requested the Tahsildar, Anakapalli, the Station House Officer, Anakapalli and the Station House Officer, Rural Police Station, Anakapalli to keep constant vigil on the quarry lease and MDL units to avoid quarry and crusher activities of 10th and 11th respondents. Further, vide Letter No.1907/RTI/2005, dt:04.12.2021 (copy enclosed as **Annexure-III** for kind perusal) requested Dy. Engineer, Electrical Department to disconnect the power supply to the crusher of the 10th and 11th respondent.
8. It is respectfully submit that, the 11th respondent has obtained Environmental Clearance(EC) from SEIAA vide order No.SEIAA/AP/VSP/MIN/02/2020/1726/175.26/172.16, dt:12.01.2022 (copy enclosed as **Annexure-IV** for kind perusal) which is having validity of (05) years in respect of the quarry lease over an extent of 4.65 Hectares in Sy.No.211 of Vooderu Village, Anakapalli Mandal & District (Erstwhile Visakhapatnam District). Further, the 11th respondent has obtained Consent for Establishment (CFE) & Consent for Operation (CFO) from the 6th respondent and requested the Asst. Director of Mines and Geology, Anakapalli to issue dispatch permits. Accordingly, the Asst. Director of Mines and Geology, Anakapalli has started issued dispatch permits from 27.01.2022 to the 11th


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respondent duly collecting requisite seigniorage fee and DMF, MERIT, IT and other Taxes, since the respondent company is having Environmental Clearances.

9. It is submitted that the Asst. Director of Mines and Geology, Anakapalli vide Letter No.1430/Q/2005, dated:08.03.2022 (copy enclosed as **Annexure-V** for kind perusal) requested all the lease holders not to continue / start any quarrying operations until obtaining the statutory provisions such as Environmental Clearance, Consent for Establishment (CFE) & Consent for Operation (CFO) from State Environmental Impact Assessment Authority (SEIAA), Ministry of Environment, Forest and Climate Change (MoEF&CC) as per applicability of their quarry leases and submit the same to this office for taking further necessary action. Further, the Asst. Director of Mines and Geology, Anakapalli dt:17.05.2022 has issued notice to the (09) leases of the 10th and 11th respondents as they are not having statutory permissions. Further directed the 10th and 11th respondents not to continue / start any quarrying operations until obtain the statutory provisions of Environmental Clearance, CFE & valid CFO from SEIAA / MoEF&CC (copy enclosed as **Annexure-VI** for kind perusal).


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10. It is submitted that one quarry lease was granted infavour of 10th respondent and nine quarry leases were granted infavour of 11th respondent in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Anakapalli District and the details are submitted hereunder:

No.	Name of the lease holder / Company	Extent in Hects	Lease Period since original grant or transferred formother lease holder to the petitioner company		Remarks
			From	To	
1	M/s Navayuga Engineering Co. Ltd (10 th respondent) Lessee ID:0321060392	1.00	31-01-2017	01-05-2026	Originally the quarry lease granted in the name of Smt. K.Rajani for the period from 02.05.2016 to 01.05.2026. Later it was transferred to M/s Navayuga Engineering Co. Ltd and the lease commenced from 31.01.2017. Grant order and Work Orders are enclosed as Annexure-VII-A. (The lease tenure of the original grantee SmtK.Rajani is from 02.02.2016 to 30.01.2017)
2	M/s Madhava Projects (11 th respondent) Lessee ID:0321120405	5.00	12.02.2016	16-09-2022	Originally the quarry lease was granted in the name of Sri V.V. Krishnam Raju for the period from 17.09.2012 to 16.09.2022. Later it was transferred to M/s Madhava Projects on 12.02.2016. Further the present lessee has filed renewal application within stipulated period as per provisions of rules. Grant order and Work Orders are enclosed as Annexure-VII-B. (The lease tenure of the original grantee Sri V.V. Krishnam Raju is from 17.09.2012 to 11.02.2016)


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3	M/s.Madhava Projects (11 th respondent) Lessee ID:0321000386	4.00	29.01.2000	28-01-2030	Originally the quarry lease was granted in the name of M/s Sri Pasa Engineering Company for the period from 29.01.2000 to 28.01.2015. Later the name of the company changed as M/s Madhava Projects on 04.03.2006. Further it was renewed for a further period of 15 years i.e. upto 28.01.2030. Grant order and Work Orders are enclosed as Annexure-VII-C.
4	M/s.Madhava Projects (11 th respondent) Lessee ID:0321110377	2.00	17.05.2000	11-06-2021	Originally the quarry lease was granted in the name of Sri G.Sudhakar for the period from 12.06.1996 to 11.06.2006. Later it was transferred to Smt. K.Satyasri on 26.07.1996. Again it was transferred to M/s Sri Pasa Engineering Company on 17.05.2000. Later the name of the company changed as M/s Madhava projects on 04.03.2006. Further the quarry lease was renewed for a further period of 15 years i.e. upto 11.06.2021. Hence original lease commenced from 17.05.2000. Subsequently the lessee has filed renewal application within stipulated period as per provisions of rules. Grant order and Work Orders are enclosed as Annexure-VII-D. (1.The lease tenure of the original grantee Sri G.Sudhakar is from 12.06.1996 to 25.07.1996. 2.Tenure of the first transferee is from 26.07.1996 to 16.05.2000)
5	M/s.Madhava Projects (11 th respondent)	2.00	17.05.2000	03.01.2022	Originally the quarry lease was granted in the name of Sri K.M.L.Krishna Mohan for the period from 04.01.1997


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	Lessee ID:0321070381				to 03.01.2007. Later it was transferred to M/s Madhava Projects on 17.05.2000. Further the lease was renewed for a further period of 15 years and the lease was executed on 05.05.2009 with a lease period upto 03.01.2022. Subsequently the lessee has filed renewal application within stipulated period as per provisions of rules. Grant order and Work Orders are enclosed as Annexure-VII-E. (The lease tenure of the original grantee Sri K.M.L.Krishna Mohan is from 04.01.1997 to 16.05.2000)
6	M/s.Madhava Projects (11 th respondent) Lessee ID:0321080402	4.50	05-05-2009	04-05-2024	The lease commenced from 05.05.2009. Work Order is enclosed as Annexure-VII-F
7	M/s.Madhava Projects (11 th respondent) Lessee ID:0321110379	3.00	26.06.1996	25-06-2026	Originally the quarry lease was granted in the name of M/s Sri Pasa Engineering Company for the period from 26.06.1996 to 25.06.2011. Later name of the company has been changed as M/s Madhava Projects on 04.03.2006. Hence original lease commenced from 26.06.1996. Further the lease was renewed for a further period of 15 years and the lease was been executed with a lease period commencing from 26.06.2011 to 25.06.2026. Grant order and Work Order are enclosed as Annexure-VII-G.


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8	M/s.Madhava Projects (11 th respondent) Lessee ID:0321110378	3.00	26.06.1996	25-06-2026	Originally the quarry lease was granted in the name of M/s Sri Pasa Engineering Company for the period from 26.06.1996 to 25.06.2011. Later name of the company has been changed as M/s Madhava Projects on 04.03.2006. Hence original lease commenced from 26.06.1996. Further the lease was renewed for a further period of 15 years and the lease has been executed with a lease period commencing from 26.06.2011 to 25.06.2026. Grant order and Work Orders are enclosed as Annexure-VII-H.
9	M/s.Madhava Projects (11 th respondent) Lessee ID:0321110380	3.00	17.05.2000	19-09-2026	Originally the quarry lease was granted in the name of M/s Navayuga Engineering Company for the period from 20.09.1996 to 19.09.2011. Later it was transferred to M/s Sri Pasa Engineering company and executed on 17.05.2000. Further name of the company has been changed as M/s Madhava Projects on 04.03.2006. Further the lease was renewed for a further period of 15 years i.e., upto 19.09.2026. Grant order and Work Orders are enclosed as Annexure-VII-I. (The lease tenure of the original grantee M/s Navayuga Engineering Company is from 20.09.1996 to 16.05.2000)


 Director of Mines & Geology
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 Ibrahimpatnam, Visakhapatnam

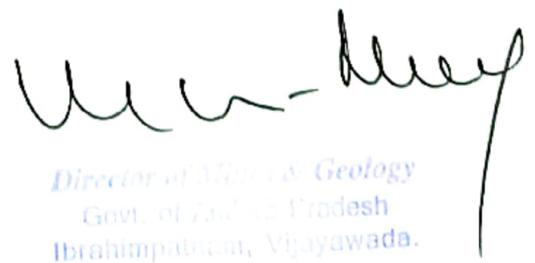
10	M/s.Madhava Projects (11 th respondent) Lessee ID:0321000385	4.65	29.01.2000	28-01-2030	Originally lease granted in the name of M/s Sri Pasa Engineering Company for the period from 29.01.2000 to 28.01.2015. Later name of the company has been changed as M/s Madhava Projects on 04.03.2006. Hence original lease commenced from 29.01.2000. Further, the lease was renewed for a further period of 15 years i.e., upto 28.01.2030. Grant order and Work Orders are enclosed as Annexure-VII-J.
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11. Further, it is respectfully submitted that, the Petitioner contention is that, the respondents while filing application before SEIAA, they have shown the quarry leased area as 4.65 Hectares only, whereas the area of mining is much higher than the leased area. In this connection it is to submit that, the 11th respondent has been granted quarry lease for 4.65 Hectares in Sy.No.211 of Vooderu Village, Anakapalli Mandal (as shown in the above table at the Sl.No.10). Apart from this the respondent has also been granted another eight (08) quarry leases and the details are already mentioned in the above table at Sl.No.2 to 9. The 11th respondent have filed applications before SEIAA for obtaining Environmental Clearances for all his quarry leases and the quarry lease for 4.650 Hectares is one of them. The details of acknowledgement vide proposal no are tabulated below for kind perusal.


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Sl.No.	Name of the lease holder / Company	Proposal no.
1	M/s Navayuga Engineering Co. Ltd (10 th respondent) Lessee ID: 0321060392	IA/AP/MIN/72810/2018, Dt: 08.02.2018
2	M/s Madhava Projects (11 th respondent) Lessee ID:0321120405	IA/AP/MIN/72768/2018, Dt: 08.02.2018
3	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321000386	IA/AP/MIN/72767/2018, Dt: 06.02.2018
4	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321110377	IA/AP/MIN/72702/2018, Dt: 05.02.2018
5	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321070381	IA/AP/MIN/72735/2018, Dt: 06.02.2018
6	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321080402	IA/AP/MIN/72770/2018, Dt: 07.02.2018
7	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321110379	IA/AP/MIN/72736/2018, Dt: 06.02.2018
8	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321110378	IA/AP/MIN/72737/2018, Dt: 08.02.2018
9	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321110380	IA/AP/MIN/72769/2018, Dt: 08.02.2018

Copies of acknowledgment enclosed as **Annexure-VIII** for kind perusal. Hence, the contention of the petition is not correct and far away from the truth.


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12. It is submitted that, the Director of Mines and Geology, Ibrahimpatnam constituted the technical team constituted with the Royalty Inspectors, O/o. Asst. Director of Mines and Geology, Regional Vigilance Squad, Ongole and Surveyors of O/o. ADM&G, Tekkali & Srikakulam headed by Asst. Director of Mines and Geology, (RVS) Ongole to inspect and survey the quarry leased areas of 10th & 11th respondents. Accordingly, a team has been conducted survey and inspection over the all leases of 10th & 11th respondents from 14.07.2021 to 17.07.2021 and noticed certain violations and submitted their reports.
13. It is respectfully submitted that, the quantities mentioned by the Applicant in the original application is not related to the quarry leased area of 4.65 Hectares. It was related to the quarry leased area of 11th respondent over an extent of 4.50 Hectares. Hence, the contention of the petition is not correct.
14. It is respectfully submitted that the Government of India, Ministry of Environmental and Forest issued EIA notification S.O No. 1533, dt. 14.09.2006, which stated that mining leases (major minerals) larger than 5 hectares should only be undertaken after obtaining prior environmental clearance from the competent authority. **(Copy enclosed as Annexure-IX).**

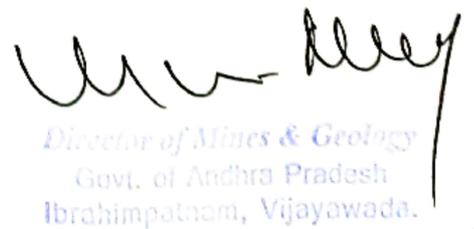

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15. It is submitted that the following the EIA notification, the Government of Andhra Pradesh started granting mining leases and made it mandatory for grantees to submit prior environmental clearance (EC), Consent for Establishment (CFE), and Consent for Operation (CFO) obtained from the competent authority before the grant of the mining lease deed.
16. It is submitted that the Ministry of Mines, Government of India, issued a notification vide S.O. No. 423(E), dt. 10.02.2015, declaring 31 major minerals as minor minerals. Consequently, the Government of Andhra Pradesh issued amendments to the Andhra Pradesh Minor Mineral Concession Rules, 1966, through G.O.Ms No. 34, Industries & Commerce (M.II) Department, dt. 14.03.2016, and G.O.Ms No. 56, Industries & Commerce (M.II) Department, dt. 30.04.2016. (copies enclosed for kind perusal as **Annexure X & XI**). These amendments delegated powers to the Director of Mines and Geology for the grant and regulation of mineral concessions for all minor minerals, including the 31 minerals.
17. It is submitted that the One of the key requirements for obtaining environmental clearance is an approved mining plan. However, prior to G.O.Ms No. 56, Industries & Commerce (M.II) Department, dt. 30.04.2016 (copy enclosed as **Annexure-XII** for kind perusal), the procedure for preparing an Approved Mining Plan for


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road metal, building stone, and other minor minerals like gravel and lime kankar was not in place.

18. It is submitted that the amendments issued vide G.O.Ms No. 56 made it mandatory for leaseholders to submit an Approved Mining Plan, Environmental Clearance (EC), Consent for Establishment (CFE), and Consent for Operation (CFO) before granting leases for all minerals, including the 31 minerals declared as minor minerals.
19. It is submitted that the several quarry leases, including those of respondents 10 and 11, were granted before 30.04.2016, and some leases date back to before 2012. These leases have been in operation for a long time without Mining Plans for road metal, building stone, and other minor minerals. However, to obtain Environmental Clearance, an Approved Mining Plan is a key document. After issuance of these amendments, all lease holders are required to get mining plan as well as Environmental Clearance.
20. It is submitted that the notification issued by the Ministry of Environment, Forest and Climate Change (MOEF & CC) vide S.O.No. 804(E), dated 14.03.2017, (Copy is enclosed as **Annexure-XIII**), it is important to note that the notification introduces a procedure to be followed for projects or activities that are in violation as of the date of the said notification. One of the key provisions outlined in the


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notification is the requirement for project proponents to submit a bank guarantee equivalent to the amount specified in the remediation plan and natural Community Resource augmentation plan to the State Pollution Control Board.

21. It is submitted that the quantification of the guarantee amount is recommended by the Expert Appraisal Committee and finalized by the Regulatory authority. The bank guarantee is to be deposited prior to the grant of Environmental Clearance and will be released after the successful implementation of the remediation plan and natural Community Resource augmentation plan, following the recommendations of the Regional Office of the Ministry, Expert Appraisal Committee, and approval of the Regulatory authority.

22. It is submitted that the Ministry of Environment & Forests, Government of India, through its notification S.O.No.1030(E), dated 08.03.2018 (copy enclosed as **Annexure-XIV** for kind perusal), amended the previous notification S.O.804(E), dated 14.03.2017. This amendment was made in the interest of public welfare by dispensing with the requirement of public notices inviting objections and suggestions in violation cases. This amendment aims to streamline the environmental clearance process, eliminating potential delays caused by objection procedures.

Copy to
Project
Director


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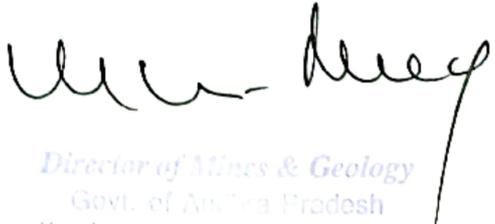
23. It is submitted that based on the information provided above, it is evident that the Ministry of Environment & Forests, Government of India, and the State Environment Impact Assessment Authority (SEIAA) in Andhra Pradesh have made changes to the procedure and process of obtaining Environmental Clearance for violation cases over time. This has resulted in ambiguity and uncertainty for leaseholders who are involved in violation cases, as there is a lack of a standardized method of procedure and application process for obtaining Environmental Clearance in such cases with the Ministry of Environment & Forests (MoEF) and SEIAA. This inconsistency in the procedures and processes can create challenges and difficulties for leaseholders seeking Environmental Clearance in violation cases.

24. It is submitted that the 2nd Respondent, vide Letter No.6/SEIAA/AP/EC/Mines/2015, dt:01.11.2018 (copy enclosed as **Annexure-XV** for kind perusal), clarified that mining projects that did not require environmental clearance under the EIA Notification, 1994, could continue operating without obtaining environmental clearance until the mining lease fell due for renewal. However, any increase in lease area or production would necessitate prior environmental clearance. Furthermore, projects operating without any environmental clearance would need to obtain environmental clearance at the time of lease renewal, even without any increase in lease area or production.


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As such, mining leases for both Major Minerals and Minor Minerals with an area of less than 5.00 hectares that were granted and already in existence prior to 18.05.2012 are eligible to continue their mining operations. The circular states that these mining leases can continue their activities without the need for additional permissions or clearances from the MoEF, as long as they comply with the existing laws and regulations related to mining operations.

25. It is submitted that the MoEF&CC, GoI, New Delhi vide Lr.dt.10.08.2017 has clarified that “no mining lease shall operate without prior EC and all such mines (including less than 5 Ha) which were in operation before 15.01.2016 are required to stop their mining activity and apply to MoEF & CC at Central Level / State Environment Impact Assessment Agency at State Level / District Environment Impact Assessment Agency at District level for seeking EC. The mine leases which continue to operate without obtaining EC after 15.01.2016 shall be considered as violation cases and the same shall be dealt in accordance with the violation Policy under Environmental Impact Assessment Notification, 2006 as amended vide Circular No.APPCB/CFE/Mining projects/HO/2022, dt:25.07.2022 from the Andhra Pradesh Pollution Control Board, Vijayawada (copy enclosed as **Annexure-XVI** for kind perusal).


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26. It is submitted that the Hon'ble NGT, Southern Zone, Chennai vide order dt.30.06.2020 while disposing the O.A.No.136 of 2017 had issued the following directions:

- i. The applications which are pending as on 31.03.2016 for Environment Clearance have to be treated as normal applications and not violation applications and the authorities are directed to dispose of those applications in accordance with law.
- ii. The persons who have not filed applications on or before 31.03.2016 and filed thereafter, can be treated as violation applications and the MoEF&CC / SEIAA is directed to dispose of those applications as violation cases in accordance with law.
- iii. It is also made clear that all mining leases, either major or minor, even less than 5 hectares area, has to apply and get Environment Clearance as per the amended EIA Notification dated 15.01.2016. This will apply to the existing mining leases as well. The points are answered accordingly.
- iv. iv.62. Point No.4:-

The application is disposed of as follows:

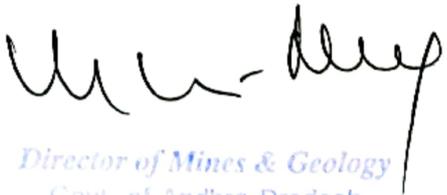
- i. The applicant is not entitled to get a declaration to quash Circular dated 3.4.2017 as prayed for but can be clarified as detailed as per direction No.(ii) onwards.

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- ii. The applications which are pending as on 31.03.2016 for Environment Clearance have to be treated as normal applications and not violation applications and the authorities are directed to dispose of those applications in accordance with law. The persons who have not filed applications on or before 31.03.2016 and filed thereafter can be treated as violation applications and the MoEF&CC / SEIAA is directed to dispose of those applications as violation cases in accordance with law.
- iii. **It is also made clear that all mining leases, either major or minor, even less than 5 hectares area, has to apply and get Environment Clearance as per the amended EIA Notification dated 15.01.2016. This will apply to the existing mining leases as well. Without obtaining necessary Environment Clearance irrespective of area, no mining, both minor/major, shall be permitted to operate.**

27. It is submitted that the 10th and 11th respondents obtained dispatch permits since inception and the details are tabulated in accordance to quantities to be taken for calculating violation amounts as per the MoEF&CC, GoI, New Delhi vide Letter dt:10.08.2017 (cutoff date taken as 15.01.2016) and as per G.O.Ms.No.56, dt:30.04.2016 (cutoff date taken as 30.04.2016). The details statement is enclosed as Annexure-XVII.


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28. It is submitted that, the Asst. Director of Mines and Geology, Anakapalli has already ceased issuing dispatch permits to the quarry leases held by the 10th and 11th Respondents, except for one quarry lease with an extent of 4.65 Hectares that possesses all the necessary statutory permissions. This decision to stop issuing dispatch permits indicates a proactive measure taken by the Assistant Director to enforce compliance with the regulations and prevent unauthorized quarrying activities in the region. These actions indicate that the department was taking measures to address any illegal activities and ensure compliance with the regulations.

29. With regard to averments made in paragraphs 6 to 11 of the affidavit the same is denied as false. It is submitted that that the 6th Respondent vide Letter No.8136/PCB/RO-VSP/2021, dated:17.07.2021, has requested the Asst. Director of Mines and Geology, Anakapalli not to issue dispatch permits for the quarry leases who do not possess CFE & valid CFO for the leases having extent less than 5.00 Hectares granted before 18.05.2012 and Environmental Clearance, CFE & valid CFO from the competent authorities for the leases having extent more than 5.00 Hectares and less than 5.00 Hectares granted after 18.05.2012.


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30. It is respectfully submitted that the Asst. Director of Mines and Geology, Anakapalli has taken several actions regarding the quarry and crusher units operated by the 10th and 11th respondents.

Stopping issuance of dispatch permits: The Assistant Director of Mines and Geology, Anakapalli, has stopped issuing dispatch permits for leases that do not have the necessary statutory Environmental Clearance (EC) permissions. This action was initiated through a letter dated 17.07.2021 (Lr.No.8136/PCB/RO-VSP/2021). Dispatch permits were only issued until the middle of the year 2020. The details of stopping of dispatch permits to the respondents are tabulated below for kind perusal.

Sl. No.	Name of the lease holder / Company	Date of stopping for issued of dispatch permits	Present status as on 20.06.2023
1	M/s Navayuga Engineering Co. Ltd (10 th respondent) Lessee ID:0321060392	4.04.2021	Non-working condition.
2	M/s Madhava Projects (11 th respondent) Lessee ID:0321120405	07.07.2020	Non-working condition.
3	M/s.Madhava Projects (11 th respondent) Lessee ID:0321000386	04.06.2021	Non-working condition.
4	M/s.Madhava Projects (11 th respondent)	18.07.2020	Non-working condition.

[Handwritten Signature]
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Request for constant vigilance: The Assistant Director of Mines and Geology, Anakapalli, sent letters dated 27.10.2021 and 10.11.2021 (Letter No.830/Vg/2005) to the Tahsildar, Anakapalli, and the Station House Officers of both Anakapalli and Rural Police Stations, Anakapalli. These letters requested them to maintain constant vigilance on the quarry leases and the units operated by the 10th and 11th respondents, in order to prevent any unauthorized quarrying or crusher activities.

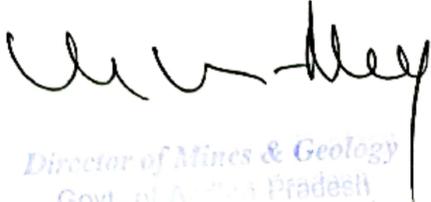
Power supply disconnection: Through Letter No.1907/RTI/2005, dated: 04.12.2021, the Asst. Director of Mines and Geology, Anakapalli requested the Deputy Engineer of the Electrical Department to disconnect the power supply to the crusher units owned by the 10th and 11th respondents.

31. With regard to averments made in paragraph 12 & 13 of the affidavit the same is denied as false. It is submitted that the 7th Respondent has the licensing authority for issue of license form in LE-3 that license to possess for use, for agricultural purpose or in small quarry, explosives not exceeding 25 Kg of Class 1 or 2 or 3 and 1500 numbers detonators; and 1500 meters of detonating fuse or safety fuse at any one time in a magazine. Further submitted that as per envisaged under rule 112 of Explosive Rules, 2008, the 7th Respondent shall renewal the license for a maximum period of five


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	Lessee ID:0321110377		
5	M/s.Madhava Projects (11 th respondent) Lessee ID:0321070381	29.08.2020	Non-working condition.
6	M/s.Madhava Projects (11 th respondent) Lessee ID:0321080402	09.06.2021	Non-working condition.
7	M/s.Madhava Projects (11 th respondent) Lessee ID:0321110379	26.09.2020	Non-working condition.
8	M/s.Madhava Projects (11 th respondent) Lessee ID:0321110378	25.06.2021	Non-working condition.
9	M/s.Madhava Projects (11 th respondent) Lessee ID:0321110380	08.10.2020	Non-working condition.

Notice to stop quarry and crusher operations: The Asst. Director of Mines and Geology, Anakapalli, issued a notice through Letter No.392/MDL/2021 dated:02.09.2021 to the 10th and 11th respondents to halt the operations of their quarry and crusher units until further orders are received from the Andhra Pradesh Pollution Control Board (APPCB), Visakhapatnam.

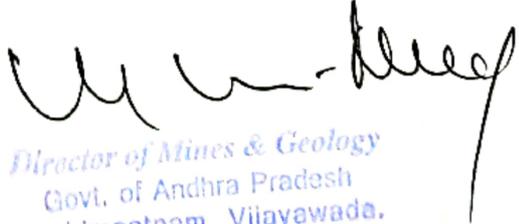

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years ending on the 31st March. Accordingly, the 7th Respondent granted renewal of License to the 11th Respondent based on reports from the Superintendent of Police, Visakhapatnam, District Fire Officer, Visakhapatnam and Revenue Divisional Officer, Anakapalli.

32. It is submitted that the 11th Respondent have made agreement with M/s Dwaraka Enterprises whom having license LE-3 to possess for use, explosives of class 1, 2, 3, 4, 5, 6 or 7 in a Magazine valid upto 31.03.2026 issued by Deputy Chief Controller of Explosives, Visakhapatnam, Petroleum & Explosives Safety Organization (PESO).

33. It is submitted that in this connection it is submitted that as per the conditions at Sl.No.16 stated that the licensee of the magazine shall submit at the end of every quarter a return in form RE-7 to the District Magistrate and District Superintendent or commissioner of police in whose jurisdiction of the Magazine is situated in the proforma prescribed from time to time so as to reach the above authorities by 10th day of the succeeding quarter.

34. Further it is submitted that the local police monitor the blasting activity in the quarry leases. The Station House Officer of the concerned police station verifies the blasting conducted by the quarry lease holder and signs in the registers. The blasting license holder


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has to file returns attested by police to the PESO for continuation of supply of explosives. If any violations noticed in this regard they may be referred for cancellation of renewal of explosive license to the competent authorities.

The Department of Mines & Geology does not have jurisdiction over the blasting activity conducted by the quarry lease holders / other than lease holders. The Department is not empowered to take any cohesive action against the quarry lease holders / other than lease holders for conducting high intensity blasting and other blasting related issues.

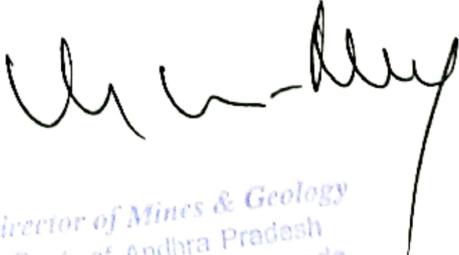
35. Further it is submitted that the Asst. Director of Mines and Geology, Anakapalli has already stopped for issuance of dispatch permits to the quarry leases held by the 10th & 11th Respondents except the quarry lease over an extent of 4.65 in Sy.No.211 of Vooderu Village, Anakapalli Mandal which is having all statutory permissions.

36. With regard to averments made in paragraph 14 of the affidavit the same is denied as false. It is submitted that the Director of Mines and Geology, Ibrahimpatnam constituted technical team constituted with the Royalty Inspectors, O/o. Asst. Director of Mines and Geology, Regional Vigilance Squad, Ongole and Surveyors of O/o. ADM&G,

Tekkali & Srikakulam headed by Asst. Director of Mines and Geology, (RVS) Ongole to inspect and survey the quarry leased areas of 10th & 11th respondents. Accordingly, a team has been conducted survey and inspection over the all leases of 10th & 11th respondents from 14.07.2021 to 17.07.2021 and noticed certain violations and submitted their reports.

37. Accordingly, the Asst. Director of Mines and Geology, Anakapalli issued show cause notices to the 10th & 11th Respondents with a request to show cause why action should not be taken for discrepancy noticed in the quantities as on date of inspection conducted by the Inspection Team.

38. It is submitted that in response to the show cause notice, the 10th & 11th Respondent has submitted replies on 07.04.2022 requested that to seek material if any basing on which the allegations is made to be sent to it for giving more elaborate answer to the allegations.

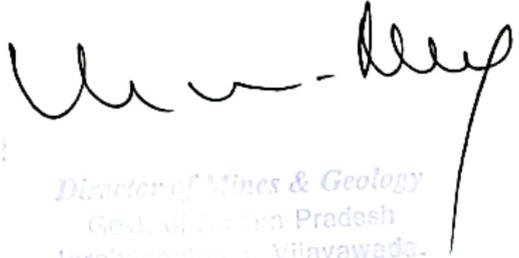

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39. It is submitted that the Asst. Director of Mines and Geology, Anakapalli while furnishing requisite documents as requested by the 10th & 11th Respondent and directed them to submit explanation to the show cause notice with documentary evidences duly justifying the allegations.

40. It is submitted that the respondents 10 & 11 has filed representation before the Hon'ble Minister for Mines stating that no prior notices were issued to attend the inspection and all the inspections were carryout without their presence and pre-determined manner, hence they requested to set aside the show cause notices issued by the ADM&G, Anakapalli.

41. Further it is respectfully submitted that, the Hon'ble Minister for Energy, Forest Environment Science & Technology, Mines & Geology, Govt. of A.P. vide Ref. No.01/MP/2022-23, dt.27.04.2022 endorsed the copy of the representation of M/s Madhava Projects, Mg. Ptr: Sri Chinta Sridhar and directed to re-verify the quarry lease area and submit the report immediately (Copy is enclosed as **Annexure-XVIII** for kind perusal)

Received & verified by
Asst. Director of Mines & Geology
Anakapalli, 27/04/2022


Director of Mines & Geology
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42. It is submitted that the re-survey for the eight leases held by M/s Madhava Projects, Mg. Ptr: Sri Chinta Sridhar completed and report awaited from the technical staff. For the remaining leases, the re-survey is under process. After completion of the task necessary steps will be taken as per the re-survey reports.

43. It is submitted that, the Asst. Director of Mines and Geology, Anakapalli has issued notices dated 17.05.2022 to the 10th & 11th respondents for the (09) leases held by them who are not having statutory permissions and directed not to continue / start any quarrying operations until obtain the statutory clearances of Environmental Clearance, CFE & valid CFO from MoEF& CC / SEIAA / CFE and valid CFO as per applicability of their quarry lease.

44. With regard to averments made in paragraph 15 to 19 of the affidavit is not related to this respondent and hence there are no remarks.

45. With regard to averments made in paragraph 20 of the affidavit the same is denied as false. It is submitted that the Government vide G.O.Ms.No.36, Inds. & Comm (M.II) Department, dated:14.03.2016 established District Mineral Foundations in 13 Districts of the State in accordance to District Mineral Foundation Trust Rules, 2016 in


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exercise of the powers conferred by sub section (4) of section 15, sections 15A and 21 read with section 9B of the Mines and Minerals (Development and Regulation) Act, 1957 as amended by the Amendment Act, 2015, the Government of Andhra Pradesh hereby makes the following rules for the establishment of District Mineral Foundations, the manner of working and receipt of contributions thereto, in all mineral bearing districts, for the interest and benefit of persons and areas affected by mining related operations and for purposes connected therewith.

46. It is submitted that the Asst. Director of Mines and Geology, Anakapalli is collecting District Mineral Fund from the 10th & 11th Respondents @ 30% on the Seigniorage Fee paid for permits obtaining Road Metal and Building Stone. The details of DMF collected from the 10th & 11th Respondents since 2016 i.e. from the date of issue of G.O.Ms.No.36, Inds. & Comm (M.II) Department, dated:14.03.2016 are submitted below.

Sl. No.	Name of the lease holder / Company	DMF collected @ 30% in Rs.
1	M/s Navayuga Engineering Co. Ltd (Lessee ID:0321060392)	4,13,101


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2	M/s.Madhava Projects (Lessee ID:0321120405)	9,88,470
3	M/s.Madhava Projects (Lessee ID:0321000386)	14,96,881
4	M/s.Madhava Projects (Lessee ID:0321060377)	4,58,325
5	M/s.Madhava Projects (Lessee ID:0321070381)	6,44,604
6	M/s.Madhava Projects (Lessee ID:0321080402)	19,02,931
7	M/s.Madhava Projects (Lessee ID:0321110379)	97,23,600
8	M/s.Madhava Projects (Lessee ID:0321110380)	7,68,242
9	M/s.Madhava Projects (Lessee ID:032111378)	7,87,500
10	M/s.Madhava Projects (Lessee ID:0321000385)	1,03,88,813
Total		2,75,72,467

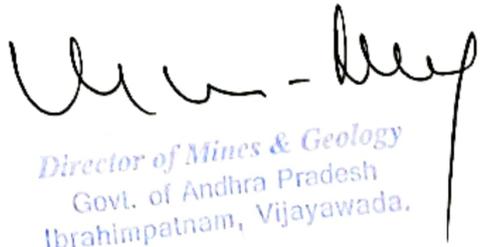
47. With regard to averments made in paragraph 20 of the affidavit the same is denied as false. It is submitted that the Mines and Geology Department has taken affective steps from time to time on the Petitions received from the either from Public or through from Collector and District Magistrate for resolving the issues and conducting field inspection if necessary with the meager staff.


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48. With regard to averments made in paragraph 22(A) of the affidavit in grounds is not related to this respondent and hence there are no remarks.

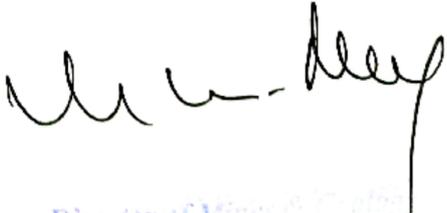
49. With regard to averments made in paragraph 22(B) of the affidavit in grounds is denied as false. It is submitted that the Mines and Geology Department has taken prompt action from time to time on and issued Show Cause notices to the 10th & 11th Respondents as per the violations noticed by the Department officials. Subsequently the respondents 10 & 11 has filed representation before the Hon'ble Minister for Mines and the Hon'ble Minister directed to re-verify the quarry lease area and submit the report immediately. Accordingly, the re-survey for the eight leases held by M/s Madhava Projects, Mg. Ptr: Sri Chinta Sridhar completed and report awaited from the technical staff. For the remaining leases, the re-survey is under process. After completion of the task necessary steps will be taken as per the re-survey reports.

50. With regard to averments made in paragraph 22(C to H),of the affidavit in grounds is not related to this respondent and hence there are no remarks.


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51. With regard to averments made in paragraph 23(i) of the affidavit in grounds is denied as false. It is submitted that this Hon'ble National Green Tribunal Chennai have issued interim order dated 31.03.2022 while constituting Joint Committee of the officials pertains to Ministry of Environment, Forest and Climate Change, State Level Environment Impact Assessment Authority, Andhra Pradesh Pollution Control Board, Mines and Geology Department and District Collector directed to observe certain points on mining activity of the 10th and 11th Respondents in Sy.No.211, Vooderu Village, Anakapalli Mandal, Anakapalli District and submit comprehensive report in the matter. Further, the Director of Mines and Geology, Ibrahimpatnam vides Procd.No.5718507/D3-2/2022, date: 07.04.2022 issued orders appointing the Dy. Director of Mines and Geology, Visakhapatnam as a Nodal officer to the NGT Committee. Further, it is respectfully submitted that, the Joint Inspection team has conducted for detailed field inspection in the presence of the Petitioner on 17.05.2022 and submitted report.

52. With regard to averments made in paragraph **23 (ii) & (iii)**, of the affidavit in grounds is not related to this respondent and hence there are no remarks.


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53. With regard to averments made in paragraph **23(iv)**, of the affidavit in grounds is denied as false. It is submitted that the Asst. Director of Mines and Geology, Anakapalli issued show cause notices to the lessee companies i.e., the 10th & 11th Respondents.

54. It is submitted that this 10th & 11th Respondents filed representation before the Hon'ble Minister for Mines for re-survey of the quarry leased areas. Accordingly, the Hon'ble Minister for Energy, Forest Environment Science & Technology, Mines & Geology, Govt. of A.P. vide Ref. No.01/MP/2022-23, dt.27.04.2022 directed to re-verify the quarry lease area and submit the report immediately.

55. It is submitted in obedience to the orders of the Hon'ble Minister the re-survey of the leases taken up and completed for the eight leases held by M/s Madhava Projects, Mg. Ptr: Sri Chinta Sridhar and report awaited from the technical staff. For the remaining leases, the re-survey is under process. After completion of the task necessary steps will be taken as per the re-survey reports.

56. With regard to averments made in paragraph **23(v)**, of the affidavit in grounds is denied as false. It is respectfully submitted that, the Department is already collection District Mineral Fund on Sg.fee remitted by the 10th and 11th Respondents and collected an amount of **Rs.2,75,72,467/-** so for.


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57. With regard to averments made in paragraph **23(vii)**, of the affidavit in grounds is denied as false. it is respectfully submitted that, the Department of Mines & Geology does not have jurisdiction over the blasting activity conducted by the quarry lease holders / other than lease holders. The Department is not empowered to take any cohesive action against the quarry lease holders / other than lease holders for conducting high intensity blasting and other blasting related issues.

58. With regard to averments made in paragraph **23 Viii** of the affidavit in grounds is not related to this respondent and hence there are no remarks.

59. It is submitted that the Asst. Director of Mines and Geology, Anakapalli has already ceased issuing dispatch permits to the quarry leases held by the 10th and 11th Respondents, except for one quarry lease with an extent of 4.65 hectares that possesses all the necessary statutory permissions.

60. It is submitted that this decision to stop issuing dispatch permits indicates a proactive measure taken by the Assistant Director to enforce compliance with the regulations and prevent unauthorized quarrying activities in the region. These actions indicate that the department was taking measures to address any illegal activities and ensure compliance with the regulations.

61. It is submitted that during a joint inspection conducted by the NGT team members on 18.05.2022, the District Collector directed the Asst. Director of Mines and Geology, Anakapalli to install CCTV cameras. The purpose of installing these cameras is to monitor quarrying operations in real time. The aim is to prevent further allegations from the petitioner and to curb any quarrying activities that are being conducted without proper statutory permissions. This directive from the District Collector was given in order to ensure better monitoring and compliance with the regulations regarding quarrying operations (Copy enclosed as **Annexure-XIX**)

62. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.



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Ibrahimpattam, Vijayawada.*

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the above ORIGINAL APPLICATION NO. 40 OF 2022 and pass such further or other orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed Vijayawada
Andhra Pradesh on
this the day of July 2023
and signed his name in my presence

BEFORE ME

Advocate

VERIFICATION

I, V.G. Venkata Reddy, S/o. Subba Reddy, Aged about 56 years, Occ: Director of Mines and Geology, Andhra Pradesh, do hereby verify and stated that the contents stated in the above paras are true and correct to the best of my knowledge belief and information.

Verified on this the day of July 2023 at Vijayawada



DEPONENT

*Director of Mines & Geology
Govt. of Andhra Pradesh
Ibrahimpatnam, Vijayawada.*

Dir.

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

ANNEXURE-I

Letter No.392/MDL/2021

Date: 02.09.2021

From:
P. Prakash Kumar, M.Sc.,
Asst Director of Mines and Geology,
Anakapalli.

- To:
1. M/s. Madhava Projects,
Prop: C.Sridhar, S/o Visveswara Rao,
48-9-18/29/1, Ratnaveni Complex,
Dwaraka Nagar,
Visakhapatnam.
 2. M/s Navayuga Engineering Co. Ltd.,
D.No.48-9-17, Dwarakanagar,
Visakhapatnam District.

Sr,

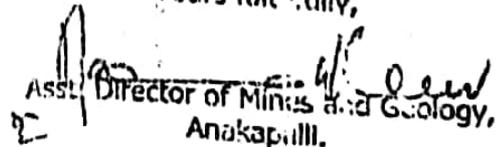
Sub:- Mines and Quarries – Office of the Asst. Director of Mines and Geology, Anakapalli – Complaint filed by Sri P. Eswara Rao Vooderu Panchayath, Anakapalli Mandal, Visakhapatnam District against M/s. Navayuga Engineering Company and M/s. Madhava Project, in Sy.No.111 of Vooderu Village, Anakapalli Mandal of Visakhapatnam District – Forwarded for a letter for necessary action – Stop quarry / crusher operations - Regarding.

Ref:- Lr.No.1467/PCB/RO-VSP/2021, dt.28.08.2021 from the Engineer A.P.P.C.B., Visakhapatnam.

Adverting to the subject cited, wherein the reference cited, the Environmental Engineer, APPCB, Visakhapatnam has forwarded a letter to take necessary action against quarry leases of M/s. Navayuga Engineering Company and M/s. Madhava Project, in Sy.No.111 of Vooderu Village, Anakapalli Mandal of Visakhapatnam District and requested to ensure no quarrying operations are carryout in the above mining units until to obtain EC, CFO & CFE of the Board and also requested not to issue permits / works orders to the above said units.

Hence, I request you to stop the quarry and crusher units operations until further orders taken from the APPCB, Visakhapatnam.

Yours faithfully,


Asst. Director of Mines and Geology,
Anakapalli.

Copy submitted to the Deputy Director of Mines and Geology, Visakhapatnam for favour of information.

Copy to concerned files.

Lr.No. 830/Vg/2005,

dt. 10.11.2021

From
G. Sunil Babu., M.Sc.,
Asst. Director of Mines and Geology,
Anakapalli

To
The Station House Officer,
Rural police station
Anakapalli.

Sir,

Sub: - Vigilance- office of the Asst. Director of Mines and Geology, Anakapalli- the Station House office, Anakapalli Rural- In respect of the quarries and crushers of M/s.Navayuga Engg. Company and M/s Madhava Engineering Projects, Vooderu village, Anakapalli Mandal, Visakhapatnam District - Information - Submitted - Regarding.

- Ref:- 1. Letter No. & dated Nil from the Sub Inspector of Police, Anakapalli Rural, Anakapalli.
2. Lr.No. 467/PCB/RO-VSP/2021, dt.28.08.2021 from the Engineer A.P.P.C.B., Visakhapatnam.
3. This office Lr.No.392/MDL/2021,dt.02.09.2021.
4. This office Lr.No.830/Vg/2005,dt.27.10.2021.

I invite kind attention to the subject and references cited, wherein the reference 1st cited, the Station House Office, Anakapalli, Rural Police Station, Anakapalli has informed that to furnish the information in respect of quarry leases and MDL units of M/s Madhava Engineering Projects and M/s Navayuga Engineering company, Vooderu village, Anakapalli Mandal, Visakhapatnam District have been running their business without having valid license and also encroaching into the side of lands of unauthorized.

- 1) As per this office records, the Deputy Director of Mines and Geology, Visakhapatnam have been granted the following quarry leases in favour of M/s.Madhava Projects and M/s Navayuga Engineering Company and the same was executed by this office.

Sl No	Name of the licensee	Mineral	Lease period		Extent in Hectares	Sy. No.	Village	Mandal	Status
			From	To					
1	M/s.Madhava Projects	Road Metal, Building Stone	28-01-15	28-01-30	4.65	211	Vooderu	Anakapalli.	Working
2	M/s.Madhava Projects	Road Metal, Building Stone	29-01-15	28-01-30	4.00	211			Working
3	M/s.Madhava Projects	Road Metal, Building Stone	12-06-15	11-06-21	2.00	211			Working
4	M/s Navayuga Engineering Co. Ltd	Road Metal, Building Stone	01-01-17	01-05-26	1.00	211			Working
5	M/s.Madhava Projects	Road Metal, building Stone	01-04-07	01-03-22	2.00	211			Working
6	M/s.Madhava Projects	Road Metal, Building Stone	04-05-09	04-05-24	4.5	211			Working

Contd.2..

Dismiss
626
53/12/2021

Sl. No	Name of the lessee	Mineral	Lease period		Extent In Hectares	Sy. No.	Village	Mandal	Status
			From	To					
7	M/s.Madhava Projects	Road Metal, Building Stone	20-09-11	19-09-26	3.00	211	Vooderu	Anakapalli	Working
8	M/S.Madhava Projects	Road Metal, Building Stone	26-06-11	25-06-26	3.00	211			Working
9	M/s.Madhava Projects	Road Metal, Building Stone	26-06-11	25-06-26	3.00	211			Working
10	M/s Nava yuga Engineering company	Road Metal, Building Stone	31-01-17	01-05-26	1.00	211			Working

Further, the Deputy Director of Mines and Geology, Visakhapatnam has issued MDL registration vide MDL No. MDL0103000882 and the MDL will be in force upto.15.06.2041 and also issued MDL registration of M/s Nava yuga Engineering Company.

- 2) The details of quarry leases are mentioned in the above table. Further, the both companies of M/s Madhava Projects, and M/s Navayuga Engineering company, having Blasting license vide No. 14/2012 valid upto 31.12.2019. The both companies are not having Rig blasting.
- 3) As per instructions of the Director of Mines and Geology, Ibrahimpatnam, the Regional vigilance squad has taken up survey and inspections of above subject areas vide memo No.1/DMG-Desk/2021, dt.09.07.2021 and the awaited the reports.
- 4) As per this office records, the both companies of M/s Madhava Projects and M/s Navayuga Engineering company are not submitted E.C., CFO and CFE obtained from concerned Department.

Through the reference 2nd cited, the Environmental Engineer, APPCB, Visakhapatnam has forwarded a letter to take necessary action against quarry leases of M/s. Navayuga Engineering Company and M/s.Madhava Project, in Sy.No.211 of Vooderu Village, Anakapalli Mandal of Visakhapatnam District and requested to ensure no quarrying operations are carryout in the above mining units until to obtain EC, CFO & CFE of the Board and also requested not to issue permits / works orders to the above said units.

In the reference 3rd cited, this office has issued stoppage notice to M/s. Navayuga Engineering Company and M/s. Madhava Project, in Sy.No.211 of Vooderu Village, Anakapalli Mandal of Visakhapatnam District to stop the quarry and crusher units operations until further orders taken from the APPCB, Visakhapatnam.

Through the reference 4th cited, this office has requested to the Tahsildar, Anakapalli and Station House Officer, Anakapalli (Rural) to keep constant vigil on the above said quarry and MDL units to avoid such quarry and Crusher activities on the quarry lease held by M/s. Navayuga Engineering Company and M/s. Madhava Project, in Sy.No.211 of Vooderu Village, Anakapalli Mandal of Visakhapatnam District.

This is submitted for information.

Yours faithfully,

[Signature]
 Asst. Director of Mines and Geology,
 Anakapalli.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.
 Copy submitted to the Director of Mines and Geology, Visakhapatnam for favour of information.

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

ANNEXURE-II

830/09/2005
Letter No. 382/MDL/2021

Date: 27/10/2021

From:
G. Sunil Babu, M.sc.,
Asst. Director of Mines and Geology,
Anakapalli.

To:
1. The Tahsildar,
Anakapalli Mandal
Visakhapatnam District
2. The Station House Officer,
Anakapalli

Sir,

Sub:- MINES AND QUARRIES – O/o. Asst. Director of Mines and Geology, Anakapalli
– Complaint filed by Sri P. Eswara Rao Vooderu Panchayath, Anakapalli
Mandal, Visakhapatnam District against M/s. Navayuga Engineering Company
and M/s. Madhava Project, in Sy.No.211 of Vooderu Village, Anakapalli Mandal
of Visakhapatnam District – Intimation – Requested – Regarding.

Ref:- 1) Lr.No.1467/PCB/RO-VSP/2021, dt.28.08.2021 from the Engineer A.P.P.C.B.,
Visakhapatnam.
2) Complaint filed by Sri P. Eswara Rao Vooderu Panchayath, Anakapalli
3) This office letter No.382/MDL/2021, dt.02.09.2021 addressed a letters to
M/s. Navayuga Engineering Company and M/s. Madhava Project.

I invite attention to the subject and reference cited, wherein the reference 1st cited, the Environmental Engineer, APPCB, Visakhapatnam has forwarded a letter to this office to take necessary action against the quarry leases of M/s. Madhava Project, in Sy.No.211 of Vooderu Village, Anakapalli Mandal of Visakhapatnam District and requested to ensure no quarrying operations are carryout in the above mining units until to obtain EC, CFO & CFE of the Board and also requested not to issue permits / works orders to the above said units.

In the reference 2nd cited, made a complaint Sri P. Eswara Rao action against quarry leases of M/s. Navayuga Engineering Company and M/s.Madhava Project, in Sy.No.211 of Vooderu Village, Anakapalli Mandal of Visakhapatnam District and requested to ensure no quarrying operations are carryout in the above quarry and crusher units and also requested should not to issue permits / works orders to the above said units.

Through the reference 3rd cited, this office has already Issued notices to M/s. Navayuga Engineering Company and M/s. Madhava Project should stop the quarry and crusher units operations until further orders taken from the APPCB. Visakhapatnam and the same notice was received by hand Supervisor of M/s. Madhava Project.

Further, the technical staff of this office has Inspected the Mineral Dealer Licence Unit / Crushers of M/s. Navayuga Engineering Company and M/s. Madhava Project on 22.09.2021 at the time of inspection they were not stopped the quarry and Crusher operations.

In view of the above I request the Tahsildar, Anakapalli to keep constant vigil on the above said quarry and MDL units to avoid such quarry and Crusher activities on the quarry lease held by M/s. Navayuga Engineering Company and M/s. Madhava Project, in Sy.No.211 of Vooderu Village, Anakapalli Mandal of Visakhapatnam District.

Yours faithfully,

G. Sunil Babu, 27/10/21
Asst. Director of Mines and Geology,
Anakapalli.

Copy submitted to the Deputy Director of Mines and Geology, Visakhapatnam for favour of information.

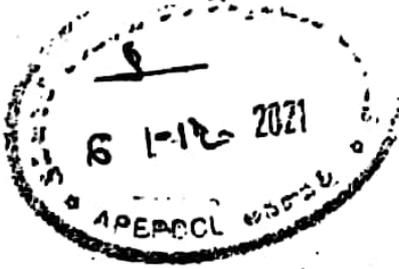
Copy submitted to the Revenue Divisional Officer, Anakapalli for favour of information.

ఆంధ్రప్రదేశ్ ప్రభుత్వము
గనులు మరియు భూగర్భ కాబ

నుండి	వారికి.
జి. సునీల్ బాబు, ఎం.ఎస్.సి.,	డిప్యూటీ ఎక్సిక్యూటివ్ ఇంజనీర్.
సహాయ సంచాలకులు, గనులు మరియు భూగర్భ కాబ	ఎలక్ట్రికల్ డిపార్ట్మెంట్
అనకాపల్లి.	అనకాపల్లి.

లేఖ సంఖ్య 1907/ఆర్.టి.వ/2005, తేది. 04 .12.2021

Handwritten notes:
విషయం
6/2
04/12/2021



- విషయం:-** సమాచార హక్కు చట్టం 2005 - శ్రీ P.ఈశ్వర రావు వారు కోరిన సమాచారము ఇచ్చుట - గురించి.
- నిర్దేశం:-**
- 1) APPCB, visakhapatnam వారి లేఖ నెంబర్ 1467 పిపివి /ఆర్వీ - పిపివీ/2021 . తేది 28 .08. 21
 - 2) ఈ కార్యాలయపు లేఖ తేది.02.09.2021
 - 3). ఈ కార్యాలయపు లేఖ తేది .27.10.2021.
 - 4) శ్రీ P.ఈశ్వర రావు వారి లేఖ తేది.24.11.2021
 - 5) ఈ కార్యాలయపు లేఖ తేది 30.11.2021.
 - 06) అసిస్టెంట్ అకౌంట్స్ ఆఫీసర్. ఎలక్ట్రిసిటీ రెవిన్యూ ఆఫీసర్. అనకాపల్లి వారి లేఖ తేది 02.12.2021

01వ సూచిక ననుసరించి 2వ సూచిక ద్వారా ఈ కార్యాలయము నుండి ఆంధ్రప్రదేశ్ పోల్యూషన్ కంట్రోల్ ఓర్డర్లు, విశాఖపట్నం వారు పర్యావరణ అనుమతులు లేని కారణముగా మార్గవ ప్రాజెక్ట్ మరియు నవయుగ ఇంజనీరింగ్ కంపెనీలకు సంబంధించి క్వారంటైన్ పనులు ఆపమని నోటీసులు ఇవ్వడమైనది.

03వ సూచిక ననుసరించి . ఈ కార్యాలయమునుండి పై రెండు కంపెనీలకు సంబంధించి . క్వారంటైన్ పనులు మరియు క్షపించి పనులు కొనసాగించకుండా తనిఖీ చేయవలసినదిగా తహసీల్దార్, అనకాపల్లి, మరియు స్టేషన్ హౌస్ ఆఫీసర్, అనకాపల్లి వారికి లేఖలు పంపడమైనది.

పై విషయ నిర్దేశములనుసరించి సూచిక 04 ద్వారా శ్రీ P.ఈశ్వర రావు వారు సమాచార హక్కు చట్టం 2005 ద్వారా సర్వే నెంబర్ 211 .ఆడేరు గ్రామము, అనకాపల్లి మండలంలో గా. మార్గవ ప్రాజెక్ట్, మరియు నవయుగ ఇంజనీరింగ్ కంపెనీలకు సంబంధించిన క్వార్టర్లలోరాత్రి సమయములో పర్ల ఎత్తగ మట్ల క్షపించి వియుడున్నారని. అందువలన వారి యొక్క క్వార్టర్లకు విద్యుత్ సరఫరా నిలుపువలకు ఇచ్చిన ఆంధ్రప్రదేశ్ ఎలక్ట్రిసిటీ డిపార్ట్మెంట్ వారికి ఈ కార్యాలయము నుండి లేఖ పండుకు పంపలేదని సమాచారము కోరబడున్నాయి.

05వ సూచిక ద్వారా ఫిర్యాదుదారు కోరినట్లు పై రెండు కంపెనీలకు విద్యుత్ సరఫరా విషయము ఈ కాబ పరిధిలోనిది కానందున ఈ కార్యాలయమునుండి అసిస్టెంట్ అకౌంట్స్ ఆఫీసర్, ఎలక్ట్రిసిటీ రెవిన్యూ ఆఫీసర్, అనకాపల్లి వారికి రిగిలెటరీ నిమిత్తము లేఖ పంపడమైనది.

(త్రిప్పిదూడుము)

.2.

తదుపరి 116 వ సూచిక ద్వారా అసెస్మెంట్ అకౌంట్స్ ఆఫీసర్ .ఎలక్ట్రిసిటీ రెవిన్యూ ఆఫీసర్. అనకాపల్లి వారు పై రెండు కంపెనీలు విద్యుత్ సరఫరా నిలుపుదల విషయము తమ పరిధిలోనిది కాదని. అసెస్మెంట్ ఇంజనీర్ ఆర్ ఈ సి ఎస్ .తుమ్మపాల వారికి సంబంధించిన విషయమని .వారిని సంప్రదించవలసినగా ఈ కార్యాలయమునకు తెలిపియున్నారు.

కావున ఇందుమూలముగా తమరికి తెలియపరచునది ఏమనగా పై రెండు కంపెనీలకు సంబంధించిన స్టాన్ క్లెయిర్మెంట్ విద్యుత్ సరఫరా విషయము గురించి ఫిర్యాదు వచ్చినందున తగు చర్యలు తీసుకొనగలరని తమరిని కోరడమైనది

తమ భవదీయ

జి.నాగేశ్వరరావు

సహాయ సంచాలకులు

గనులు మరియు భూగర్భశాఖ.
అనకాపల్లి.

జతపర్చడమైనది.

సదరు కాపీ శ్రీయుత సంచాలకులు గనులు మరియు భూగర్భశాఖ. ఇట్టహాపట్నం వారికి సమర్పితము.
సదరు కాపీ శ్రీయుత ఉప సంచాలకులు గనులు మరియు భూగర్భశాఖ. విశాఖపట్నం వారికి సమర్పితము.

ఆంధ్రప్రదేశ్ ప్రభుత్వము
గనులు మరియు భూగర్భకాఖ

నుండి

జి. సునీల్ బాబు, ఎం.ఎస్.సి..

సహాయ సంచాలకులు, గనులు మరియు భూగర్భ కాఖ
అనకాపల్లి.

వారికి,

అసిస్టెంట్ ఆకౌంట్స్ ఆఫీసర్,

ఎలక్ట్రిసిటీ రివిన్యూ ఆఫీసర్ ,APEP(XI),
అనకాపల్లి.

లేఖ సంఖ్య 1907/ఆర్.టి.ఐ/2005, తేదీ.30.11.2021

విషయం:- సమాచార చాక్కు చట్టం 2(XI)5 - క్రి P.ఈశ్వర రావు వారు కోరిన సమాచారము ఇచ్చుట గురించి.

- నిర్దేశం:-**
- 1) క్రి P.ఈశ్వర రావు వారి లేఖ తేదీ.24.11.2021.
 - 2) ఈ కార్యాలయపు లేఖ తేదీ.02.09.2021
 - 3). ఈ కార్యాలయపు లేఖ తేదీ .27.10.2021.

-x-

పై విషయ నిర్దేశములనుసరించి సూచిక 1 ద్వారా క్రి P.ఈశ్వర రావు వారు సమాచార చాక్కు చట్టం 2005 ద్వారా సర్వే నంబర్ 211 .ఊడేరు గ్రామము. అనకాపల్లి మండలంలో గల మాధవ ప్రాజెక్ట్ మరియు సవయుగ ఇంజనీరింగ్ కంపెనీలు రాత్రి వేళల్లో వారి క్వారీలనుండి రోడ్ మెటర్ తీసికొనివచ్చి వారి యొక్క కంపెనీలకు సంబంధించిన క్షుణ్ణలో పెద్ద ఎత్తున మెటల్ క్షపింగ్ చేయుచున్నారని . అందువలన వారి యొక్క క్షుణ్ణకు విద్యుత్ సరఫరా నిలుపుదలకు ఇంతవరకు ఎలక్ట్రిసిటీ డిపార్ట్మెంట్ వారికి ఈ కార్యాలయము నుండి లేఖ ఎందుకు పంపలేదని . సమాచారము కోరియున్నారు.

2 సూచిక ననుసరించి . ఈ కార్యాలయమునుండి ఆంధ్ర ప్రదేశ్ పోల్యూషన్ కంట్రోల్ బోర్డు . వికాఖపట్నం వారి ఆడికానుసారం పై రెండు కంపెనీలకు సంబంధించి . క్వారీల పనులు మరియు క్షపింగ్ ఆపమని నోటీసులు ఇవ్వడమైనది.

3వ సూచిక ననుసరించి . ఈ కార్యాలయమునుండి పై రెండు కంపెనీలకు సంబంధించి . క్వారీల పనులు మరియు క్షపింగ్ పనులు కొనసాగించకుండా తనిఖీ చేయవలసినదిగా తహసీల్దార్, అనకాపల్లి. మరియు స్పెషల్ హౌస్ ఆఫీసర్ ,అనకాపల్లి వారికి లేఖలు పంపడమైనది.

ఇందు మూలముగా తమరికి విన్నవించునది ఏమనగా ఒకటవ సూచిక ననుసరించి ఫిర్యాదదారు కోరిన విధముగా విద్యుత్తు నిలుపుదల మా కాఖ పరిధిలోనిది కానందున పై రెండు కంపెనీ లయిన మాధవ ప్రాజెక్ట్ మరియు సవయుగ ఇంజనీరింగ్ కంపెనీలకు చెందిన క్షుణ్ణలై ఫిర్యాదు వచ్చినందున విద్యుత్ సరఫరా నిలుపుదల విషయమై మీ యొక్క కాఖాచరముగా తగు దర్యాలు తీసుకొనగలండులకు తమరిని కోరడమైనది..

జరపర్చడమైనది.

తమ భవదీయ
జి. సునీల్ బాబు.
సహాయ సంచాలకులు
గనులు మరియు భూగర్భకాఖ.
అనకాపల్లి.

సదరు కాపీలను క్రియంత సంచాలకులు గణులు విగయు భూగర్భకాఖ. ఇబ్రహీంపట్నం వారికి సమర్పించెము.
సదరు కాపీలను క్రియంత ఇం సంచాలకులు గనులు మరియు భూగర్భకాఖ. వికాఖపట్నం వారికి సమర్పించెము.

 <p>सत्यमेव जयते</p>	<p>State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change Government of India</p> <p>D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010.</p>
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REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/VSP/MIN/02/2020/1726/175.26/172.16

12/01/2022

Sub:SEIAA, A.P. – 4.65 Ha Road Metal & Building Stone Mine of M/s. Madhava Projects at Sy.No: 211, Vooderu Village, Anakapalli Mandal, Visakhapatnam District, Andhra Pradesh - Environmental Clearance – Issued - Reg.

- i. This has reference to your application submitted through online on 02.01.2022 (SIA/AP/MIN/70744/2020), seeking Environmental Clearance for the proposed mine of **4.65 Ha Road Metal & Building Stone mine at Sy. No. 211, Vooderu Village, Anakapalli Mandal, Visakhapatnam District, Andhra Pradesh** in favour of **M/s.Madhava Projects**. It was reported that the nearest human habitation viz., Bowluvada (V) exists at a distance of about 0.91 Km from the mine lease area. It was noted that the capital investment of the project is Rs.65.0 Lakhs and capacity of the project is as follows:

Mining of Road Metal & Building Stone – 170706 m³/Annum in 4.65 Ha.

II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

- i. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	17°44'44.70787"N	082°58'36.17805"E
2.	17°44'45.11259"N	082°58'36.80103"E
3.	17°44'44.06530"N	082°58'39.21217"E
4.	17°44'33.60443"N	082°58'33.42897"E
5.	17°44'35.64520"N	082°58'27.76071"E
6.	17°44'38.05702"N	082°58'29.58155"E
7.	17°44'40.07197"N	082°58'31.10278"E
8.	17°44'40.46105"N	082°58'31.80891"E
9.	17°44'40.03148"N	082°58'32.48900"E
10.	17°44'40.56773"N	082°58'35.83648"E
11.	17°44'42.89967"N	082°58'33.67444"E

- ii. It is an open cast semi-mechanized mine. Life of Mine is 5.26 Years. The total mine lease area is **4.65 Ha**.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the

proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **04.01.2022**. The proposed project is for mining of Road metal & Building stone in an area of **4.65 Ha.** with a proposed production quantity of **Road metal & Building stone – 1,70,706 m³/annum** with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The proponent and their consultant SV Enviro Labs & Consultants have attended the meeting. The Committee noted that as per cluster letter issued Asst. Director of Mines & Geology, Anakapalli, vide Lr. No. : 1430/Q/2005-16, dated: 01.02.2020 there are twenty six existing quarry lease within the radius of 500 mtrs area. The project falls under B2 category as per the MoEFCC Notification No. S.O.2269(E),dated 1st July, 2016. TOR was issued on 23.12.2021. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the Vooderu Village as a part of Corporate Social Responsibility (CSR) activity. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs, Final EIA, detailed deliberations, recommended for issue of Environmental Clearance for Road metal & Building stone – 1,70,706 m³/annum. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **12.01.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act,1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - e. Critically polluted areas as notified by CPCB
and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the Vooderu Village as a part of Corporate Social Responsibility (CSR) activity.
- iv. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- v. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.

vi. The proponent is advised to ensure safety to animal and public life.

Part B. Specific Conditions:

1. Air Pollution:-

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan
- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form1.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent.
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution (Regulations & Control) Rules, 2010 by implementing the following noise control measures.
 - Proper and regular maintenance of vehicles and other equipment.
 - The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.

- The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.
- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is **8.5 KLD**. Out of that 2.5 KLD is used for Wet Jacket Drilling Method (Gunny Bag); 3.0 KLD is used for Dust suppression; 2.0 KLD is used for Development of Greenbelt & 1.0 KLD is used for Domestic purposes.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Vijayawada, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out in consultation with concerned Regulatory Authority.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.

- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

- i. **This order is valid a period of 5.26 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.

- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.

- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii The funds earmarked for environmental protection measures (**Capital cost Rs.3.5 Lakhs and Recurring cost Rs.2.8 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xviii At least 2% of the total project cost shall be allocated for Corporate Environment
- i. Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- xix. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Vijayawada.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xxii The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xxiii The proponent shall obtain prior permissions and continued guidance from regulatory
- i. authorities for all the above conditions wherever it is required.
- xxiv All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.

- xxv Consent for Establishment” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxv The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxv The environmental statement for each financial year ending 31st March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Vijayawada by e-mail.
- xxi The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxx Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.’
- xxx Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxx The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxx SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.
- xxx The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Special Secretary To

Govt

MEMBER SECRETARY, SEIAA, A.P.	MEMBER, SEIAA, A.P.	CHAIRMAN, SEIAA, A.P.
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To

M/s Madhava Projects, Managing Partner,
Sri C. Sridhar, D.No.4-9-18/29/1,
Ratnaveni Complex, Dwarakanagar,
Visakhapatnam District, Andhra Pradesh– 530016,
Ph.No. 9290585248

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Visakhapatnam, APPCB for information.
4. The Regional Officer, MoEF&CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.
7. The District Collector, Visakhapatnam District, Andhra Pradesh for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM**

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

RED CATEGORY

CONSENT ORDER FOR ESTABLISHMENT

Order No.84804/APPCB/ZO-VSP/VSP/CFE/2022

Date: 27.01.2022

Sub: APPCB – ZO – VSP – CONSENT FOR ESTABLISHMENT (CFE) – **4.65 Ha Road Metal & Building Stone Mine of M/s. Madhava Projects, Sy.No: 211, Vooderu Village, Anakapalli Mandal, Visakhapatnam District** – Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

Ref: 1) E.C Order No. SEIAA/AP/VSP/MIN/02/2020/1726/175.26/172.16, dt: 12.01.2022.
2) CFE application received at Regional Office, Visakhapatnam on 19.01.2022 through OCMMS.
3) R.O's inspection report received at ZO, Visakhapatnam on 22.01.2022.
4) CFE committee meeting held on 24.01.2022 at APPCB, ZO, Visakhapatnam.

* * *

1. **M/s. Madhava Projects** has submitted an application to the Board vide ref. 1st cited, seeking Consent for Establishment (CFE) to carryout semi mechanized open cast mining to excavate the following mineral with installed capacities as mentioned below, with a proposed project cost of Rs.65.0 Lakhs. (Rupees sixty five lakhs only).

S. No.	Name of the Products	Capacity
1.	Mining of Road metal & Building Stone in 4.65 Ha.,	1,70,706 m³/annum

2. As per the application and Environmental Clearance (EC), the above mining activity is to be carried out at **Sy.No: 211, Vooderu Village, Anakapalli Mandal, Visakhapatnam District** at the following geo co-ordinates in an area of 4.65 Ha.

S. No	Latitude (N)	Longitude (E)
1.	17°44'44.70787"N	82°58'36.17805"E
2.	17°44'45.11259"N	82°58'36.80103"E
3.	17°44'44.06530"N	82°58'39.21217"E
4.	17°44'33.60443"N	82°58'33.42897"E
5.	17°44'35.64520"N	82°58'27.76071"E
6.	17°44'38.05702"N	82°58'29.58155"E
7.	17°44'40.07197"N	82°58'31.10278"E
8.	17°44'40.46105"N	82°58'31.80891"E
9.	17°44'40.03148"N	82°58'32.48900"E
10.	17°44'40.56773"N	82°58'35.83648"E
11.	17°44'42.89967"N	82°58'33.67444"E

3. The above site was inspected by the Asst. Environmental Engineer, A.P Pollution Control Board, Regional Office, Visakhapatnam on 21.01.2022 and found that the mine is surrounded by **East:** Road metal quarry; **West:** Road metal quarry; **North:** Road metal quarry & **South:** Road metal quarry. Dibbapalem village is at a distance of 225m towards North-West from the boundary of the mine lease area.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Visakhapatnam and recommendation of the CFE Committee, hereby issue CONSENT FOR ESTABLISHMENT to the mine, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to mine the mineral mentioned at para (I) only.
5. This Consent Order issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
7. **This order is valid for a period of 5.26 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**

**Rajendra
Reddy Thuraka**

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Rajendra Reddy Thuraka
Date: 2022.01.27
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JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

**To
M/s. Madhava Projects,
Sy.No: 211,
Vooderu Village, Anakapalli Mandal,
Visakhapatnam District.**

- Copy to Environmental Engineer, AP Pollution Control Board, Regional Office, Visakhapatnam for information and necessary action.

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. Separate energy meters shall be provided for water consumption and air pollution control equipments to record energy consumed.
3. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and its Amendments thereof before commencement of the activity, including trial production.
4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
5. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
7. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
8. If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

SCHEDULE - B**SPECIAL CONDITIONS:**

1. The mining unit shall adopt suitable mining methods as per approved mining plan & DMG approval.
2. Suitable blasting method shall be adopted to control dust emissions as per DMG approved mining plan.
3. The regulations for danger zone (500m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimize the impact on Environment.
4. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment.
5. The proponent shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.

WATER:

6. The source of water is bore well and the maximum permitted water consumption shall not exceed the following quantities.

S. No.	Purpose	Quantity
1.	Dust suppression	3.0 Kilo Liters/Day
2.	Greenbelt development	2.0 Kilo Liters/Day
3.	Domestic	1.0 Kilo Liters/Day
4.	Wet Jacket Drilling	2.5 Kilo Liters/Day
	Total	8.5 Kilo Liters/Day

7. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Purpose	Quantity
1.	Domestic	0.8 Kilo Liters/Day
	Total	0.8 Kilo Liters/Day

S. No.	Wastewater generation	Mode of disposal
1.	Domestic: 0.8 Kilo Liters/Day	Septic tank.

AIR:

8. The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO₂ – 80 µg/m³, NO_x – 80 µg/m³, PM_{2.5} – 60 µg/m³, PM₁₀ – 100µg/m³,

Noise levels: Day time (6 AM to 10 PM) - 75 dB (A),
Night time (10 PM to 6 AM) - 70 dB (A).

9. The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.
10. The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
11. The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to Regional Office, APPCB, Visakhapatnam regularly.
12. The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dt.11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
13. The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 18.11.2009.

GENERAL CONDITIONS:

14. The proponent shall ensure compliance of guidelines issued in G.O. Rt.No.239, dt.16.04.2020 and Memo No. covid-19/2020/HMFW, dt.18.04.2020 issued by Medical, health and Family welfare department, Government of AP and the Ministry of Home Affairs order No.40-3/2020/DM-DA, dt.15.04.2020 scrupulously.
15. The proponent shall scrupulously follow any conditions stipulated by Revenue department/Panchayat Raj/Municipal administration/Local self government bodies (Gram Panchayat/Gram secretariat) in ensuring safety to human and animal life.
16. The proponent shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.
17. The proponent shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, AP, GoI, Vijayawada in the Environmental Clearance order dated: **12.01.2022.**
18. The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
19. The mining shall be carried out as per the approved mine plan.
20. The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
21. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
22. The proponent shall utilize the top soil for green belt development.
23. The proponent shall control the Noise levels to acceptable limits (CPCB standards) during excavation in the mining area.
24. The proponent shall maintain a setback distance of 7.5 mts buffer zone all around the mine lease area for development of greenbelt with tall growing trees.
25. The fugitive emissions from all sources shall be controlled regularly.
26. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
27. The proponent shall not operate the mine without obtaining CFO of the Board.

28. The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
29. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
30. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
31. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

Rajendra
Reddy Thuraka
Digitally signed by
Rajendra Reddy Thuraka
Date: 2022.01.27
16:41:45 +05'30'
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Madhava Projects,
Sy.No: 211,
Vooderu Village, Anakapalli Mandal,
Visakhapatnam District..



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM
D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.
Ph : 0891-2719380

**RED CATEGORY
 CONSENT ORDER**

Consent Order No:84804/APPCB/ZO-VSP/VSP/CFO/2022

Date: 24.02.2022

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**4.65 Ha Road Metal & Building Stone Mine of M/s. Madhava Projects,
 Sy.No: 211,
 Vooderu Village, Anakapalli Mandal,
 Visakhapatnam District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic	0.8 Kilo Liters/Day	Septic tank.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m ³ /hr)
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This consent order is valid for the following products along with quantities indicated only:

S. No.	Name of the Products	Capacity
1.	Mining of Road metal & Building Stone over an extent of 4.65 Ha.,	1,70,706 m ³ /annum

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This Consent order shall be valid for a period ending with the **31.01.2023**.

**Rajendra
 Reddy Thuraka**
 Digitally signed by
 Rajendra Reddy Thuraka
 Date: 2022.02.24
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JOINT CHIEF ENVIRONMENTAL ENGINEER

To
 M/s. Madhava Projects,
 Sy.No: 211,
 Vooderu Village, Anakapalli Mandal,
 Visakhapatnam District.

- Copy to the EE, RO, Visakhapatnam for information and necessary action.

SCHEDULE - A

1. Any up-set condition in any activity of the Mining unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The Mining unit should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The Mining Unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The Mining Unit shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
7. The Mining Unit should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B**SPECIAL CONDITIONS:**

1. The mining unit shall start mining activity only after complying with CFE conditions as per commitment given in the undertaking letter dated 29.01.2022.
2. The mining unit shall submit the compliance status along with photographic evidences within 2 months.
3. The mining unit shall carryout mining activity within the respective boundaries only, as mentioned in EC Order dated 12.01.2022 and in CFE order dated 27.01.2022.
4. The mining unit shall adopt suitable mining methods as per approved mining plan & DMG approval.
5. Suitable blasting method shall be adopted to control dust emissions as per DMG approved mining plan.
6. The regulations for danger zone (500m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimize the impact on Environment.
7. Blasting timings shall be maintained along with the safety/cautionary measures to be taken by the lease holder before blasting as per rules applicable.
8. Greenbelt shall be developed along the village roads.
9. Frequency of water sprinkling on the nearby village roads shall be increased.

WATER:

10. The source of water being bore well. The following is the permitted water consumption:

S. No.	Purpose	Quantity
1.	Dust suppression	3.0 Kilo Liters/Day
2.	Greenbelt development	2.0 Kilo Liters/Day
3.	Domestic	1.0 Kilo Liters/Day
4.	Wet Jacket Drilling	2.5 Kilo Liters/Day
	Total	8.5 Kilo Liters/Day

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR:

11. The industry shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826(E), dt.16.11.2009 at the boundary of the premises during regular operation.
12. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

GENERAL CONDITIONS:

13. The mining unit shall construct and maintain retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.
14. Garland drain and siltation ponds of adequate size should be constructed for working pit to arrest flow of silt and sediment.
15. The Mining unit shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
16. Greenbelt shall be developed at possible areas around the boundary.
17. The mining unit shall ensure compliance of guidelines issued in G.O. Rt.No.239, dt.16.04.2020 and Memo No. Covid-19/2020/HMFW, dt.18.04.2020 issued by Medical, health and Family welfare department, Government of AP and the Ministry of Home Affairs order No. 40-3/2020/DM-DA, dt.15.04.2020 scrupulously.
18. The mining unit shall scrupulously follow any conditions stipulated by Revenue department/Panchayat Raj/Municipal administration/Local self government bodies (Gram Panchayat/Gram secretariat) in ensuring safety to human and animal life.
19. The Mining Unit shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details.
 - b. Log Books for pollution control systems.
 - c. Solid waste generated and disposed.
 - d. Inspection book.
20. The Mining unit shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
21. The Mining Unit shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, in the Environmental Clearance order dated: 12.01.2022.
22. The Mining unit shall not cause ground water pollution in and around the Mining unit premises.
23. All the waste material should be accommodated within the Mining Lease Area.
24. All mining products and rejects, irrespective of size and quality, should be hauled within the mine lease area.
25. Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled

- and be properly drained. The overburden shall not be disposed outside the mine lease area under any circumstances.
26. Suitable tree species should be planted on either side of the haul roads.
 27. Drills should be water-jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
 28. The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
 29. Fugitive emissions from all the sources shall be controlled regularly.
 30. The Mining unit shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
 31. Mining shall be carried out as per approved Mining plan.
 32. The Mining unit shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

**Rajendra
Reddy Thuraka**

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Rajendra Reddy Thuraka
Date: 2022.02.24
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JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Madhava Projects,
Sy.No: 211,
Vooderu Village, Anakapalli Mandal,
Visakhapatnam District..



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE::VISAKHAPATNAM**

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

☎: 2719380

Lr No : 8404/APPCB/ZO-VSP/VSP/CTO/2023

Dt: 10.01.2023

Sub:- APPCB – ZO – VSP – CTO (*Renewal*) application - **4.65 Ha Road Metal & Building Stone Mine of M/s. Madhava Projects, Sy.No: 211, Vooderu Village, Anakapalli Mandal, Visakhapatnam District** – Recommendations of the CTO Committee - Issue of CTO to the mining unit upto 31.01.2024 after compliance of the certain conditions and submission of proof of compliance along with photographic evidences and after payment of fee of Rs.4,21,165/-- Reg.

Ref:-

1. CTO application received at Regional Office, Visakhapatnam through Single desk Portal on 16.12.2022.
2. RO's inspection report received at ZO, Visakhapatnam on 28.10.2022.
3. CTO Committee meeting held on 07.01.2023.

** ** *

M/s. Madhava Projects submitted application CTO (*Renewal*) applications vide reference 1st cited. The Environmental Engineer, Regional Office, Visakhapatnam submitted the verification report vide reference 2nd cited.

The CTO (renewal) application of the mining unit and report of the EE-RO, Visakhapatnam were placed before the CTO Committee in its meeting held on 07.01.2023. The Committee noted from the RO report that:

1. The CTO was applied for Mining of Road metal & building stone 170706 m³/ Annum in an extent of 4.65 Ha.
2. The industry obtained CTO on 24.02.2022 to produce Mining of Road metal & building stone 170706 m³/ Annum which was expired on 31.01.2023.
3. The proponent obtained Environmental Clearance from SEIAA vide order dt: 12.01.2022 for Mining of Mining of Road metal & building stone - 1,70,706 m³/Annum in 4.65 Ha.
4. The proponent has obtained approved Mining plan from Department of Mines and Geology, Govt. of A.P, vide Lr.No.1911/MP- AKP/2017, dt.20.01.2018.
5. The proponent obtained grant order from the deputy Director, Department of mines & Geology, Visakhapatnam for the period from 28.01.2015 to 27.01.2030 vide order No.3003/Q2A/2015,dt:08.01.2016.
6. The unit obtained work order from the Department of mines & Geology, Visakhapatnam on 22.03.2016 for a period of 20 years from 29.01.2015 to 28.01.2030.
7. It is road metal quarry and no dumps were observed at the time of inspection.
8. The unit has not constructed garland drain and siltation pond at active mining area.
9. The unit is carrying out water sprinkling for wetting of roads through truck mounted tanker to control fugitive emissions
10. Dibbapalem village is at a distance of 225m towards North-West from the boundary of the mine lease.
11. The mining unit has to pay balance consent fee of Rs. 4,21,165/- for a period upto 31.01.2024.

After discussion, the Committee recommended to issue CTO for a period upto 31.01.2024 after compliance of the following conditions and submission of proof of compliance along with photographic evidences and payment of balance consent fee of Rs.4,21,165/-

1. Garland drain and siltation ponds of appropriate size should be constructed at the working pit to arrest flow of silt and sediment.

Signature Not Verified
Digitally Signed
Name: R. Srinivas Reddy
Thuraka
Date: 10-Jan-2023 13:03:45

2. The mining unit shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.

The Board after careful examination of the application of the mining unit, report of the EE, RO, Visakhapatnam & recommendation of the CTO Committee, hereby decided to issue CTO to the mining unit up to 31.01.2024 after compliance of the above CTO order conditions and submission of proof of compliance along with photographic evidences and after payment of the balance fee of Rs.4,21,165/-.

In view of the above, you are hereby directed to comply with the above and submit compliance report so as to issue CTO order.

It is informed that operation of the mine without having valid consents of the Board is violation of Section 25/26 of Water Act and Section 21/22 of Air Act which is punishable under section 44 of the Water (*Prevention and Control of Pollution*) Act, 1974 and under section 37 of the Air (*Prevention and Control of Pollution*) Act, 1981.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Madhava Projects,
Sy.No: 211,
Vooderu Village, Anakapalli Mandal,
Visakhapatnam District.

Copy to the Environmental Engineer, RO, Visakhapatnam for information and directed to pursue the mining unit for compliance.

Signature Not Verified

Digitally Signed
Name: Rajendra Reddy
Thuraka
Date: 10-Jan-2023 13:03:45

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From
T.Subbarayudu, M.Sc.,
Asst. Geologist &
Asst. Director of Mines & Geology(FAC),
Anakapalli.

To
All the lease holders of
Anakapalli Jurisdiction

Lr. No.1430/Q/2005, Dated: 08.03.2022

Sir,

Sub: MINES & MINERALS - O/o Asst. Director of Mines & Geology, Anakapalli - Quarry lease for Road Metal, Building Stone, Gravel, Colour Granite & Laterite and other minerals - To stop quarrying operations until to obtain statutory permissions from the competent authority who do not having the same - Requested - Regarding.

Ref: Lr.No.8136/PCB/RO-VSP/2021, Dated:17.07.2021 from Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office, Visakhapatnam.

* * *

Attention is drawn to the subject and reference cited and informed that the Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office, Visakhapatnam informed that the Member Secretary, SEIAA, Andhra Pradesh has issued clarification on requirement of prior environmental clearance for the mine leases of major and minor minerals having extent less than 5.0 ha vide Lr.No.6/SEIAA/AP/EC/Mines/2015, dt:01.11.2018 if such mining projects which do not require Environmental Clearance shall obtain 18.05.2012 compared to the lease area / production prior to 18.05.2012.

Further informed that it once again requested to initiate necessary action against defaulting mining units and also not to issue permits /work orders to those mining units which are not having CFE and valid CFO of the APPCB irrespective of date of lease issued and extent of mine lease duly considering the applicability of Environmental clearance. Further informed that please not that the issue of permits / work orders to the mines which are not having Environmental clearance from the MoEF&CC as per the applicability as per the SEIAA letter dated: 01.11.2018 and CFE & valid CFO of APPCB is violation and the Department of Mines and Geology will held responsible in such case as the Issue is before Hon'ble NGT and Hon'ble Supreme Court.

In this connection all the lease holders is here by informed the dispatch permits are not issued for the quarry leases who do not possess CFE & valid CFO for the leases having extent less than 5.00 ha granted before 18.05.2012 and Environmental Clearance, CFE & valid CFO from the competent authorities for the leases having extent more than 5.00 Hectares and less than 5.00 Hectares after granted after 18.05.2012.

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In view of the above all the lease holders is here by requested not to continue / start any quarrying operations until obtain the statutory provisions of Environmental Clearance, CFE & valid CFO from MoEF&CC / SEIAA / CFE and valid CFO as per applicability of your quarry lease and submit the same to this office for taking further necessary action in the matter. Failing which necessary action will be initiated in accordance with the provisions of APMMC Rules, 1966.

Yours faithfully,


Asst. Director of Mines and Geology(FAC),
Anakapalli

Copy submitted to the Collector & District Magistrate, Visakhapatnam District for favour of information.

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.

Copy submitted to the Dy. Director of Mines & Geology, Visakhapatnam for favour of information.

Copy to the Asst. Director of Mines & Geology, District Vigilance Squad, Visakhapatnam for information and necessary action.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

Office of the
Asst. Director of Mines & Geology,
Anakapalli.

Notice No:2621/Q/2004

Date:17-05-2022

Sub:- Mines & Quarries – Quarry lease held by M/s Madhava Projects, Mg. Ptr:Sri C.Sridhar for Road Metal and Building Stone over an extent of 4.50 Hectares in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District - To stop Quarrying operations - Notice - Issued - Regarding.

Ref: This office Letter No.1430/Q/2005, dated:08.03.2022.

Adverting to the subject cited. It is to inform that statutory clearances like Environmental Clearance, Consent for Establishment and Operation, Appointment of Mines Manger and Blaster from the concerned regulatory authorities before to conduct quarrying operations in the subject area.

Through the reference cited, this office has requested all the lease holders not to continue / start any quarrying operations until obtain the statutory provisions of Environmental Clearance, CFE & valid CFO from MoEF&CC / SEIAA / CFE and valid CFO as per applicability of your quarry lease and submit the same to this office for taking further necessary action in the matter. Failing which necessary action will be initiated in accordance with the provisions of APMMC Rules, 1966. Further the then Asst. Director of Mines and Geology has already stopped issuing of dispatch permits since 09.06.2021 to the quarry leases is not having valid statutory permissions.

In view of the above you are hereby once again requested not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966.

Address of the Lessee

M/s Madhava Projects,
Prop: Sri C. Sridhar,
48-9-18/29/1, Ratnaveni Complex,
Dwaraka Nagar, Visakhapatnam.


Asst. Director of Mines & Geology (FAC),
Anakapalli

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.

Copy Submitted to the District Collector and Magistrate, Anakapalli for favour of information.

Copy Submitted to the District Collector and Magistrate, Visakhapatnam for favour of information.

Copy submitted to the Dy. Director of Mines & Geology, Visakhapatnam for favour of information.

Copy to the Tahsildar, Anakapalli information and necessary action in the matter.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

Office of the
Asst. Director of Mines & Geology,
Anakapalli.

Notice No:1102/Q/2011

Date:17-05-2022

Sub:- Mines & Quarries – Quarry lease held by M/s Madhava Projects, Mg. Ptr:Sri C.Sridhar for Road Metal and Building Stone over an extent of 3.00 Hectares in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District - To stop Quarrying operations - Notice - Issued - Regarding.

Ref: This office Letter No.1430/Q/2005, dated:08.03.2022.

Adverting to the subject cited. It is to inform that statutory clearances like Environmental Clearance, Consent for Establishment and Operation, Appointment of Mines Manger and Blaster from the concerned regulatory authorities before to conduct quarrying operations in the subject area.

Through the reference cited, this office has requested all the lease holders not to continue / start any quarrying operations until obtain the statutory provisions of Environmental Clearance, CFE & valid CFO from MoEF&CC / SEIAA / CFE and valid CFO as per applicability of your quarry lease and submit the same to this office for taking further necessary action in the matter. Failing which necessary action will be initiated in accordance with the provisions of APMMC Rules, 1966. Further the then Asst. Director of Mines and Geology has already stopped issuing of dispatch permits since 25.06.2021 to the quarry leases is not having valid statutory permissions.

In view of the above you are hereby once again requested not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966.

Address of the Lessee

M/s Madhava Projects,
Prop: Sri C. Sridhar,
48-9-18/29/1, Ratnaveni Complex,
Dwaraka Nagar, Visakhapatnam.


Asst. Director of Mines & Geology (FAC),
Anakapalli

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Copy to the Tahsildar, Anakapalli information and necessary action in the matter.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

Office of the
Asst. Director of Mines & Geology,
Anakapalli.

Notice No:1101/Q/2011

Date:17-05-2022

Sub:- Mines & Quarries – Quarry lease held by M/s Madhava Projects, Mg. Ptr Sri C. Sridhar for Road Metal and Building Stone over an extent of 3.00 Hectares in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District - To stop Quarrying operations - Notice - Issued - Regarding.

Ref: This office Letter No.1430/Q/2005, dated:08.03.2022.

Adverting to the subject cited. It is to inform that statutory clearances like Environmental Clearance, Consent for Establishment and Operation, Appointment of Mines Manger and Blaster from the concerned regulatory authorities before to conduct quarrying operations in the subject area.

Through the reference cited, this office has requested all the lease holders not to continue / start any quarrying operations until obtain the statutory provisions of Environmental Clearance, CFE & valid CFO from MoEF&CC / SEIAA / CFE and valid CFO as per applicability of your quarry lease and submit the same to this office for taking further necessary action in the matter. Failing which necessary action will be initiated in accordance with the provisions of APMMC Rules, 1966. Further the then Asst. Director of Mines and Geology has already stopped issuing of dispatch permits since 26.09.2020 to the quarry leases is not having valid statutory permissions.

In view of the above you are hereby once again requested not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966.

Address of the Lessee

M/s Madhava Projects,
Prop: Sri C. Sridhar,
48-9-18/29/1, Ratnaveni Complex,
Dwaraka Nagar, Visakhapatnam.


Asst. Director of Mines & Geology (FAC),
Anakapalli

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.

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Copy submitted to the Dy. Director of Mines & Geology, Visakhapatnam for favour of information.

Copy to the Tahsildar, Anakapalli information and necessary action in the matter.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

Office of the
Asst. Director of Mines & Geology,
Anakapalli.

Notice No:603/Q/2006

Date:17-05-2022

Sub:- Mines & Quarries – Quarry lease held by M/s Madhava Projects, Mg. Ptr Sri C. Sridhar for Road Metal and Building Stone over an extent of 2.00 Hectares in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District - To stop Quarrying operations - Notice - Issued - Regarding.

Ref: This office Letter No.1430/Q/2005, dated:08.03.2022.

Adverting to the subject cited. It is to inform that statutory clearances like Environmental Clearance, Consent for Establishment and Operation, Appointment of Mines Manger and Blaster from the concerned regulatory authorities before to conduct quarrying operations in the subject area.

Through the reference cited, this office has requested all the lease holders not to continue / start any quarrying operations until obtain the statutory provisions of Environmental Clearance, CFE & valid CFO from MoEF&CC / SEIAA / CFE and valid CFO as per applicability of your quarry lease and submit the same to this office for taking further necessary action in the matter. Failing which necessary action will be initiated in accordance with the provisions of APMMC Rules, 1966. Further the then Asst. Director of Mines and Geology has already stopped issuing of dispatch permits since 18.07.2020 to the quarry leases is not having valid statutory permissions.

In view of the above you are hereby once again requested not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966.

Address of the Lessee

M/s Madhava Projects,
Prop: Sri C. Sridhar,
48-9-18/29/1, Ratnaveni Complex,
Dwaraka Nagar, Visakhapatnam.


Asst. Director of Mines & Geology (FAC),
Anakapalli

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.

Copy Submitted to the District Collector and Magistrate, Anakapalli for favour of information.

Copy Submitted to the District Collector and Magistrate, Visakhapatnam for favour of information.

Copy submitted to the Dy. Director of Mines & Geology, Visakhapatnam for favour of information.

Copy to the Tahsildar, Anakapalli information and necessary action in the matter.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

Office of the
Asst. Director of Mines & Geology,
Anakapalli.

Notice No:3846/Q/2016

Date:17-05-2022

Sub:- Mines & Quarries – Quarry lease held by M/s. Navayuga Engineering Co. Ltd for Road Metal and Building Stone over an extent of 1.00 Hectare in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District - To stop Quarrying operations - Notice - Issued - Regarding.

Ref: This office Letter No.1430/Q/2005, dated:08.03.2022.

Adverting to the subject cited. It is to inform that statutory clearances like Environmental Clearance, Consent for Establishment and Operation, Appointment of Mines Manger and Blaster from the concerned regulatory authorities before to conduct quarrying operations in the subject area.

Through the reference cited, this office has requested all the lease holders not to continue / start any quarrying operations until obtain the statutory provisions of Environmental Clearance, CFE & valid CFO from MoEF&CC / SEIAA / CFE and valid CFO as per applicability of your quarry lease and submit the same to this office for taking further necessary action in the matter. Failing which necessary action will be initiated in accordance with the provisions of APMMC Rules, 1966. Further the then Asst. Director of Mines and Geology has already stopped issuing of dispatch permits since 04.04.2021 to the quarry leases is not having valid statutory permissions.

In view of the above you are hereby once again requested not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966.

Address of the Lessee

M/s. Navayuga Engineering Co. Ltd
Rep. by Sri D. Sombabu,
48-9-18/29/1, Ratnaveni Complex,
Dwaraka Nagar, Visakhapatnam.


Asst. Director of Mines & Geology (FAC),
Anakapalli

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.

Copy Submitted to the District Collector and Magistrate, Anakapalli for favour of information.

Copy Submitted to the District Collector and Magistrate, Visakhapatnam for favour of information.

Copy submitted to the Dy. Director of Mines & Geology, Visakhapatnam for favour of information.

Copy to the Tahsildar, Anakapalli information and necessary action in the matter.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

Office of the
Asst. Director of Mines & Geology,
Anakapalli.

Notice No:6561/Q/2015

Date:17-05-2022

Sub:- Mines & Quarries – Quarry lease held by M/s Madhava Projects, Mg. Ptr:Sri C.Sridhar for Road Metal and Building Stone over an extent of 5.00 Hectares in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District - To stop Quarrying operations - Notice - Issued - Regarding.

Ref: This office Letter No.1430/Q/2005, dated:08.03.2022.

Adverting to the subject cited. It is to inform that statutory clearances like Environmental Clearance, Consent for Establishment and Operation, Appointment of Mines Manger and Blaster from the concerned regulatory authorities before to conduct quarrying operations in the subject area.

Through the reference cited, this office has requested all the lease holders not to continue / start any quarrying operations until obtain the statutory provisions of Environmental Clearance, CFE & valid CFO from MoEF&CC / SEIAA / CFE and valid CFO as per applicability of your quarry lease and submit the same to this office for taking further necessary action in the matter. Failing which necessary action will be initiated in accordance with the provisions of APMMC Rules, 1966. Further the then Asst. Director of Mines and Geology has already stopped issuing of dispatch permits since 07.07.2020 to the quarry leases is not having valid statutory permissions.

In view of the above you are hereby once again requested not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966.

Address of the Lessee

M/s Madhava Projects,
Prop: Sri C. Sridhar,
48-9-18/29/1, Ratnaveni Complex,
Dwaraka Nagar, Visakhapatnam.


Asst. Director of Mines & Geology (FAC),
Anakapalli

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.

Copy Submitted to the District Collector and Magistrate, Anakapalli for favour of information.

Copy Submitted to the District Collector and Magistrate, Visakhapatnam for favour of information.

Copy submitted to the Dy. Director of Mines & Geology, Visakhapatnam for favour of information.

Copy to the Tahsildar, Anakapalli information and necessary action in the matter.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

Office of the
Asst. Director of Mines & Geology,
Anakapalli.

Notice No:6452/Q/2014

Date.17-05-2022

Sub:- Mines & Quarries – Quarry lease held by M/s Madhava Projects, Mg. Ptr:Sri C.Sridhar for Road Metal and Building Stone over an extent of 4.00 Hectares in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District - To stop Quarrying operations - Notice - Issued - Regarding.

Ref: This office Letter No.1430/Q/2005, dated:08.03.2022.

Adverting to the subject cited. It is to inform that statutory clearances like Environmental Clearance, Consent for Establishment and Operation, Appointment of Mines Manger and Blaster from the concerned regulatory authorities before to conduct quarrying operations in the subject area.

Through the reference cited, this office has requested all the lease holders not to continue / start any quarrying operations until obtain the statutory provisions of Environmental Clearance, CFE & valid CFO from MoEF&CC / SEIAA / CFE and valid CFO as per applicability of your quarry lease and submit the same to this office for taking further necessary action in the matter. Failing which necessary action will be initiated in accordance with the provisions of APMMC Rules, 1966. Further the then Asst. Director of Mines and Geology has already stopped issuing of dispatch permits since 04.06.2021 to the quarry leases is not having valid statutory permissions.

In view of the above you are hereby once again requested not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966.

Address of the Lessee

M/s Madhava Projects,
Prop: Sri C. Sridhar,
48-9-18/29/1, Ratnaveni Complex,
Dwaraka Nagar, Visakhapatnam.


Asst. Director of Mines & Geology (FAC),
Anakapalli

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.

Copy Submitted to the District Collector and Magistrate, Anakapalli for favour of information.

Copy Submitted to the District Collector and Magistrate, Visakhapatnam for favour of information.

Copy submitted to the Dy. Director of Mines & Geology, Visakhapatnam for favour of information.

Copy to the Tahsildar, Anakapalli information and necessary action in the matter.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

Office of the
Asst. Director of Mines & Geology,
Anakapalli.

Notice No:3830/Q/2006

Date:17-05-2022

Sub:- Mines & Quarries – Quarry lease held by M/s Madhava Projects, Mg. Ptr:Sri C.Sridhar for Road Metal and Building Stone over an extent of 2.00 Hectares in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District - To stop Quarrying operations - Notice - Issued - Regarding.

Ref: This office Letter No.1430/Q/2005, dated:08.03.2022.

Adverting to the subject cited. It is to inform that statutory clearances like Environmental Clearance, Consent for Establishment and Operation, Appointment of Mines Manger and Blaster from the concerned regulatory authorities before to conduct quarrying operations in the subject area.

Through the reference cited, this office has requested all the lease holders not to continue / start any quarrying operations until obtain the statutory provisions of Environmental Clearance, CFE & valid CFO from MoEF&CC / SEIAA / CFE and valid CFO as per applicability of your quarry lease and submit the same to this office for taking further necessary action in the matter. Failing which necessary action will be initiated in accordance with the provisions of APMMC Rules, 1966. Further the then Asst. Director of Mines and Geology has already stopped issuing of dispatch permits since 29.08.2020 to the quarry leases is not having valid statutory permissions.

In view of the above you are hereby once again requested not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966.

Address of the Lessee

M/s Madhava Projects,
Prop: Sri C. Sridhar,
48-9-18/29/1, Ratnaveni Complex,
Dwaraka Nagar, Visakhapatnam.


Asst. Director of Mines & Geology (FAC),
Anakapalli

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.

Copy Submitted to the District Collector and Magistrate, Anakapalli for favour of information.

Copy Submitted to the District Collector and Magistrate, Visakhapatnam for favour of information.

Copy submitted to the Dy. Director of Mines & Geology, Visakhapatnam for favour of information.

Copy to the Tahsildar, Anakapalli information and necessary action in the matter.

Proceedings No:4886/Q2A/2016

Dated: 08 .12 .2016

Sub: Mines & Quarries - Quarry lease for Road Metal and Building Stone over an extent of 1.00 Hect. in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District held by Smt. Korupulli Rajani -Transfer in favour of M/s. Navayuga Engineering Co. Ltd , Rep. By Sri Duvvuri Sombabu - Grant Orders-Issued-Reg.

- Ref: 1. Proceedings No. 1756/Q2A/09 dated 10.6.2016 of the Dy. Director of Mines and Geology, Visakhapatnam in favour of Smt. K.Rajani.
2. Rc No. 300/2004/E, dated 02.07.2004 of M.R.O, Anakapalli
3. Proceedings No . 8003/Q2/2004, dt. 7.2.2006 of the Dy. Director of Mines and Geology, Visakhapatnam in favour of Smt. K.Rajani.
4. Proceedings No . 8003/Q2/2004, dt. 2.8.2007 of the Dy. Director of Mines and Geology, Visakhapatnam in favour of Smt. K.Rajani.
5. Affidavit Letter dated: 14.10.2016 from Smt. K.Rajani Transferor.
6. Affidavit Letter dated: 14.10.2016 from M/s.Navayuga Engineering Co. Ltd, Transferee.
7. Transfer proposals submitted by the Asst. Director of Mines and Geology, Anakapalli in N.F. No. 3846/Q/2016, dated: 02.12.2016.

* * *

ORDER:-

In the reference 1st cited, the subject area was granted a Quarry Lease for Road Metal & Building Stone in favour of Smt. K.Rajani in in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District over an extent of 1.00 Hectares for a period of 10 years. The same executed by the Asst. Director of Mines and Geology, Visakhapatnam vide Procd. No. 352/Q/2016, dated 31.8.2016 , hence the 1st renewal of lease period commenced from 02.05.2016 and the lease was inforce upto 01.05.2026.

Through the reference 2nd cited, the Mandal Revenue Officer, Anakapalli have accorded "No Objection Certificate" as per revenue records available in his office in Sy.No. 211 is classified as "Konda Poramboke".

The Asst. Director of Mines and Geology, Anakapalli in reference 3rd cited, the Lessee/Transferor Smt.K.Rajani in a notarized affidavit has stated that, due to some personnel and financial problems, she was unable to look after for running of the quarry lease operations of the subject leased area. Thus, it has been decided to transfer the subject lease in favour of the transferee M/s. Navayuga Engineering Co. Ltd , Rep. By Sri D.Sombabu for the unexpired portion of the lease period valid upto 01.05.2026.

The Asst. Director of Mines and Geology, Anakapalli in reference 4th cited, the transferee M/s. Navayuga Engineering Co. Ltd , Rep. By Sri D.Sombabu in a notarized affidavit has stated that she is willing to take the quarry lease held by Smt. K.Rajani over an extent of 1.00 Hectares for Road Metal & Building Stone to run the quarrying operations effectively and hence decided to get the quarry on transfer from M/s. Navayuga Engineering Co. Ltd , Rep. By Sri D.Sombabu for the unexpired lease period upto 01.05.2026 and also stated that, they will abide by for payment of any Mineral Revenue dues raised in respect of the quarry lease in future. Both the lessee/Transferor & The transferee in notarized affidavits have stated that, there is No speculation is involved in the said transfer except the expenditure incurred by the lessee during his tenure i.e. of Rs. 50,000/-.

The Asst. Director of Mines and Geology, Anakapalli has stated that, the Technical Assistant & Surveyor of his office have inspected and surveyed the subject area on 19.11.2016 and stated that , the quarry lease area is located at a distance of 2 Km from Chodavaram – Anakapalli R&B road, it can be approachable in all seasons. Geologically, the leased area is a big hillock and the rock available in this area is charnokite group of rocks which belongs to Archean age of Eastern Ghat formations. It is useful for civil constructions and other allied purpose and also reported that the lessee has obtained dispatch permits for a quantity of 27,584 cum of road metal from the leased area.

The Surveyor of his office has verified lease boundaries in the presence of both the transferor and transferee and stated that, the boundaries are verified with reference to adjacent leases boundary all round the leased area of Smt K.Rajani. Accordingly boundaries are found intact and working are within leased area as shown in the surveyed plan and the surveyor requested to the lease holder to maintain the boundary pillars in future and irregular workings are existing the leased area. .

cont.....

The Asst. Director of Mines and Geology, Anakapalli has informed that, records, at present the transferee is not having any Quarry Lease existing in this office. Therefore, the Mineral Revenue Clearance Certificate does not arise in this case.

Finally, the Asst. Director of Mines and Geology, Anakapalli recommended for transfer of quarry lease held by Smt.K Rajani for Road Metal and Building Stone over an extent of 1.00 Hect. in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District in favour of M/s. Navayuga Engineering Co. Ltd , Rep. By Sri D.Sombabu for the un-expired period of the Lease upto 01.05.2026 under Rule 31 (ix) of APMMC Rules 1966, subject to submission of MDRR subsequent amendments and executive instruction from time to time,

In the circumstances stated above, sanction is hereby permission accorded for transfer of Quarry Lease held by **Smt.Koripulli Rajani, W/o. Sri K.Madhu Krishna** for Road Metal and Building Stone over an extent of **1.00 Hect. in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District** in favour of **M/s. Navayuga Engineering Co. Ltd , Rep. By Sri Duvvuri Sombabu, S/o. D.Venkata Sastri** for the un-expired period of the Lease i.e., upto **01.05.2026** subject to the satisfaction of the APMMC Rules, 1966 and all applicable provisions of the M&M (D&R) Act, 1957 and the M.C. Rules, 1960 and conditions laid down in the original lease deed executed and also conditions of appendix enclosed to this order.

Further, the orders issued are liable for cancellation without any notice should it be found:

- That the orders are in contravention of any Judicial or Quasi Judicial Proceedings or orders subsisting or supervening or that the grant orders issued are in contravention of any other applicable rule or law for the time being in force whose knowledge is not available at the time of grant.
- That the quarry operations are found endangering to the lives of men and animals and damaging the Public or Private Properties by using explosives unauthorized where upon the loss will be estimated and recovered.
- That the area is found fit for quarrying Granite useful in granite cutting and polishing industries at any time in future.
- That the grant and enjoyment of the lease is in violation of any statute laid down by Central or State Government and if any objections are raised thereon by any competent authority at any time.
- That the operations are resulting in serious pollution affecting the health and the well-being of the local inhabitants and it is not in the public interest to allow the Lease to continue.
- That the operations are in violation of any provisions under Mines Act, 1952 and Metaliferous Mines Regulations, 1961 and wherever necessary the lessee shall obtain permissions under relevant provisions of Law pertaining to safety and welfare of the persons employed.
- The Asst. Director of Mines and Geology, Anakapalli is directed to obtain Environmental Clearances with pre-requisites from Competent authority through vide Circular Memo No. 911/P/2014, dated 21.02.2015 of the Director of Mines and Geology, Hyderabad, Government of Andhra Pradesh.**

In respect of the transferred area, Mineral Revenue will be collected as mentioned below as per the present schedule of rates which are liable for revisions from time to time by the Government and the lessee is liable to pay the revised rates accordingly.

In respect of the transferred area, Mineral Revenue will be collected as mentioned below as per the present schedule of rates which are liable for revisions from time to time by the Government and the lessee is liable to pay the revised rates accordingly.

- The grantee should pay the following amounts before execution of the Quarry Lease deed: Rs. 50,000/- per hectore per annum for **RM&BS**
 - Seigniorage fee for Rs. Rs. 75/- per M³ for **RM&BS**
 - Land Assessment: Rs. 25/- per hectore, per annum.
 - Security Deposit: A sum Equivalent to a year Advance Dead Rent.
 - District Mineral Foundation (DMF) : 30% on Sign'fee amount per Cum**
 - MERIT 2% on Seigniorage fee amount per Cum.**
- The grantee should execute the lease deed before the Asst. Director of Mines and Geology concerned **within 60 (sixty) days** from the date of these orders.
- The Seigniorage fee or Dead Rent, whichever is higher shall be assessed on the minor mineral dispatches or consumed from the demised land every year.
- The Government may vary the rates of Selg. fee, Dead Rent etc., at the time during the substance of the lease period. The lessee should pay and discharge all the enhanced taxes, rents, rates, assessments what so-ever being charged from time to time.
- The Asst. Director of Mines and Geology, Anakapalli shall be directed to collect the Seigniorage fee charges from the lessee if any differential quantities arrived at the time of inspection of concerned authorities.**

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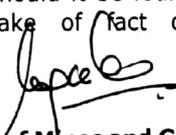
4. The ADM&G, Anakapalli is requested to obtain valid MDCC from both the transferor and transferee before execution of the quarry lease deed.

7. The Asst. Director of Mines and Geology, Anakapalli is directed to obtain Environmental Clearances with pre-requisites from Competent authority through vide Circular Memo No. 911/P/2014, dated 21.02.2015 of the Director of Mines and Geology, Hyderabad, Government of Andhra Pradesh and should follow procedures mentioned in S.O.141(E), dt:15.01.2016 of the MoEF, GoI.

8. The Asst. Director of Mines & Geology, Anakapalli shall be directed to record the Geo-coordinates on the demarcated boundaries over the subject area before execution of the lease deed.

Note: The quarry lease sanctioned is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation or fraud or in excess of authority.

Encl: (Appendix)


Dy. Director of Mines and Geology,
Visakhapatnam.

To

1. M/s. Navayuga Engineering Co. Ltd ,
Rep. By Sri Duvvuri Sombabu
S/o. D.Venkata sastri , d.no. 48-9-17,
dwarakanagar, Visakhapatnam

2. Smt.Koripulli Rajani,
W/o. Sri K.Madhu Krishna,
D.No. 1-116-11/1, flat no. 44, sector -12
MVP colony, Visakhapatnam
Pin . 530017.

Both the transferor and transferee are requested to approach the Asst. Director of Mines & Geology, Anakapalli and execute the transfer lease deed.

Copy together with ROE is sent to the Asst. Director of Mines and Geology, Anakapalli with a request to take further action in the matter duly obtaining a notarized affidavit from the Grantee with regard to the Assets as per the instructions of the DM&G, Hyd., contained in Memo No. 24212/PPC.2/98, dt.17-9-98 if the lessee is having stock yard or Unit and before execution of the quarry lease deed. Further the ADM&G is requested to send quarry lease deed & work order immediately after quarry lease execution.

Copy submitted to the Director of Mines & Geology, Hyderabad for favour of kind information.

Copy submitted to the Zonal Joint Director of Mines and Geology, Visakhapatnam for favour of kind information.

Copy submitted to the Asst. Director of Mines and Geology, (VIG), Visakhapatnam for favour of kind information.

GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF THE ASST.DIRECTOR OF MINES AND GEOLOGY, ANAKAPALLI
(Present: Ch. Suryachandra Rao, M.Sc.,(Tech), Assistant Director.)

ANNEXURE-VII-A

Proce.No.3846/Q/2016

Date: 31.01.2017.

Sub: Mines and Quarries – Quarry Lease held by Smt. Koripulli Rajani for Road Metal and Building Stone over an extent of 1.00 Hect. in Sy.No.211, Vooderu Village, Anakapalli Mandal, Visakhapatnam District transferred in favour of M/s. Navayuga Engineering Co.Ltd., Rep. By Sri Duvvuri Sombabu for the unexpired upto 01-05-2026 - Execution of Transfer Lease Deed – Work Orders - Issued.

- Ref: 1. Progs.No.4886/Q2A/16, dated 08.12.2016 of the Dy. Director of Mines and Geology, Visakhapatnam.
2. Letter dated 31.01.2017 of M/s. Navayuga Engineering Co.Ltd.

ORDER:

In accordance with the orders issued vide proceedings 1st cited, sanction is hereby accorded for transferee of the Quarry Lease previously held by M/s. Navayuga Engineering Co.Ltd., Rep. By Sri Duvvuri Sombabu to work the quarry operations over an extent of 1.00 Hect. for Road Metal and Building Stone in Sy.No. 211, Vooderu Village, Anakapalli Mandal, Visakhapatnam District for the unexpired period upto 01-05-2026, subject to the satisfaction of A.P.M.M.C. Rules, 1966 and fulfilment of conditions specified in the annexure appended to the sanction orders and also laid down in the original lease deed executed by M/s. Navayuga Engineering Co.Ltd., Rep. By Sri Duvvuri Sombabu.

The Transferee/Lessee should maintain all the records and accounts in the forms prescribed by the Government. The lessee should submit quarterly returns in Form-C to the Deputy Director of Mines and Geology, Visakhapatnam and Assistant Director of Mines and Geology, Anakapalli not later than 7th day of every quarter to which they relate. The Transferee/Lessee is also directed to obtain dispatch permits under Rule 34 of A.P.Minor Mineral Concession Rules, 1966 from the Assistant Director of Mines and Geology, Anakapalli. No explosives should be used by the lessee for the purpose of quarrying without having any proper blasting licence issued from the competent authority.

Asst. Director of Mines & Geology,
Anakapalli.

To

M/s. Navayuga Engineering Co.Ltd.,
Rep. By Sri Duvvuri Sombabu,
S/o D.Venkata Sastri,Dr.No.48-9-17,
Dwarakanagar,
Visakhapatnam District.

Copy to Transferor: Smt. Koripulli Rajani, Vooderu Village, Anakapalli Mandal, Visakhapatnam District for information.

Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.

Copy submitted to the Zonal Joint Director of Mines and Geology, Visakhapatnam for favour of information.

Copy submitted to the Dy. Director of Mines and Geology, Visakhapatnam for favour of information.

Copy to the Assistant Director of Mines and Geology (Vigilance), Visakhapatnam for information.

Copy to the Tahsildar, Anakapalli for favour of information.

PROCEEDINGS OF THE DEPARTMENT OF MINES AND GEOLOGY, VISAKHAPATNAM
(PRESENT: SRI N. ANGA RAJU, Dy. DIRECTOR)

Proceedings No: 3649/Q2A/2015

Dated: 21.01.2016

Sub: Mines & Quarries - Quarry lease for Road Metal and Building Stone over an extent of **5.00 Hectares** in Sy.No. 211 of **Vooderu Village**, Akakapalli Mandal, Visakhapatnam District held by **Sri V.V.Krishna Babu** - Transfer in favour of **M/s Madhava Projects** - Grant Orders-Issued-Reg.

- Ref:
1. Proceedings No. 501/Q2/07, dated 18.08.2012 of the Dy. Director of Mines and Geology, Visakhapatnam in favour of **Sri V.V.Krishna Babu**.
 2. L.Dis No. 523/2007/E, dated 25.09.2007 of the Tahsildar, Anakapalli.
 3. Affidavit Letter dated: 20.07.2015 from **Sri V.V.Krishna Babu**, Transferor.
 4. Affidavit Letter dated: 21.07.2015 from **M/s Madhava Projects**, Transferee.
 5. Transfer proposals submitted by the ADM&G, Anakapalli in N.F. No. 6561/Q/2015, dated: 17.12.2015.
 6. MDL Registration certificate of M/s Madhava Projects, Mg. P: Sri C.Sridhar.
 7. G.O.Ms No.100, dated 31.10.2015 of Industries and Commerce (M.I) Department.

* * *

ORDER:-

In the reference 1st cited, the subject area was granted in favour of **Sri V.V.Krishna Babu** in Sy.No. 211 of Vooderu Village, Akakapalli Mandal, Visakhapatnam District over an extent of 5.00 Hectares for a period of 10 years. The same executed by the Asst. Director of Mines and Geology, Anakapalli vide Procd. No. 399/Q/07, dated 17.09.2012 and the lease was in force upto **16.09.2022**.

The Tahsildar, Anakapalli has been issued **No Objection Certificate** for grant of Quarry Lease respectively in favour Sri V.V.Krishna Babu vide reference 2nd cited.

The Asst. Director of Mines and Geology, Anakapalli in reference 4th cited, the Lessee/Transferor Sri V.V.Krishna Babu in a notarized affidavit has stated that, due to some technical problems and various reasons, it has been decided to transfer the subject lease in favour of the transferee M/s Madhava Projects for the unexpired portion of the lease period **valid upto 16.09.2022**.

The Asst. Director of Mines and Geology, Anakapalli in reference 5th cited, the transferee M/s Madhava Projects in a notarized affidavit has stated that he is willing to take the quarry lease held by Sri V.V.Krishna Babu over an extent of 5.00 Hect for Road Metal and Building Stone to run the quarrying operations effectively and hence decided to get the quarry on transfer from Sri V.V.Krishna Babu for the unexpired lease period upto 16.09.2022 and also stated that, they will abide for payment of any Mineral Revenue dues raised in respect of the quarry lease in future. Both the lessee/Transferor & The transferee in notarized affidavits have stated that, there is No speculation is involved in the said transfer except the expenditure incurred by the lessee during his tenure i.e. of Rs. 1,50,000/-.

The Asst. Director of Mines and Geology, Anakapalli stated that, the Royalty Inspector & Surveyor of his office have inspected and surveyed the subject area on 12.08.2015. As per inspection report that, the leased area is a part of hilly terrain and geographically it consists of Charnokite suit of rocks which belongs to Eastern Ghat formation of Archean age and the rock available is useful for crushing, constructions and other allied civil purposes.

The Asst. Director of Mines & Geology, Anakapalli has informed that, as per the survey report the Surveyor have verified the lease boundary marks in presence of both the transferee and transferor and noticed that the boundary marks of the leased area on ground tallied with the boundaries mentioned in the executed sketch and all the workings are within the leased area. The Lessee/Transferor so far dispatched a quantity of **6996 M³** duly paying Seigniorage fee in advance since inception of the quarry lease. Both transferor and transferee also satisfied and submitted **consent letters** for verification and inspection of transfer of Quarry Lease area.

Through the reference 6th cited, the applicant i.e. M/s Madhava Projects, Mg.P: Sri C.Sridhar having Mineral Dealer Licence Certificate vide MDL No. 06/VSP/2011-12, dated 16.06.2011 to 15.06.2016 for Road Metal.

The Asst. Director of Mines and Geology, Anakapalli has informed that as per his office records, there are no Quarry Leases existing in the name of the transferor except the subject Quarry Lease. The Mineral Revenue has been uploaded online (Mee-seva) and the lease holder is taking dispatch permits through online regularly. Hence as on the date, the transferor is not having any Mineral Revenue Arrears payable to the Government.

Further, the Asst. Director of Mines and Geology, Anakapalli has informed that as per his office records at present the transferee **M/s Madhava Projects** is having eight Quarry Leases existing in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District. The Mineral Revenue has been uploaded online (Meeseva) and the lease holder has been obtaining permits through online regularly. Hence as on date, the transferee is not having any Mineral Revenue Arrears payable to the Government.

The grantee shall be liable for the surface.

Finally, the Asst. Director of Mines and Geology, Anakapalli recommended for transfer of Quarry held by **Sri V.V.Krishna Babu** for **Road Metal and Building Stone** over an extent of **5.00 Hectares** in **Sy.No. 211** of **Vooderu Village**, Akakapalli Mandal, Visakhapatnam District in favour of **M/s Madhava Projects** for the **un-expired period of the Lease i.e., upto 16.09.2022** under Rule 31 (ix) of APMMC Rules 1966.

In the circumstances stated above, sanction is hereby permission accorded for transfer of Quarry Lease held by **Sri V.V.Krishna Babu** for **Road Metal and Building Stone** over an extent of **5.00 Hectares** in **Sy.No. 211** of **Vooderu Village**, Akakapalli Mandal, Visakhapatnam District in favour of **M/s Madhava Projects** for the **un-expired period of the Lease i.e., upto 16.09.2022** subject to the satisfaction of the APMMC Rules, 1966 and all applicable provisions of the M&M (D&R) Act, 1957 and the M.C. Rules, 1960 and conditions laid down in the original lease deed executed and also conditions of appendix enclosed to this order.

Further, the orders issued are liable for cancellation without any notice should it be found:

- a) That the orders are in contravention of any Judicial or Quasi Judicial Proceedings or orders subsisting or supervening or that the grant orders issued are in contravention of any other applicable rule or law for the time being in force whose knowledge is not available at the time of grant.
- b) That the quarry operations are found endangering to the lives of men and animals and damaging the Public or Private Properties by using explosives unauthorized where upon the loss will be estimated and recovered.
- c) That the area is found fit for quarrying Granite useful in granite cutting and polishing industries at any time in future.
- d) That the grant and enjoyment of the lease is in violation of any statute laid down by Central or State Government and if any objections are raised thereon by any competent authority at any time.
- e) That the operations are resulting in serious pollution affecting the health and the well-being of the local inhabitants and it is not in the public interest to allow the Lease to continue.
- f) That the operations are in violation of any provisions under Mines Act. 1952 and Metaliferous Mines Regulations, 1961 and wherever necessary the lessee shall obtain permissions under relevant provisions of Law pertaining to safety and welfare of the persons employed.

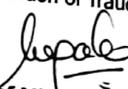
In respect of the transferred area, Mineral Revenue will be collected as mentioned below as per the present schedule of rates which are liable for revisions from time to time by the Government and the lessee is liable to pay the revised rates accordingly.

- 1. The grantee should pay the following amounts before execution of the Quarry Lease deed:
 - a. **Dead Rent: Rs. 50,000/- per hector per annum.**
 - b. **Seigniorage fee Rs. 75/- per M³ of Road Metal and Building Stone.**
 - c. **Land Assessment: Rs. 25/- per hector, per annum.**
 - d. Security Deposit: A sum Equivalent to one year Advance Dead Rent.
- 2. The grantee should execute the lease deed before the Asst. Director of Mines and Geology concerned **within 60 (sixty) days from the date of these orders.**
- 3. The Seigniorage fee or Dead Rent, whichever is higher shall be assessed on the minor mineral dispatches or consumed from the demised land every year.
- 4. The Government may vary the rates of Seig. fee, Dead Rent etc., at the time during the substance of the lease period. The lessee should pay and discharge all the enhanced taxes, rents, rates, assessments what so-ever being charged from time to time.
- 5. **The ADM&G, Anakapalli is requested to obtain valid MDCC from both the transferor and transferee before execution of the quarry lease deed.**
- 6. **The transferee is directed to obey his oath and affirmation and he shall be held responsible any deviation prevailing in excavated quantity is compared with despatch permitted quantity.**

Note: The transfer of quarry lease sanctioned is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation or fraud or in excess of authority.

Encl: (Appendix)

- To
- 1. **Sri V.V.Krishna Babu,**
S/o Venkateswarlu,
C/o M.Prabhakar,
D.No. 4-41-17/1,
Pedda Waltair,
Visakhapatnam - 530 017.
- 2. **M/s Madhava Projects,**
D.No. 48-9-18/29/1,
Ratnaveni Complex,
Dwarakanagar,
Visakhapatnam - 16.


Dy. Director of Mines and Geology,
Visakhapatnam.

Both the transferor and transferee are requested to approach the Asst. Director of Mines & Geology, Anakapalli and execute the transfer lease deed.

Copy together with ROE is sent to the **ADM&G, Anakapalli** with a request to take further action in the matter duly obtaining a notarized affidavit from the Grantee with regard to the Assets as per the instructions of the DM&G, Hyd., contained in Memo No. 24212/PPC.2/98, dt.17-9-98 if the lessee is having stock yard or Unit and before execution of the quarry lease deed. Further the ADM&G is requested to send quarry lease deed & work order immediately after quarry lease execution.

Copy submitted to the Director of Mines & Geology, Hyderabad for favour of kind information.

Copy submitted to the Zonal Joint Director of Mines and Geology, Visakhapatnam for favour of kind information.

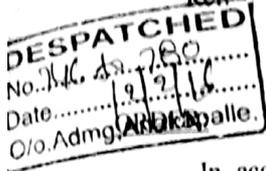
GOVERNMENT OF ANDHRA PRADESH
 PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY, ANAKAPALLI
 (Present: Ch. Suryachandra Rao, M.Sc.,(Tech), Assistant Director.)

Proce.No.6561/Q/2015

Date: 12.02.2016.

Sub: Mines and Quarries – Quarry Lease held by Sri V.V.Krishna Babu for Road Metal and Building Stone over an extent of 5.00 Hect. in Sy.No.211, Vooderu Village, Anakapalli Mandal, Visakhapatnam District transferred in favour of M/s Madhava Projects for the unexpired upto 16.09.2022 - Execution of Transfer Lease Deed – Work Orders - Issued.

- Ref: 1. Progs.No.3649/Q2A/15, dated 21.01.2016 of the Dy. Director of Mines and Geology, Visakhapatnam.
 2. Letter dated 12.02.2016 of M/s Madhava Projects.



In accordance with the orders issued vide proceedings 1st cited, sanction is hereby accorded to M/s Madhava Projects to work the quarry operations over an extent of 5.00 Hect. for Road Metal and Building Stone in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for the unexpired period upto 16.09.2022 in respect of the Quarry Lease previously held by Sri V.V.Krishna Babu, subject to the satisfaction of A.P.M.M.C. Rules, 1966 and fulfillment of special conditions specified in the annexure appended to the sanction orders and also laid down in the original lease deed executed by M/s Madhava Projects.

The Transferee/Lessee should maintain all the records and accounts in the forms prescribed by the Government. The lessee should submit quarterly returns in Form-C to the Deputy Director of Mines and Geology, Visakhapatnam and Assistant Director of Mines and Geology, Anakapalli not later than 7th day of every quarter to which they relate. The Transferee/Lessee is also directed to obtain dispatch permits under Rule 34 of A.P.Minor Mineral Concession Rules, 1966 from the Assistant Director of Mines and Geology, Anakapalli. No explosives should be used by the lessee for the purpose of quarrying without having any proper blasting licence issued from the competent authority.

Asst. Director of Mines & Geology,
 Anakapalli.
 12/2/16

To
 M/s Madhava Projects,
 D.No.48-09-18/29/1,
 Ratnaveni Complex,
 Dwarakanagar, Visakhapatnam.

Copy to Transferor: Sri V.V.Krishna Babu, S/o Venkateswarlu, C/o M.Prabhakar, D.No.4-41-17/1, Peda Watair, Visakhapatnam-17 for information.

Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.

Copy submitted to the District Collector, Visakhapatnam for favour of information.

Copy submitted to the Zonal Joint Director of Mines and Geology, Visakhapatnam for favour of information.

Copy submitted to the Dy. Director of Mines and Geology, Visakhapatnam for favour of information.

Copy to the Assistant Director of Mines and Geology (Vigilance), Visakhapatnam for information.

Copy to the Tahsildar, Anakapalli for favour of information.

GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF THE DEPUTY DIRECTOR OF MINES AND GEOLOGY, VISAKHAPATNAM
(PRESENT: Sri N.Ranga Rao, M.Sc., Tech., Deputy Director)



Proceedings No: 3006/Q2A/2015

Dated: 10.12.2015.

Sub: Mines and Quarries – **1st Renewal** of Quarry Lease for Road Metal and Building Stone over an extent of **4.00 Hectares in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District** for a period of **15 years** – Grant Orders – Issued in favour of **M/s Madhava Projects, Mg.Ptr: Sri C.Sridhar** - Reg.

- Ref:**
1. Renewal Quarry lease application dt.24.10.2014 filed by M/s Madhava Projects, Mg.Ptr: Sri C.Sridhar.
 2. Rc No. 125/99/E, dt: 27.03.1999 of the Mandal Revenue Officer, Anakapalli.
 3. Proceedings No.3702/Q/98, dt.03.11.1999 of the Dy. Director of Mines and Geology, Visakhapatnam
 4. Proceedings 1168/Q2/2000, dated 04.03.2006 of the Dy. Director of Mines and Geology, Visakhapatnam
 5. Proposals submitted by the Asst. Director of Mines and Geology, Anakapalli under single file system in File No. 6452/Q/2014, dated 03.11.2015 received on 09.11.2015.
 6. G.O.Ms.No. 100, dated 31.10.2015 from the Ind., & Comm (M.I) Department.

ORDER:-

114

In the reference 1st cited, M/s Madhava Projects, Mg.Ptr: Sri C.Sridhar has filed a renewal Quarry lease application for grant of 1st renewal of Quarry Lease for Road Metal and Building Stone over an extent of 4.00 Hectares in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for a period of 15 years and the said application has been received by the Asst. Director of Mines and Geology, Anakapalli on 28.10.2014.

In the reference 2nd cited, the Asst. Director of Mines and Geology, Anakapalli has informed that, **The Mandal Revenue Officer, Anakapalli** vide Rc. No. 125/99/E, dt: 27.03.1999 issued **No Objection Certificate** for grant of Quarry Lease in Sy.No. 211 of Vooderu Village over an extent of 6.00 Hectares in favour of "M/s Sri Pasa Engineering Company".

As per previous office records, this office was granted a quarry lease for Road Metal and Building Stone in favour of **M/s Sri Pasa Engineering Company** for a period of **15 years** by this office vide reference 3rd cited and the same was executed by the ADM&G, Visakhapatnam vide **Proceedings No. 3702/Q/98, dt.29.01.2000** and the lease will be **inforce upto 28.01.2015**.

Through the reference 4th cited, the Dy. Director of Mines and Geology, Visakhapatnam have issued orders for **the name changing of the firm i.e. M/s Sri Pasa Engineering Company converted into M/s Madhava Projects** after representation made by **partners vide letter No. 261/MVR/2005-06, dated 24.02.2006**. Due to re-constitution of the firm with the same partners under changed name of **M/s Madhava Projects**.

In the reference 5th cited, the Asst. Director of Mines and Geology, Anakapalli have been submitted proposals for grant of **1st renewal** of Quarry Lease for Road Metal and Building Stone stating that the **Royalty Inspector & Surveyor** of his office in presence of representative of the applicant Co. has inspected the area on 02.06.2015 and reported that geologically, the rock available in this area is **charnokite group of rocks** which belongs to Archean age of Eastern Ghat formations. This rock is hard and compact with medium grained. It is useful for Civil Constructions and other allied purposes.

The Asst. Director of Mines and Geology, Anakapalli has informed that the surveyor of his office had verified the existing boundaries and informed that irregular workings exist within the leased area and the boundaries are intact with reference to the existing lease boundaries. Further, the Surveyor has reported that at the time survey 90 Cums of quarried material stock available in the leased area.

The Asst. Director of Mines and Geology, Anakapalli informed that as per their office records the lease holder M/s Madhava Projects, Mg.Ptr: Sri C.Sridhar has dispatched Quantity of 147764 Cum for the period from 1999-2000 to 2014-2015 and duly paying seigniorage fee in advance since inception of the Quarry Lease in the subject area.

The Asst. Director of Mines and Geology, Anakapalli has informed that as per his office records, the renewal applicant is having eight quarry leases existing in his office jurisdiction. Since, the lease files have been uploaded online (Mee-seva) and the lease holder is taking dispatch permits through online regularly. Hence as on the date, the renewal applicant is not having any Mineral Revenue Arrears payable to the Government and submitted Mineral Dues Clearance Certificate (**MDCC Valid upto 31.03.2016**).

Contd.

Finally, the Asst. Director of Mines and Geology, Anakapalli has recommended for grant of renewal of quarry lease application for Road Metal and Building Stone over an extent of 4.00 Hectares in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District in favor of M/s Madhava Projects, Mg.Ptr: Sri C.Sridhar for a further period of 15 years w.e.f. 29.01.2015 under Rule 13(2) of A.P.M.C. Rules 1966 subject to the fulfillment of the conditions stipulated under APMCM Rules 1966 and any conditions will be imposed by the state Government from time to time.

In view of the above circumstances, **1st renewal** of quarry lease for Road Metal and Building Stone is hereby granted in favour of **M/s Madhava Projects, Mg.Ptr: Sri C.Sridhar** over an extent of **4.00 Hectares** in Sy.No. **211** of **Vooderu Village, Anakapalli Mandal, Visakhapatnam District** for a period of 15 years **w.e.f. 29.01.2015** under Rule 13(2) read with Rule 9(1) and Rules 31(xiv) of A.P.M.C. Rules, 1966 subject to satisfaction and fulfillment of the special conditions in the appendix enclosed to this order.

Further, the orders issued are liable for cancellation without any notice should it be found:

- a) That the orders are in contravention of any Judicial or Quasi Judicial Proceedings or orders subsisting or supervening or that the grant orders issued are in contravention of any other applicable rule or law for the time being in force whose knowledge is not available at the time of grant.
- b) That the quarry operations are found endangering to the lives of men and animals and damaging the Public or Private Properties by using explosives unauthorized where upon the loss will be estimated and recovered.
- c) That the area is found fit for quarrying Granite useful in granite cutting and polishing industries at any time in future.
- d) That the grant and enjoyment of the lease is in violation of any statute laid down by Central or State Government and if any objections are raised thereon by any competent authority at any time.
- e) That the operations are resulting in serious pollution affecting the health and the well-being of the local inhabitants and it is not in the public interest to allow the Lease to continue.
- f) That the operations are in violation of any provisions under Mines Act. 1952 and Metaliferous Mines Regulations, 1961 and wherever necessary the lessee shall obtain permissions under relevant provisions of Law pertaining to safety and welfare of the persons employed.

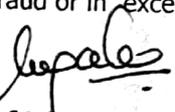
In respect of the transferred area, Mineral Revenue will be collected as mentioned below as per the present schedule of rates which are liable for revisions from time to time by the Government and the lessee is liable to pay the revised rates accordingly.

1. The grantee should pay the following amounts before execution of the Quarry Lease deed:
 - a. **Dead Rent: Rs. 50,000/- per hectore per annum.**
 - b. **Seigniorage fee Rs. 75/- per M³ of Road Metal and Building Stone.**
 - c. **Land Assessment: Rs. 25/- per hectore, per annum.**
 - d. Security Deposit: A sum Equivalent to one year Advance Dead Rent.
2. The grantee should execute the lease deed before the Asst. Director of Mines and Geology concerned **within 90 (ninety) days from the date of these orders.**
3. The Seigniorage fee or Dead Rent, whichever is higher shall be assessed on the minor mineral dispatches or consumed from the demised land every year.
4. The Government may vary the rates of Seig. fee, Dead Rent etc., at the time during the substance of the lease period. The lessee should pay and discharge all the enhanced taxes, rents, rates, assessments what so-ever being charged from time to time.

Note: The quarry lease sanctioned is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation or fraud or in excess of authority.

Encl: (Appendix)

To
M/s Madhava Projects,
Mg.P: Sri C.Sridhar,
D.No. 48-9-17,
Dwarakanagar,
Visakhapatnam .


Dy. Director of Mines and Geology,
Visakhapatnam.

The grantee is requested to approach the Asst. Director of Mines and Geology, Anakapalli for execution of lease deed within 90 days from the date of this order.

Copy together with ROE is sent to the **ADM&G, Anakapalli** with a request to take further action in the matter duly obtaining a notarized affidavit from the Grantee with regard to the Assets as per the instructions of the DM&G, Hyd., contained in Memo No. 24212/PPC.2/98, dt.17-9-98 if the lessee is having stock yard or Unit and before execution of the quarry lease deed. Further the ADM&G is requested to send quarry lease deed & work order immediately after quarry lease execution. Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information. Copy submitted to the Zonal Joint Director of Mines and Geology, Visakhapatnam for favour of information.

GOVERN ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

ANNEXURE-VII-C

Proceedings of the Asst. Director of Mines and Geology, Anakapalli

(Present: Sri Ch.Suryachandra Rao, M.Sc., (Tech), Assistant Director.)

Procd.No.6452/Q/14

Dated: 02.03.2016.

Sub: Mines and Quarries – 1st Renewal Quarry Lease for Road Metal and Building Stone over an extent of 4.00 Hect. in Sy.No.211 of Vooderu Village, Anakapalli Mandal Visakhapatnam District for further period of 15 years – Granted in favour of M/s Madhavava Projects Mg. Ptr. Sri C.Sridhar - Execution of Lease Deed – Work Orders – Issued – Reg.

- Ref:** 1. 1st Renewal Quarry Application of M/s Madhavava Projects Mg. Ptr. Sri C.Sridhar
Dated 28.10.2014.
2. Procd. No.3006/Q2A/15, dated 10.12.2015 of the Dy. Director of Mines and Geology, Visakhapatnam.
3. Letters Dt: 02.03.2016 of M/s Madhavava Projects Mg. Ptr. Sri C.Sridhar

-ooOoo-

ORDER:

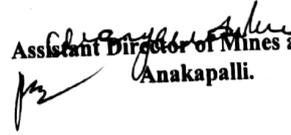
Through the reference 1st cited, M/s Madhava Projects Mg. Ptr. Sri C.Sridhar has filed an application for grant of 1st Renewal of Quarry Lease for Road Metal and Building Stone over an extent of 4.00 Hect. in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 15 years.

In the reference 2nd cited, the Dy. Director of Mines and Geology, Visakhapatnam has granted 1st renewal of Quarry Lease for Road Metal and Building Stone over an extent of 4.00 Hect. in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 15 years in favour of M/s Madhava Projects Mg. Ptr. Sri C.Sridhar. The Dy. Director of Mines and Geology, Visakhapatnam has directed the grantee to execute the lease deed within 90 days from the date of grant order.

In the reference 3rd cited, the lessee has submitted all the statutory documents and requested to execute the 1st renewal lease deed. The lease deed has been executed in this office on 02.03.2016.

In view of the above circumstances, M/s Madhava Projects Mg. Ptr. Sri C.Sridhar is hereby permitted to commence quarry operations for Road Metal and Building Stone over an extent of 4.00 Hect. in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 15 years with effect from 29.01.2015 to 28.01.2030 subject to the provisions contained in the A.P.M.M.C. Rules, 1966 and fulfillment of special conditions specified in the Annexure appended to the grant order, executive instructions and amendments thereon from time to time.

The lessee should maintain all the records and accounts in the forms as prescribed by the Government. The lessee should submit the quarterly returns in Form 'C' to the concerned authorities. No explosives should be used by the lessee for conducting Quarry Lease operations without obtaining proper explosive license from the competent authority.


Assistant Director of Mines and Geology,
Anakapalli.

To
M/s Madhava Projects
Mg. Ptr. Sri C.Sridhar,
D.No.48-9-17, Dwarakanagar,
Visakhapatnam District.

- Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.
Copy Submitted to the Zonal Joint Director of Mines and Geology, Visakhapatnam for favour of information.
Copy Submitted to the Dy. Director of Mines and Geology, Visakhapatnam along with the copy of Quarry Lease deed.
Copy Submitted to the Asst. Director of Mines and Geology (Vigilance), Visakhapatnam for information.
Copy to the Thasiidar, Anakapalli Mandal for information.

Proceedings of the Asst. Director of Mines and Geology, Anakapalli

(Present: Dr.S.V.Ramana Rao, M.Sc.,Ph.D.PGDMC&J, Assistant Director.)

Procd.No.603/Q/06

Dated: 05.2009.

Sub: Mines and Quarries - 1st Renewal of Quarry Lease for Road Metal and Building Stone over an extent of 2.00 Hects. in Sy.No.211 of Vooderu Village, Anakapalli Mandal Visakhapatnam District for further period of 15 years - Granted in favour of M/s Madhava Projects - Execution of Lease Deed - Work Orders Issued - Reg.

- Ref:**
- 1st Renewal of Quarry Application, dated 06.03.2006 of Sri D. Sombabu Authorized Signatory of M/s Madhava Projects. (Previously Sri Pasa Engg. Co.)
 2. Procd. No.4939/Q2A/06, dated 18.02.2009 of Dy. Director of Mines and Geology, Visakhapatnam.
 3. Letter Dt: 05.05.2009 of Sri D.Sombabu, Authorized Signatory of M/s Madhava Projects.

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ORDER:

Through the reference 1st cited, M/s Madhava Projects has filed an application for grant of 1st renewal of Quarry Lease for Road Metal and Building Stone over an extent of 2.00 Hects. in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 15 years.

In the reference 2nd cited, the Dy. Director of Mines and Geology, Visakhapatnam has granted the 1st renewal of Quarry Lease for Road Metal and Building Stone over an extent of 2.00 Hects. in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 15 Years in favour of M/s Madhava Projects. The Dy. Director of Mines and Geology, Visakhapatnam has directed the grantee to execute the lease deed within the stipulated period of 90 days from the date of grant order.

In the reference 3rd cited the applicant has submitted all statutory documents and paid security deposit and requested to execute the lease deed. The lease deed has been executed today i.e. on 05.05.2009.

In view of the above circumstances, in favour of M/s Madhava Projects is hereby permitted to commence quarry operations for Road Metal and Building Stone over extent of 2.00 Hect. in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 15 years from 12.06.2006 to 11.06.2021 subject to the provisions contained in the A.P.M.M.C.Rules,1966 and fulfillment of special conditions specified in the Annexure appended to the grant order.

The lessee should maintain all the records and accounts in the forms prescribed by the Government. The lessee should submit the quarterly returns in Form 'C' to the concerned authorities. No explosives should be used by the lessee for conducting Quarry Lease operations without obtaining proper explosive license from the competent authority.

Assistant Director of Mines and Geology
Anakapalli

To

M/s Madhava Projects,
Mg. Ptr: Sri C. Sridhar,
D.No.48-9-18/29/1, Ramaveni Complex,
Dwarakanagar,
Visakhapatnam.

Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.
Copy Submitted to the Zonal Joint Director of Mines and Geology, Visakhapatnam along with the copy of Quarry Lease deed.
Copy Submitted to the Dy. Director of Mines and Geology, Visakhapatnam along with the copy of Quarry Lease deed.
Copy to the Asst. Director of Mines and Geology (Vigilance) Visakhapatnam for information.
Copy to the Tahsildar, Anakapalli for information.

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GOVERNMENT OF ANDHRA PRADESH
 PROCEEDINGS OF THE DEPUTY DIRECTOR OF MINES AND GEOLOGY, VISAKHAPATNAM
 PRESENT: SRI K.C.L. NARASIMHA REDDY, M.Sc., DY. DIRECTOR OF MINES AND GEOLOGY

Proceedings No. 4939/Q2A/2006

Date: 18-02-2009.

Sub: Mines and Quarries - 1st Renewal of Quarry Lease for Road Metal and Building Stone over an extent of 2.000 hectares in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 15 years - Grant Orders - Issued in favour of M/s Madhava Projects - Reg.

Ref: 1. 1st Renewal Quarry lease application dt. 01-03-2006 filed by Sri C. Sridhar, Mg.P. of M/s Madhava Projects

2. Proposals submitted by the Asst. Director of Mines and Geology, Anakapalli under single file system in File No: 603/Q/2006, dt. 05-02-2009 received on 06-02-2009.

3. Lr. No. 212/Q/2003, dt. 05-02-2009 from the Asst. Director of Mines and Geology, Anakapalli received on 12-02-2009.

ORDER:

... ..

In the reference 1st cited, Sri C. Sridhar, Managing Partner of M/s Madhava Projects has filed Quarry Lease application for grant of 1st renewal of Quarry Lease for Road Metal and Building Stone over an extent of 2.000 hectares in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 15 years and the said application has been received by the Asst. Director of Mines and Geology, Anakapalli on 06-03-2006.

In the reference 2nd cited, the Asst. Director of Mines and Geology, Anakapalli has submitted proposals for grant of 1st renewal of Quarry Lease for Road Metal and Building Stone stating that the Asst. Geologist of his office has inspected the area on 30-01-2009 and reported that leased area situated at a distance of 6 Kms away from Anakapalli Town and the area is approachable in all seasons. Physiographically, the applied area is a hillock and geologically it consists of Charnockite Silt of Rocks which belongs to Eastern Ghat Formations of Archaean Age. The available rock can be used for crushing and civil construction purpose and other allied civil purposes. M/s Madhava Projects is working the quarry systematically as a workman like manner and there is enough material in the quarry to work for further period of lease.

In regard to survey, it is stated that the Surveyor of his office has surveyed the area on 30-01-2009. The Surveyor has reported that he has verified the boundaries of the leased area on ground in the presence of Sri Sultan, the representative of Sri C. Sridhar, who is Mg.P. of M/s Madhava Projects. The Surveyor has surveyed the leased area of 2.000 hectares of the Company in the presence of the representative of the lessee company. Sri D. Somababu, the GPL holder of the company has accepted the surveyed area and given his consent. The surveyor has requested the representative of the lessee to maintain boundary pillars of the leased area and the applicant has promised that they will maintain boundary pillars in future. The Surveyor has taken measurements for the broken up area and depicted on separate sketch.

The Tahsildar, Anakapalli vide L.Dis.No. 804/2007/E, dated 19-10-2007 has furnished No Objection Certificate in favour of M/s Madhava Projects stating that as per the revenue records the area belongs to Sy.No. 211 of Vooder Village and classified as "Konda Poramboke". Further it is reported that there are no residential area near by the area and no objection for grant of quarry lease for Road Metal and Building Stone over an extent of 2.000 hectares in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District.

The Asst. Director of Mines and Geology, Anakapalli has further submitted that as per his office records, the area proposed for renewal of quarry lease was originally granted in favour of Sri G. Sudhakar by the Dy. Director of Mines and Geology, Visakhapatnam vide Procd. No. 646/Q/1996, dt. 05.06.1996. The lease deed was executed by the lessee in the O/o Asst. Director of Mines and Geology, Visakhapatnam on 12-06-1996 vide Procds No. 451/Q/1996 dt.12.06.1996 and the lease was in force upto 11-06-2006. The said lease was transferred by the Dy. Director of Mines and Geology, Visakhapatnam in favour of Smt. K. Satya Sree vide Procd. No. 646/Q2/96, dt. 17-07-1996. The transfer lease deed was executed by the transferee, Smt. K. Satya Sree, in the office of the Asst. Director of Mines and Geology, Visakhapatnam on 26-07-1996 for the unexpired period of the lease i.e., upto 11-06-2006. Subsequently the said lease was transferred in favour of M/s. Sreepasa Engineering Company by the Dy. Director of Mines and Geology, Visakhapatnam vide his Procd. No. 451/Q/96, dt. 31-03-2000 and the transfer lease deed was executed by the Asst. Director of Mines and Geology, Visakhapatnam on 17-05-2000 for the unexpired period of the lease i.e., upto 11-06-2006. Subsequently, M/s. Sreepasa Engineering Company has changed its name as M/s. Madhava Projects vide Procds. No.646/Q/96 dt.04.03.2006 of the Dy. Director of Mines and Geology, Visakhapatnam.

The Asst. Director of Mines and Geology, Anakapalli further submitted that the applicant / lessee, M/s Madhava Projects has filed application for 1st renewal of quarry lease on 06-03-2006 in his office before 90 days of expiry of lease. Further it is reported that his office is issuing dispatch permits to the lessee, M/s Madhava Projects after filing 1st renewal application as per G.O.Ms.No. 2, Industries & Commerce (M.II) Department, dt. 02-01-2004. The details of dispatch permits obtained by the lease Smt. K. Satya Sree and M/s. Madhava Projects on the quarry lease for Road Metal and Building Stone shown below:-

S.No.	Name of the lessee	Year(s)	Quantity of despatch permits (in M ³)	Amounts paid
1.	Smt. K. Satya Sree (26-7-06 to 16-5-00)	1996-97	948	23,700/-
2.		1997-98	1,200	30,068/-
3.		1998-99	1,800	45,069/-
4.		1999-2000	3,900	97,500/-
5.		2000-01	2,671	83,310/-
6.		2001-02	6,600	2,17,800/-
7.		2002-03	3,300	1,08,900/-
8.	M/s. Sri Pasa Engg. Co. (17-05-00 to 31-01-09)	2003-04	10,050	3,31,650/-
9.		2004-05	9,498	3,66,210/-
10.		2005-06	2,450	1,08,000/-
11.		2006-07	4,800	2,16,000/-
12.		2007-08	7,800	3,51,000/-
13.		2008-09 (upto 31-1-09)	8,600	9,87,000/-
		Total	63,617	23,66,207/-

The Asst. Director of Mines and Geology, Anakapalli has submitted that as per his office records M/s. Madhava Projects, are having 7 No. of quarry leases including the quarry now proposed for renewal covering an extent of 21.650 hectares in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District. Further totally 25 No. of quarry leases are existing in the survey number and the area of 2.000 hectares now recommended in favour of M/s. Madhava Projects for 1st renewal of quarry lease is not overlapping with any existing leased area. Through the reference 3rd cited, the Asst. Director of Mines and Geology, Anakapalli has submitted the status of the 7 quarry leases held by the company and the Mineral Revenue dues position as detailed below:

S.No.	Extent (in Hects.)	Lease Period		M.R. Dues position as on 31-3-2008 (in Rs.)	Remarks
		From	To		
(1)	(2)	(3)	(4)	(5)	(6)
1.	2.000	12-06-96	11-06-2006	No Dues	...
2.	3.000	26-06-96	25-06-2011	245 (Interest)	Paid Rs. 300/- vide Ch. No. 15273, dt. 24-10-08
3.	3.000	26-06-96	25-06-2011	720 (Interest)	Paid Rs. 750/- vide Ch. No. 14817, dt. 21-10-08
4.	3.000	20-09-96	19-09-2011	1570 (Interest)	Paid Rs.1600/- vide Ch. No. 18578, dt. 21-10-08
5.	2.000	04-01-97	03-01-2007	914 (Interest)	Paid Rs.950/- vide Ch. No. 15274, dt. 24-10-08
6.	4.650	29-01-00	28-01-2015	No Dues	No Dues
7.	4.000	29-01-00	28-01-2015	10 (Interest)	Paid Rs.50/- vide Ch. No. 15272, dt. 24-10-08

Further the Asst. Director of Mines and Geology, Anakapalli stated that the lessee, M/s. Madhava Projects are not having any outstanding mineral revenue dues payable to the Government.

Finally the Assistant Director Mines and Geology, Anakapalli has recommended for grant of 1st Renewal of quarry lease for Road Metal and Building Stone for 2.000 Hects., in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 15 years in favour of M/s. Madhava Projects with effect from 12-06-2006 subject to satisfaction of A.P.M.M.C.Rules, 1966 and the latest amendments thereon from time to time.

In view of the above circumstances, 1st renewal of quarry lease for Road Metal and Building Stone is hereby granted in favour of M/s. Madhava Projects for an extent of 2.000 Hects., in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 15 years w.e.f. 12.06.2006 under Rule 13(2) read with Rule 9(1) and Rule 31(xiv) of the A.P.M.M.C. Rules, 1966 subject to the satisfaction and fulfillment of the special conditions in the appendix enclosed to this order and also subject to compliance of all applicable provisions under the M & M (D&R) Act, 1957 and the M.C. Rules, 1960.

Further, the orders issued are liable for cancellation without any notice should it be found,

- that the grant orders are in contravention of any Judicial or Quasi Judicial Proceedings or orders subsisting or supervening or that the grant orders issued are in contravention of any other applicable rule or law for the time being in force whose knowledge is not available at the time of grant.
- that the quarry operations are found endangering to the lives of men and animals and damaging the Public or Private Properties by using explosives unauthorisedly where upon the loss will be estimated and recovered.

- c) that the area is found fit for quarrying Granite useful in granite cutting and polishing industries at any time in future.
- d) that the grant and enjoyment of the lease is in violation of any statute laid down by Central or State Government and if any objections are raised thereon by any competent authority at any time.
- e) that the operations are resulting in serious pollution affecting the health and the well-being of the local inhabitants and it is not in the public interest to allow the Lease to continue.
- f) that the operations are in violation of any provisions under Mines Act. 1952 and Metaliferous Mines Regulations, 1961 and wherever necessary the lessee shall obtain permissions under relevant provisions of Law pertaining to safety and welfare of the persons employed

In respect of the area granted, Mineral revenue will be collected as mentioned below as per the present schedule of rates which are liable for revisions from time to time by the Government and the lessee is liable to pay the revised rates accordingly.

1. Dead Rent: Rs. 25, 000/- per hector per annum.
2. Seigniorage fee Rs. 45/- per M³ of Road Metal and Building Stone.
3. Land Assessment: Rs. 25/- per hector, per annum.
4. Security Deposit: A sum Equivalent to one year Advance Dead Rent.

Note: The quarry lease sanctioned is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation or fraud or in excess of authority.

Kannu Reddy
DY. DIRECTOR OF MINES AND GEOLOGY
VISAKHAPATNAM.

Encl: (Appendix)

To

M/s. Madhava Projects
Sri C. Sridhar, Managing Partner
D.No. 48-9-18/29/1, Ratnaveni Complex,
Dwarakanagar, Visakhapatnam.

The grantee is requested to approach the Asst. Director of Mines and Geology, Anakapalli for execution of lease deed within 90 days from the date of this order.

COPY submitted to the Director of Mines and Geology, Hyderabad for favour of information.

COPY submitted to the Zonal Joint Director of Mines and Geology, Visakhapatnam for favour of information.

✓ **COPY** to the Asst. Director of Mines and Geology, Anakapalli alongwith record of enquiry. He is requested to execute lease deed within the stipulated period on collection of advance dead rent alongwith surface rent / land revenue which ever is high and deposition of Security Deposit.

COPY to the Tahsildar, Anakapalli Mandal for information.

GOVERNMENT OF ANDHRA PRADESH
 PROCEEDINGS OF THE DEPUTY DIRECTOR OF MINES AND GEOLOGY, VISAKHAPATNAM
 (PRESENT: SRI K.C.L. NARASIMHA REDDY, M.SC., DY. DIRECTOR OF MINES AND GEOLOGY)

Proceedings No. 3135/Q2A/2006

Date:18-02-2009.

Sub: Mines and Quarries – 1st Renewal of Quarry Lease for Road Metal and Building Stone over an extent of 2.000 hectares in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 15 years – Grant Orders – Issued in favour of M/s Madhava Projects - Reg.

- Ref:**
1. 1st renewal Quarry lease application dt. 15-09-2006 filed by Sri C. Sridhar, Mg.P. of M/s Madhava Projects.
 2. Proposals submitted by the Asst. Director of Mines and Geology, Anakapalli under single file system in File No: 3830/Q/2006, dt. 05-02-2009 received on 06-02-2009.
 3. Lr. No. 212/Q/2003, dt. 05-02-2009 from the Asst. Director of Mines and Geology, Anakapalli received on 12-02-2009.

ORDER:

In the reference 1st cited, Sri C. Sridhar, Managing Partner of M/s Madhava Projects has filed Quarry Lease application for grant of 1st renewal of Quarry Lease for Road Metal and Building Stone over an extent of 2.000 hectares in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 15 years and the said application has been received by the Asst. Director of Mines and Geology, Anakapalli on 28-09-2006.

In the reference 2nd cited, the Asst. Director of Mines and Geology, Anakapalli has submitted proposals for grant of 1st renewal of Quarry Lease for Road Metal and Building Stone stating that the Asst. Geologist of his office has inspected the area on 30-01-2009 and reported that leased area is situated at a distance of 6 Kms away from Anakapalli Town and the area is approachable in all seasons. Physiographically, the applied area is a hillock and geologically it consists of Charnockite Suit of Rocks which belongs to Eastern Ghat Formations of Arcehan Age. Further it is reported that electrical lines are existing in the renewal applied area and a Stone crusher run by M/s. Madhava Projects existing in the renewal applied area. The available rock can be used for crushing and civil construction purpose and other allied civil purposes. M/s Madhava Projects are working the quarry systematically as a workman like manner and there is enough material in the quarry to work for further period of lease.

In regard to survey, it is stated that the Surveyor of his office has surveyed the leased area on 30-01-2009. The Surveyor has reported that he has verified the boundaries of the leased area on ground in the presence of Sri Sultan, the representative of Sri C. Sridhar, who is Mnngp. of M/s Madhava Projects. The Surveyor has surveyed the leased area of 2.000 hectares of the Company in the presence of the representative of the lessee company. Sri D. Somababu, the GPL holder of the company has accepted the surveyed area and given his consent. The surveyor has requested the representative of the lessee to maintain boundary pillars of the leased area and the applicant has promised that they will maintain boundary pillars in future. The Surveyor has taken measurements for the broken up area and depicted on separate sketch.

The Tahsildar, Anakapalli vide L.Dis.No. 805/2007/E, dated 19-10-2007 has furnished No Objection Certificate in favour of M/s Madhava Projects stating that as per the revenue records the area belongs to Sy.No. 211 of Vooder Village and classified as "Konda Poramboke". Further it is reported that there are no residential area near by the area and no objection for grant of quarry lease for Road Metal and Building Stone over an extent of 2.000 hectares in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District.

The Asst. Director of Mines and Geology, Anakapalli has submitted that as per his office records the area proposed for renewal of quarry lease was originally granted in favour of Sri K.M.L. Krishna Mohan by the Dy. Director of Mines and Geology, Visakhapatnam vide Procd. No.1687/Q2/1996 dt.06.07.1996. The lease deed was executed by the lessee in the O/o Asst. Director of Mines and Geology, Visakhapatnam on 04-01-1997 and the lease was inforce upto 03-01-2007 vide Procds No.1636/Q/1996 dt.04.01.1997. The said lease was transferred by the Dy. Director of Mines and Geology, Visakhapatnam in favour of M/s. Madhava Projects vide Procd. No. 1636/Q2/96, dt. 31-03-2000. The transfer lease deed was executed by the transferee M/s. Madhava Projects, Mnngp. Sri C. Sridhar, in the office of the Asst. Director of Mines and Geology, Visakhapatnam on 17-05-2000 for the unexpired period of the lease i.e., upto 03-01-2007.

The Asst. Director of Mines and Geology, Anakapalli further submitted that the applicant / lessee, M/s Madhava Projects, Mg. Ptr. Sri C. Sridhar has filed application for 1st renewal of quarry lease on 28-09-2006 in his office before 90 days of expiry of the lease. Further it is reported that his office is issuing dispatch permits to the lessee, M/s Madhava Projects, after filing renewal application as per G.O.Ms.No. 2, Industries & Commerce (M.II) Department, dt. 02-01-2004. The details of despatch permits obtained by the lease on the quarry lease for Road Metal are as follows:

- b) that the quarry operations are found endangering to the lives of men and animals and damaging the Public or Private Properties by using explosives unauthorisedly where upon the loss will be estimated and recovered.
- c) that the area is found fit for quarrying Granite useful in granite cutting and polishing industries at any time in future.
- d) that the grant and enjoyment of the lease is in violation of any statute laid down by Central or State Government and if any objections are raised thereon by any competent authority at any time.
- e) that the operations are resulting in serious pollution affecting the health and the well-being of the local inhabitants and it is not in the public interest to allow the Lease to continue.
- f) that the operations are in violation of any provisions under Mines Act. 1952 and Metaliferous Mines Regulations, 1961 and wherever necessary the lessee shall obtain permissions under relevant provisions of Law pertaining to safety and welfare of the persons employed

In respect of the area granted, Mineral revenue will be collected as mentioned below as per the present schedule of rates which are liable for revisions from time to time by the Government and the lessee is liable to pay the revised rates accordingly.

1. Dead Rent: Rs. 25, 000/- per hectore per annum.
2. Seigniorage fee Rs. 45/- per M³ of Road Metal and Building Stone.
3. Land Assessment: Rs. 25/- per hectore, per annum.
4. Security Deposit: A sum Equivalent to one year Advance Dead Rent.

Note: The quarry lease sanctioned is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation or fraud or in excess of authority.

Kannu Reddy
DY. DIRECTOR OF MINES AND GEOLOGY
VISAKHAPATNAM.

Encl: (Appendix)

To

M/s. Madhava Projects
Sri C. Sridhar, Managing Partner
D.No. 48-9-18/29/1, Ratnaveni Complex,
Dwarakanagar, Visakhapatnam.

The grantee is requested to approach the Asst. Director of Mines and Geology, Anakapalli for execution of lease deed within 90 days from the date of this order.

COPY submitted to the Director of Mines and Geology, Hyderabad for favour of information.

COPY submitted to the Zonal Joint Director of Mines and Geology, Visakhapatnam for favour of information.

COPY to the Asst. Director of Mines and Geology, Anakapalli alongwith record of enquiry. He is requested to execute lease deed within the stipulated period on collection of advance dead rent alongwith surface rent / land revenue which ever is high and deposition of Security Deposit.

COPY to the Tahsildar, Anakapalli Mandal for information.

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

ANNEXURE-VII-E

Proceedings of the Asst. Director of Mines and Geology, Anakapalli

(Present: Dr.S.V.Ramana Rao, M.Sc.,Ph.D.PGDMC&J, Assistant Director.)

Procd.No.3830/Q/06

Dated: 05.05.2009.

Sub: Mines and Quarries – 1st Renewal of Quarry Lease for Road Metal and Building Stone over an extent of 2.00 Hects. in Sy.No.211 of Vooderu Village, Anakapalli Mandal Visakhapatnam District for further period of 15 years – Granted in favour of M/s Madhava Projects - Execution of Lease Deed – Work Orders – Issued – Reg.

- Ref:**
1. 1st Renewal of Quarry Application dated 28.09.2006 of M/s Madhava Projects (Previously M/s Sri Pasa Engineering Company).
 2. Procd. No.3135/Q2A/06, dated 18.02.2009 of Dy. Director of Mines and Geology, Visakhapatnam.
 3. Letter Dt: 05.05.2009 of Sri D.Sombabu, Authorized Signatory of M/s Madhava Projects.

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ORDER:

Through the reference 1st cited, M/s Madhava Projects (Previously M/s Sri Pasa Engineering Company) has filed an application for grant of 1st renewal of Quarry Lease for Road Metal and Building Stone over an extent of 2.00 Hects. in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 15 years.

In the reference 2nd cited, the Dy. Director of Mines and Geology, Visakhapatnam has granted the 1st renewal of Quarry Lease for Road Metal and Building Stone over an extent of 2.00 Hects. in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 15 Years in favour of M/s Madhava Projects. The Dy. Director of Mines and Geology, Visakhapatnam has directed the grantee to execute the lease deed within the stipulated period of 90 days from the date of grant order.

In the reference 3rd cited the applicant has submitted all statutory documents and paid security deposit and requested to execute the lease deed. The lease deed has been executed today i.e. on 05.05.2009.

In view of the above circumstances, in favour of M/s Madhava Projects is hereby permitted to commence quarry operations for Road Metal and Building Stone over extent of 2.000 Hect. in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 15 years from 04.01.2007 to 03.01.2022 subject to the provisions contained in the A.P.M.M.C.Rules,1966 and fulfillment of special conditions specified in the Annexure appended to the grant order.

The lessee should maintain all the records and accounts in the forms prescribed by the Government. The lessee should submit the quarterly returns in Form 'C' to the concerned authorities. No explosives should be used by the lessee for conducting Quarry Lease operations without obtaining proper explosive license from the competent authority.

S.V. Ramana Rao

Assistant Director of Mines and Geology
Anakapalli

To

M/s Madhava Projects,
Mg. Ptr: Sri C. Sridhar,
D.No.48-9-18/29/1, Ratnaveni Complex,
Dwarakanagar, Visakhapatnam.

Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.

Copy Submitted to the Zonal Joint Director of Mines and Geology, Visakhapatnam along with the copy of Quarry Lease deed.

Copy Submitted to the Dy. Director of Mines and Geology, Visakhapatnam along with the copy of Quarry Lease deed.

Copy to the Asst. Director of Mines and Geology (Vigilance) Visakhapatnam for information.

Copy to the Tahsildar, Anakapalli for information.

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

Proceedings of the Asst. Director of Mines and Geology, Anakapalli

(Present: Dr.S.V.Ramana Rao, M.Sc.,Ph.D.PGDMC&J, Assistant Director.)

Procd.No.2621/Q/04

Dated: 05.2009.

Sub: Mines and Quarries - Quarry Lease for Road Metal and Building Stone over an extent of 4.50 Hect. in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for a period of 15 years - Granted in favour of M/s Madhava Projects - Execution of Lease Deed - Work Orders - Issued - Reg.

- Ref: 1. Quarry Application Dated 08.09.2004 of Sri D. Sombabu Authorized Signatory of M/s Madhava Projects. (Previously Sri Pare Engg.)
2. Procd. No.4018/Q2/04, dated 17.03.2009 of Dy. Director of Mines and Geology, Visakhapatnam.
3. Letter Dt: 05.05.2009 of Sri D.Sombabu, Authorized Signatory of M/s Madhava Projects.

-ooOoo-

288 to 294
5.5.09

ORDER:

Through the reference 1st cited, M/s Madhava Projects has filed an application for grant of Quarry Lease for Road Metal and Building Stone over an extent of 4.50 Hect. in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for a period of 15 years.

In the reference 2nd cited, the Dy. Director of Mines and Geology, Visakhapatnam has granted the Quarry Lease for Road Metal and Building Stone over an extent of 4.50 Hects. in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for a period of 15 Years in favour of M/s Madhava Projects. The Dy. Director of Mines and Geology, Visakhapatnam has directed the grantee to execute the lease deed within the stipulated period of 90 days from the date of grant order.

In the reference 3rd cited the applicant has submitted all statutory documents and paid security deposit and requested to execute the lease deed. The lease deed has been executed today i.e. on 05.05.2009.

In view of the above circumstances, in favour of M/s Madhava Projects is hereby permitted to commence quarry operations for Road Metal and Building Stone over extent of 4.50 Hect. in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for a period of 15 years from 05.05.2009 to 04.05.2024 subject to the provisions contained in the A.P.M.M.C.Rules,1966 and fulfillment of special conditions specified in the Annexure appended to the grant order.

The lessee should maintain all the records and accounts in the forms prescribed by the Government. The lessee should submit the quarterly returns in Form 'C' to the concerned authorities. No explosives should be used by the lessee for conducting Quarry Lease operations without obtaining proper explosive license from the competent authority.

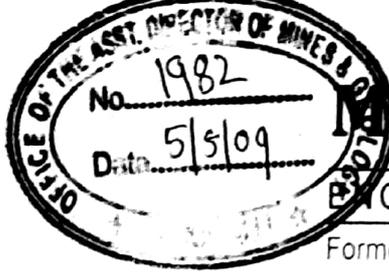
Assistant Director of Mines and Geology
Anakapalli

To

M/s Madhava Projects,
Mg. Ptr: Sri C. Sridhar,
D.No.48-9-18/29/1, Ratnaveni Complex,
Dwarakanagar,
Visakhapatnam.

Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.
Copy Submitted to the Zonal Joint Director of Mines and Geology, Visakhapatnam along with the copy of Quarry Lease deed.
Copy Submitted to the Dy. Director of Mines and Geology, Visakhapatnam along with the copy of Quarry Lease deed.
Copy to the Asst. Director of Mines and Geology (Vigilance) Visakhapatnam for information.
Copy to the Tahsildar, Anakapalli for information.

Ref No: 29/DS/2009-10
Date: 4th May, 2009



ANNEXURE-VII-F
Madhava Projects
ENGINEERS & CONTRACTORS
Formerly SRIPASA ENGINEERING COMPANY

To
The Assistant Director
Department of Mines and Geology
Anakapalli

Dear Sir,

From

Sub: Mines & Quarries - Quarry Lease granted for Road Metal and Building stone over an extent of 4.50 Hectares in Sy.No 211 Vooderu Village, Anakapalli Mandal, Visakhapatnam District in favor of M/s Madhava Projects, for a period of 15 years- Produce the Challans and documents for execution of Quarry lease deed-Reg vide proceeding No 4018/Q2/2004, dated 17.03.2009 of the Deputy Director of Mines and Geology, Anakapalli.

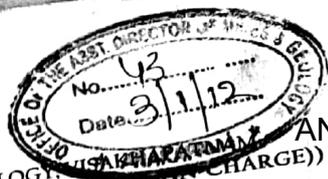
We are here with enclosing the following challans and documents for grant order for execution of quarry lease deed.

- Sy No 211*
- 1) Dead Rent for Rs 112500/- vide challan No 444 dated 06-04-2009
 - 2) Land Assessment for Rs 1150/- vide challan no 443 dated 06.04.2009
 - 3) Cess on L.A for Rs 450/- vide challan No 441 dated 06.04.2009
 - 4) Security Deposit for Rs 112500/- vide 6 N.S Nos 61EE 281742 to 281752 of Rs 10000/- each, 2 nos 69CC 330275 to 332076 of Rs 1000/- and no 29BB 380757 of Rs 500/-
 - 5) Non Judicial Stamp Paper for Rs 18000/- and Rs 100/-.
 - 6) Form G 3
 - 7) Surveyed Sketches
 - 8) Three Passport Size Photos
 - 9) Income tax on advance dead rent for Rs.2623/- dated 06-04-2009

We request your good selves to kindly execute the quarry lease and do the need full

Thanking You
Yours truly,
For Madhava Projects

D. Sombabu
D.Sombabu
(Authorized Signatory)



ANNEXURE-VII-G

GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF THE DEPUTY DIRECTOR OF MINES AND GEOLOGY
PRESENT: SRI Y.N.R.V.PRASAD, M.Sc.(Tech) DY. DIRECTOR OF MINES AND GEOLOGY (IN CHARGE)

Date: 24.12.2011

Order No. 2356/Q2/1996

Sub: Mines and Quarries - 1st Renewal of Quarry lease for Road Metal and Building Stone over an extent of 3,000 hectare in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for a period of 15 years - Grant Orders - Issued in favour of M/s. Madhava Projects Limited - Reg.

- Ref:
- 1 Renewal of Quarry Lease application filed by M/s. Madhava Projects Limited, dt.16.11.2011, received by the Asst. Director of Mines and Geology, Anakapalli on 21.11.2011.
 - 2 Proposals of the Asst. Director of Mines and Geology, Anakapalli, in File No. 1101/Q/2011, dt. 09.03.2011

ORDER :-

In the reference 1st cited, M/s. Madhava Projects Limited has filed an application for grant of Renewal of Quarry Lease for Road Metal and Building Stone over an extent of 3,000 Hectare in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for a period of 15 years and the said application has been received by the Asst. Director of Mines and Geology, Anakapalli on 21.11.2011.

Sy. No. 211
03/11/12

In the reference 2nd cited, the Asst. Director of Mines and Geology, Anakapalli has submitted proposals for grant of 1st Renewal of Quarry Lease for Road Metal and Building Stone stating that the Asst. Geologist of his office has inspected the area on 01.11.2011 and reported that the leased area is situated towards South west side with a distance of about one Km from nearby village of Vooderu which is 8 kms away from the nearby Anakapalli Town. The leased area can be approached by a motorable track. The proposed renewed area is situated to the east side of existing leased area of M/s Madhava Projects. The leased area is a hillock with an elevation of about 50 meters from the ground level / plain land. The Electrical lines passing towards Stone Crushers located opposite to the quarry leases with a distance of about 100 meters from the leased area. As per physical observation of the area, it is noticed that, stone crushing units are located around the leased area. The electrical line erected for the needs of their stone crushing unit only. Geologically, the Coastal Zone exposes rocks of Archaean to Recent ages. Andhra Pradesh forms the Northern part of Indian Peninsular Shield and is sub-divided into four blocks. The Eastern Ghat Mobile Belt (EGMB) one of the four blocks passes through Coastal parts of Andhra Pradesh. The Visakhapatnam district forms a part of EGMB exposing all characteristic litho units of the Eastern Ghat Super group such as Khondalite, Charnokite and Migmatite. The Khondalite group represented by Khondalite (Quartz-Feldspar-Garnet-Sillimanite-Graphite gneiss), Calc Granulite and Quartzite which occur as imperisistent bands within the Khondalite. The Charnokite group consists of acid, intermediate and basic varieties. The Migmatite group consists various rock types including Leptynite, Porphyroblastic Granitoid Gneiss, Garnet-Biotite-Hypersthene gneiss, Quartzo Felspathic mobilisates and other associated hybrid rocks. Basic Charnokites are exposed in an isolated hillock in this area. Generally Charnokites range in their composition from acidic to ultrabasic varieties. They are made up of Hypersthene, Blue Quartz and Grey Feldspar. Theses rocks belongs to Granulite facies of metamorphism and they are expected to have been formed due to palingnetic fusion of and metamorphism. These rocks represents the Pre-cambrian basement of Easternghat province. The Charnokites of this area are Melanocratic (dark color), crystalline. Size of the grains ranges from very coarse to coarse grained Anhedral to subhedral porphyritic texture are the characteristic feature. The trend of the strike is NE-SW. As the area affected with innumerable joints and fractures in theses rock formations, they are rendered to useless for the production of sizable blocks for cutting and polishing.

Further, the area has been Surveyed by his office Surveyor on 01.11.2011 and reported that his office has reported that, he has verified lease boundaries and noticed that the boundaries of the leased area on ground tallied with the boundaries mentioned in the executed sketch and all the workings are within the leased area granted to the lease holder. They have verified workings of leased area as stipulated in Rule 31 (xiv) of APMMC Rules 1960 for grant of 1st Renewal of the Quarry Lease and noticed as follows:

Further, The lease holder during the tenure of lease period has conducted quarrying operations systematically and extracted Road Metal in this area in open cast method after removal of the overburden and semi mechanized by deploying poclains, compressors, loaders, trippers etc. the lease holder provided open space in front of leased for labors for making required sizes by hand braking the Large boulders derived from the said quarry.

Further, the Asst. Director of Mines and Geology, Anakapalli has informed that as per his office records this office has granted a Quarry Lease for Road Metal and Building Stone over an extent of 3,000 Hectares in Survey No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District. Initially this office issued Proceedings No 2356/Q/96, dt:24-06-96 has granted a Quarry Lease for Road Metal and Building Stone mineral and over an extent of 3,000 Hectares in Sy.No 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam district in favor of the lessee M/s Sri Pasa Engg Company for a period of 15 Years. The lease deed was executed vide this office Proceedings No 1615/Q/96, dt: 26-06-1996. Subsequently, M/s Sri Pasa Engg Company has changed its name as M/s Madhava Projects vide Proceedings No 2356/Q2/96, dt: 04.03.2006 of this office. Hence the lease period commenced from 26-06-1996 and expired by 25-06-2011 and the peirod of lease will be in force up to 26.06.2011. Further, the lessee has obtained dispatched a quantity of 303450M³ duly paying an amount of Rs:38,80,238/- towards advance Seign.Fee for last 10 years. The year wise details of production, dispatches & amounts paid by the lease holder are as follows:

SI No	Year	Production in M ³	Dispatches in M ³	Amount paid in Rs
1	2002-03	5,700	5,700	188,100
2	2003-04	16,686	16,686	550,638
3	2004-05	18,900	18,900	742,500
4	2005-06	6,000	6,000	270,000
5	2006-07	11,100	11,100	499,500
6	2007-08	2,700	2,700	121,500
7	2008-09	12,592	12,592	409,500
8	2009-10	13,920	13,920	305,900
9	2010-11	7,452	7,452	372,600
10	2011-12	8,400	8,400	420,000
Total		1,03,450	1,03,450	38,80,238

Further, the Asst. Director of Mines and Geology, Anakapalli has submitted that, the applicant is holding a stone crusher in survey no. 211 of Vooderu Village, Padmanabham Mandal, Visakhapatnam District and The lessee is maintaining Production, Dispatch register, labors attendance register at quarry and also submitting required Quarterly & Annual Returns regularly to Asst. Director of Mines and Geology, Anakapalli office. As per this office records at present there are eight Quarry Leases existing in the name of lease holder (including subject Q.L.).

SI No	Location of the Quarry	Mineral & Extent in Hect	Lease Period	
			From	To
1	M/s Madhava Projects	2.00	12-06-2006	11-06-2021
2	M/s Madhava Projects	3.00	26-06-1996	25-06-2011
3	M/s Madhava Projects	3.00	26-06-1996	25-06-2011
4	M/s Madhava Projects	3.00	20-09-1996	19-09-2011
5	M/s Madhava Projects	2.00	04-01-2007	03-01-2022
6	M/s Madhava Projects	4.65	29-01-2000	28-01-2015
7	M/s Madhava Projects	4.00	29-01-2000	28-01-2015
8	M/s Madhava Projects	4.50	05-05-2008	04-05-2024

Further, the Asst. Director of Mines and Geology, Anakapalli has submitted that he Mineral Revenue Assessments for the above existing leases have been finalized for the year 2010-2011 up to the period ending 31.03.2011 and noticed that, the applicant is having following dues payable up to 31.03.2011. Hence as on date the lessee is not having Mineral Revenue arrears payable to the Government. The details of payments are as follows:

SI No.	Name of the Co.	File No.	Due Amount in Rs.	Ch.No.	Date	Amount paid	Paid towards
1	M/s Madhava Projects	211/Q/03	46/-	20639	22.10.11	200/-	Interest
2	M/s Madhava Projects	201/Q/03	534/-	20638	22.10.11	600/-	Interest
3	M/s Madhava Projects	2621/Q/04	98/-	20640	22.10.11	200/-	Interest

Finally the Asst. Director of Mines and Geology, Anakapalli has recommended for grant of Quarry Lease for Road Metal and Building Stone over an extent of 3,000 hectare in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for a period of 15 years in favour of M/s. Madhava Projects subject to satisfaction of terms and conditions laid down in the A.P.M.M.C. Rules, 1966.

In view of the above circumstances, 1st Renewal of a quarry lease for Road Metal and Building Stone over an extent of 3.000 hectare in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District is hereby recommended in favour of M/s. Madhava Projects for a period of 15 years w.e.f. 26.06.2011 under Rule 13(2) of the APMMC Rules, 1966 subject to the satisfaction and fulfillment of the special conditions in the appendix enclosed to this order and also subject to compliance of all applicable provisions under the M&M (D&R) Act. 1957 and the M.C. Rules, 1960.

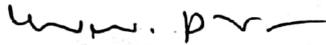
Further, the orders issued are liable for cancellation without any notice should it be found,

- That the grant orders are in contravention of any Judicial or Quasi Judicial Proceedings or orders subsisting or supervening or that the grant orders issued are in contravention of any other applicable rule or law for the time being in force whose knowledge is not available at the time of grant.
- That the quarry operations are found endangering to the lives of men and animals and damaging the Public or Private Properties by using explosives unauthorized where upon the loss will be estimated and recovered.
- That the area is found fit for quarrying Granite useful in granite cutting and polishing industries at any time in future.
- That the grant and enjoyment of the lease is in violation of any statute laid down by Central or State Government and if any objections are raised thereon by any competent authority at any time.
- That the operations are resulting in serious pollution affecting the health and the well-being of the local inhabitants and it is not in the public interest to allow the Lease to continue.
- That the operations are in violation of any provisions under Mines Act. 1952 and Metaliferous Mines Regulations, 1961 and wherever necessary the lessee shall obtain permissions under relevant provisions of Law pertaining to safety and welfare of the persons employed.

In respect of the area granted, Mineral revenue will be collected as mentioned below as per the present schedule of rates which are liable for revisions from time to time by the Government and the lessee is liable to pay the revised rates accordingly.

- Dead Rent: Rs. 27,500/- per hectore per annum.
- Seigniorage fee Rs. 50/- per M³ of Building Stone and Rs. 22/- per M³ of Gravel.
- Land Assessment: Rs. 25/- per hectore, per annum.
- Security Deposit: A sum Equivalent to one year Advance Dead Rent.

Note: The quarry lease sanctioned is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation or fraud or in excess of authority.


Dy. Director of Mines and Geology (I/C)
Visakhapatnam.

Encl: (Appendix)

To

M/s. Madhava Projects Limited,
Mg.Ptr. Sri C.Sridhar,
D.No:48-9-18/29/1,
Ratnaveni Complex,
Dwarkanagar,
Visakhapatnam District.

The grantee is requested to approach the Asst.
Director of Mines and Geology, Visakhapatnam for
execution of lease deed within 90 days from the date of
this order.

COPY submitted to the Director of Mines and Geology, Hyderabad for favour of information.

COPY submitted to the Zonal Joint Director of Mines and Geology, Visakhapatnam for favour of information.

✓ COPY to the Asst. Director of Mines and Geology, Anakapalli along with record of enquiry. He is requested to execute lease deed within the stipulated period, on collection of advance dead rent along with surface rent / land revenue whichever is high and deposition of Security Deposit.

COPY to the Tahsildar, Anakapalli Mandal for information.

GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY; ANAKAPALLI
(Present: Sri A.Sreenivas Kumar, M.Sc., Asst. Director)

Progs.No: 1101/Q/2011

Dated: 21-03-2012

Sub :- Mines & Quarries – 1st renewal of Quarry Lease for Road Metal & Building Stone over an extent 3.00 Hectare in Sy.No:211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District – Granted in favour of M/s Madhava Projects Mg. Ptr: Sri C. Sridhar – Lease Deed Executed – Work Order – Issued.

- Ref :-**
1. Progs.No:2356/Q2/1996, dt: 24-12-2011 of the Deputy Director of Mines and Geology, Visakhapatnam.
 2. Letter dated 21-03-2012 from M/s Madhava Projects.

.....

In the reference 1st cited the Deputy Director of Mines & Geology, Visakhapatnam has **Granted** 1st renewal of Quarry Lease for Road metal & Building Stone over an extent of 3.00 Hectare in Sy.No:211 of Vooderu village, Anakapalli Mandal, Visakhapatnam District for a further period of 15 years in favour of **M/s Madhava Projects**.

The Grantee, **M/s Madhava Projects** vide reference 2nd cited has furnished the required documents for **Execution of Lease Deed**. As the Grantee attended this office along with required documents for execution within stipulated period under **Rule 13(2) and Rule 15 of APMCM Rules, 1966** the Lease Deed in Form – 'G' is hereby **Executed** on 21-03-2012. Hence the Lease period **commenced from 26-06-2011** and will be in force upto 25-06-2026.

In the light of the circumstances stated above, **M/s Madhava Projects** is hereby **Permitted to Conduct the Quarrying Operations** in the **subject quarry** with effect from 26-06-2011 to 25-06-2026 subject to the satisfaction of terms, Covenants & conditions laid in Form – 'G' & Rule 31 of APMCM Rules 1966.


Asst. Director of Mines & Geology,
Anakapalli.

To

M/s Madhava Projects,
Mg. Ptr: Sri C.Sridhar,
D.No.48-9-18/29/1, Ratnaveni Complex,
Dwarakanagar, Visakhapatnam.

Copy

Submitted to the Director of Mines & Geology, Hyderabad for favor of information.
 Submitted to the Zonal Joint Director of Mines & Geology, Visakhapatnam for favor of information.
 Submitted to the Dy. Director of Mines & Geology, Visakhapatnam for favor of information.
 To the Asst. Director of Mines & Geology, (Vigilance), Visakhapatnam for information.
 To the Tahsildar, Anakapalli Mandal, Visakhapatnam District for information.

GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF THE DEPUTY DIRECTOR OF MINES AND GEOLOGY, VISAKHAPATNAM
(PRESENT: SRI Y.N.R.V.PRASAD, M.Sc.(Tech) DY. DIRECTOR OF MINES AND GEOLOGY, (IN-CHARGE))

Proceedings No. 2355/Q2/1996

Date: 24.12.2011.

Sub: Mines and Quarries - 1st Renewal of Quarry lease for Road Metal and Building Stone over an extent of 3.000 hectare in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for a period of 15 years - Grant Orders - Issued in favour of M/s. Madhava Projects Limited - Reg.

- Ref:**
- 1 Renewal of Quarry Lease application filed by M/s. Madhava Projects Limited, dt.16.11.2011, received by the Asst. Director of Mines and Geology, Anakapalli on 21.11.2011.
 - 2 Proposals of the Asst. Director of Mines and Geology, Anakapalli, in File No. 1102/Q/2011, dt. 09.03.2011.

ORDER:-

In the reference 1st cited, M/s. Madhava Projects Limited has filed an application for grant of Renewal of Quarry Lease for Road Metal and Building Stone over an extent of 3.000 Hectare in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for a period of 15 years and the said application has been received by the Asst. Director of Mines and Geology, Anakapalli on 21.11.2011.

In the reference 2nd cited, the Asst. Director of Mines and Geology, Anakapalli has submitted proposals for grant of 1st Renewal of Quarry Lease for Road Metal and Building Stone stating that the Asst. Geologist of his office has inspected the area on 01.11.2011 and reported that the leased area is situated towards South west side with a distance of about one Km from nearby village of Vooderu which is 8 kms away from the nearby Anakapalli Town. The leased area can be approached by a motorable track. The proposed renewed area is situated to the east side of existing leased area of M/s Madhava Projects. The leased area is a hillock with an elevation of about 50 meters from the ground level / plain land. The Electrical lines passing towards Stone crushers located opposite to the quarry leases with a distance of about 100 meters from the leased area / As per physical observation of the area, it is noticed that, stone crushing units are located around the leased area. The electrical line erected for the needs of their stone crushing unit only. Geologically, the Coastal Zone exposes rocks of Archaean to Recent ages. Andhra Pradesh forms the Northern part of Indian Peninsular Shield and is sub-divided in to four blocks. The Eastern Ghat Mobile Belt (EGMB) one of the four blocks passes through Coastal parts of Andhra Pradesh. The Visakhapatnam district forms a part of EGMB exposing all characteristic litho units of the Eastern Ghat Super group such as Khondalite, Charnokite and Migmatite. The Khondalite group represented by Khondalite (Quartz-Feldspar-Garnet-Sillimanite-Graphite gneiss), Calc Granulite and Quartzite which occur as imperisistent bands within the Khondalite. The Charnokite group consists of acid, intermediate and basic varieties. The Migmatite group consists various rock types including Leptynite, Porphyroblastic Granitoid Gneiss, Garnet-Biotite-Hypersthene gneiss, Quartzo Felspathic mobilisates and other associated hybrid rocks. Basic Charnokites are exposed in an isolated hillock in this area. Generally Charnokites range in their composition from acidic to ultrabasic varieties. They are made up of Hypersthene, Blue Quartz and Grey Feldspar. Theses rocks belongs to Granulite facies of metamorphism and they are expected to have been formed due to palingnetic fusion of and metamorphism. These rocks represents the Precambrian basement of Easternghat province. The Charnokites of this area are Melanocratic (dark color), crystalline. Size of the grains ranges from very coarse to coarse grained Anhedral to subhedral porphyritic texture are the characteristic feature. The trend of the strike is NE-SW. As the area affected with innumerable joints and fractures in theses rock formations, they are rendered to useless for the production of sizable blocks for cutting and polishing.

Further, the area has been Surveyed by his office Surveyor on 01.11.2011 and reported that his office has reported that, he has verified lease boundaries and noticed that the boundaries of the leased area on ground rallied with the boundaries mentioned in the executed sketch and all the workings are within the leased area granted to the lease holder. They have verified workings of leased area as stipulated in Rule 31 (xiv) of APMMC Rules 1960 for grant of 1st Renewal of the Quarry Lease and noticed as follows:

Further, The lease holder during the tenure of lease period has conducted quarrying operations systematically and extracted Road Metal in this area in open cast method after removal of the overburden and semi mechanized by deploying poclains, compressors, loaders, trippers etc. the lease holder provided open space in front of leased for labors for making required sizes by hand braking the Large boulders derived from the said quarry.

ANNEXURE VIII
 In view of the extent of 3,000 Hectares
 (2) of the A.P.M.C. Rules, 1966
 Appendix

Further, the Asst. Director of Mines and Geology, Anakapalli has informed that as per his office records this office has granted a Quarry Lease for Road Metal and Building Stone over an extent of 3,000 Hectares in Survey No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District. Initially this lease was granted in favor of the lessee M/s Sri Pasa Engg Company for a period of 15 Years. The lease deed was executed vide office Proceedings No 1615/Q/96, dt: 26-06-1996. Subsequently, M/s Sri Pasa Engg Company has changed its name as M/s Madhava Projects vide Proceedings No 2356/Q2/96, dt: 04.03.2006 of this office. Hence the lease period commenced from 26-06-1996 and expired by 25-06-2011 and the period of lease will be in force up to 26.06.2011. Further, the lessee has obtained dispatched a quantity of 303450M³ duly paying an amount of Rs. 8,80,23 8/- towards advance Seign.Fee for last 10 years. The year wise details of production, dispatches & amounts paid by the lease holder are as follows:

Sl No	Year	Production in M ³	Dispatches in M ³	Amount paid in Rs
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5	2006-07	11,100	11,100	499,500
6	2007-08	2,700	2,700	121,500
7	2008-09	12,592	12,592	409,500
8	2009-10	13,920	13,920	305,900
9	2010-11	7,452	7,452	372,600
10	2011-12	8,400	8,400	420,000
Total		1,03,450	1,03,450	38,80,238

Further, the Asst. Director of Mines and Geology, Anakapalli has submitted that, the applicant is holding a stone crusher in survey no. 211 of Vooderu Village, Padmanabham Mandal, Visakhapatnam District and The lessee is maintaining Production, Dispatch register, labors attendance register at quarry and also submitting required Quarterly & Annual Returns regularly to Asst. Director of Mines and Geology, Anakapalli office. As per this office records at present there are eight Quarry Leases existing in the name of lease holder (including subject Q.L.).

Sl No	Location of the Quarry	Mineral & Extent in Hect	Lease Period	
			From	To
1	M/s Madhava Projects	2.00	12-06-2006	11-06-2021
2	M/s Madhava Projects	3.00	26-06-1996	25-06-2011
3	M/s Madhava Projects	3.00	26-06-1996	25-06-2011
4	M/s Madhava Projects	3.00	20-09-1996	19-09-2011
5	M/s Madhava Projects	4.65	04-01-2007	03-01-2022
6	M/s Madhava Projects	4.00	29-01-2000	28-01-2015
7	M/s Madhava Projects	4.00	29-01-2000	28-01-2015
8	M/s Madhava Projects	4.50	05-05-2008	04-05-2024

Further, the Asst. Director of Mines and Geology, Anakapalli has submitted that the Mineral Revenue Assessments for the above existing leases have been finalized for the year 2010-2011 up to the period ending 31.03.2011 and noticed that, the applicant is having following dues payable up to 31.03.2011. Hence as on date the lessee is not having Mineral Revenue arrears payable to the Government. The details of payments are as follows:

Sl. No.	Name of the Co.	File No.	Due Amount in Rs.	Ch.No.	Date	Amount paid	Paid towards
1	M/s Madhava Projects	211/Q/03	46/-	20639	22.10.11	200/-	Interest
2	M/s Madhava Projects	201/Q/03	534/-	20638	22.10.11	600/-	Interest
3	M/s Madhava Projects	2621/Q/04	98/-	20640	22.10.11	200/-	Interest

Finally the Asst Director of Mines and Geology, Anakapalli has recommended for grant of Quarry Lease for Road Metal and Building Stone over an extent of 3,000 hectare in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for a period of 15 years in favour of M/s. Madhava Projects subject to satisfaction of terms and conditions laid down in the A.P.M.C. Rules, 1966.

In view of the above circumstances, 1st Renewal of a quarry lease for Road Metal and Building Stone to an extent of 3,000 hectare in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District is recommended in favor of M/s. Madhava Projects for a period of 15 years w.e.f. 26.06.2011 under Rule 13(2) of the APMMC Rules, 1966 subject to the satisfaction and fulfillment of the special conditions in the appendix enclosed to this order and also subject to compliance of all applicable provisions under the M&M (D&R) Act. 1957 and the M.C. Rules, 1960.

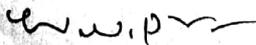
Further, the orders issued are liable for cancellation without any notice should it be found,

- That the grant orders are in contravention of any Judicial or Quasi Judicial Proceedings or orders subsisting or supervening or that the grant orders issued are in contravention of any other applicable rule or law for the time being in force whose knowledge is not available at the time of grant.
- That the quarry operations are found endangering to the lives of men and animals and damaging the Public or Private Properties by using explosives unauthorized where upon the loss will be estimated and recovered.
- That the area is found fit for quarrying Granite useful in granite cutting and polishing industries at any time in future.
- That the grant and enjoyment of the lease is in violation of any statute laid down by Central or State Government and if any objections are raised thereon by any competent authority at any time.
- That the operations are resulting in serious pollution affecting the health and the well-being of the local inhabitants and it is not in the public interest to allow the Lease to continue.
- That the operations are in violation of any provisions under Mines Act. 1952 and Metaliferous Mines Regulations, 1961 and wherever necessary the lessee shall obtain permissions under relevant provisions of Law pertaining to safety and welfare of the persons employed.

In respect of the area granted, Mineral revenue will be collected as mentioned below as per the present schedule of rates which are liable for revisions from time to time by the Government and the lessee is liable to pay the revised rates accordingly.

1. Dead Rent: Rs. 27,500/- per hectore per annum.
2. Seigniorage fee Rs. 50/- per M³ of Building Stone and Rs. 22/- per M³ of Gravel.
3. Land Assessment: Rs. 25/- per hectore, per annum.
4. Security Deposit: A sum Equivalent to one year Advance Dead Rent.

Note: The quarry lease sanctioned is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation or fraud or in excess of authority.


Dy. Director of Mines and Geology (I/C)
Visakhapatnam.

Encl: (Appendix)

To

M/s. Madhava Projects Limited,
Mg.Ptr. Sri C.Sridhar,
D.No:48-9-18/29/1,
Ratnaveni Complex,
Dwarkanagar,
Visakhapatnam District.

The grantee is requested to approach the Asst. Director of Mines and Geology, Visakhapatnam for execution of lease deed within 90 days from the date of this order.

COPY submitted to the Director of Mines and Geology, Hyderabad for favour of information.

COPY submitted to the Zonal Joint Director of Mines and Geology, Visakhapatnam for favour of information.

COPY to the Asst. Director of Mines and Geology, Anakapalli along with record of enquiry. He is requested to execute lease deed within the stipulated period, on collection of advance dead rent along with surface rent / land revenue whichever is high and deposition of Security Deposit.

COPY to the Tahsildar, Anakapalli Mandal for information.

**GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY; ANAKAPALLI
(Present: Sri A.Sreenivas Kumar, M.Sc., Asst. Director)**

Dated: 21-03-2012

Progs.No: 1102/Q/2011

Sub :- Mines & Quarries - 1st renewal of Quarry Lease for Road Metal & Building Stone over an extent 3.00 Hectare in Sy.No:211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District - Granted in favour of **M/s Madhava Projects Mg. Ptr. Sri C. Sridhar** - Lease Deed Executed - Work Order - Issued.

1. Progs.No:2355/Q2/1996, dt: 24-12-2011 of the Deputy Director of Mines and Geology, Visakhapatnam.
2. Letter dated 21-03-2012 from M/s Madhava Projects.

.....

In the reference 1st cited the Deputy Director of Mines & Geology, Visakhapatnam has **Granted** 1st renewal of Quarry Lease for Road metal & Building Stone over an extent of 3.00 Hectare in Sy.No:211 of Vooderu village, Anakapalli Mandal, Visakhapatnam District for a further period of 15 years in favour of **M/s Madhava Projects**.

The Grantee, **M/s Madhava Projects** vide reference 2nd cited has furnished the required documents for **Execution of Lease Deed**. As the Grantee attended this office along with required documents for execution within stipulated period under **Rule 13(2) and Rule 15 of APMCM Rules, 1966** the Lease Deed in Form - 'G' is hereby **Executed** on 21-03-2012. Hence the Lease period **commenced from 26-06-2011** and will be in force upto 25-06-2026.

In the light of the circumstances stated above, **M/s Madhava Projects** is hereby **Permitted to Conduct the Quarrying Operations** in the **subject quarry** with effect from 26-06-2011 to 25-06-2026 subject to the satisfaction of terms, Covenants & conditions laid in Form - 'G' & Rule 31 of APMCM Rules 1966.

**Asst. Director of Mines & Geology,
Anakapalli.**

To

**M/s Madhava Projects,
Mg. Ptr. Sri C.Sridhar,
D.No.48-9-18/29/1, Ratnaveni Complex,
Dwarakanagar, Visakhapatnam.**

Copy

Submitted to the Director of Mines & Geology, Hyderabad for favor of information.
Submitted to the Zonal Joint Director of Mines & Geology, Visakhapatnam for favor of information.
Submitted to the Dy.Director of Mines & Geology, Visakhapatnam for favor of information.
To the Asst.Director of Mines & Geology, (Vigilance), Visakhapatnam for information.
To the Tahsildar, Anakapalli Mandal, Visakhapatnam District for information.

Proceedings No. 1508/Q2A/1996

Date: 24.12.2011.

Sub: Mines and Quarries - 1st Renewal of Quarry lease for Road Metal and Building Stone over an extent of 3,000 hectare in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for a period of 15 years - Grant Orders - Issued in favour of M/s. Madhava Projects Limited - Reg.

- Ref 1 Renewal of Quarry Lease application filed by M/s. Madhava Projects Limited, dt.16.11.2011, received by the Asst. Director of Mines and Geology, Anakapalli on 21.11.2011.
- 2 Proposals of the Asst. Director of Mines and Geology, Anakapalli, in File No. 3065/Q/2011, dt. 28.05.2011.

ORDER :-

In the reference 1st cited, M/s. Madhava Projects Limited has filed an application for grant of Renewal of Quarry Lease for Road Metal and Building Stone over an extent of 3,000 Hectare in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for a period of 15 years and the said application has been received by the Asst. Director of Mines and Geology, Anakapalli on 21.11.2011.

SV. AR. 28/12/11

In the reference 2nd cited, the Asst. Director of Mines and Geology, Anakapalli has submitted proposals for grant of 1st Renewal of Quarry Lease for Road Metal and Building Stone stating that the Asst. Geologist of his office has inspected the area on 06.09.2011 and reported that the leased area is situated at a distance of 1 K.Ms. South West of Vooderu Village of Anakapalli Mandal and it is located left side of the road from Anakapalli - Chodavaram B.T. Road at about 0.50 K.Mts. and it is approachable in all seasons. The leased area is a big hillock with an elevation of about 150 meters from the ground level. The Electrical lines passing towards Stone crushers located opposite to the quarry leases with a distance of about 100 meters from the leased area. As per physical observation of the area, it is noticed that, stone crushing units i.e. M/s Madhava Projects are located near the leased area. The electrical line erected for the needs of their stone crushing unit only. Geologically, the Coastal Zone exposes rocks of Archaean to Recent ages. Andhra Pradesh forms the Northern part of Indian Peninsular Shield and is sub-divided in to four blocks. The Eastern Ghat Mobile Belt (EGMB) one of the four blocks passes through Coastal parts of Andhra Pradesh. The Visakhapatnam district forms a part of EGMB encompassing all characteristic litho units of the Eastern Ghat Super group such as Khondalite, Charnokite and Migmatite. The Khondalite group represented by Khondalite (Quartz-Feldspar-Garnet-Sillimanite-Graphite gneiss), Calc Granulite and Quartzite which occur as imperisistent bands within the Khondalite. The Charnokite group consists of acid, intermediate and basic varieties. The Migmatie group consists various rock types including Leptynite, Porphyroblastic Granitoid Gneiss, Garnet-Biotite-Hypersthene gneiss, Quartzo Felspathic mobilisates and other associated hybrid rocks. Basic Charnokites are exposed in an isolated hillock in this area. Generally Charnokites range in their composition from acidic to ultrabasic varieties. They are made up of Hypersthene, Blue Quartz and Grey Feldspar. Theses rocks belongs to Granulite facies of metamorphism and they are expected to have been formed due to palingnetic fusion of and metamorphism. These rocks represents the Pre-cambrian basement of Easternghat province. The Charnokites of this area are Melanocratic (dark color), crystalline. Size of the grains ranges from very coarse to coarse grained Anhedral to subhedral porphyritic texture are the characteristic feature. As the area affected with innumerable joints and fractures in theses rock formations, they are rendered to useless for the production of sizable blocks for cutting and polishing. These rocks which are affected with innumerable joints and fractures may also be used after crushing in to various sizes for constructional purpose, railway ballast, road metal in other various engineering works etc.

Further, the area has been Surveyed by his office Surveyor on 01.11.2011 and reported that his office has reported that, he has verified lease boundaries and noticed that the boundaries of the leased area on ground tallied with the boundaries mentioned in the executed sketch and. all the workings are within the leased area granted to the lease holder. The authorized signatory has signed on the sketch. This office surveyor has recorded the Geo-Coordinates of the demarcated area. The demarcated area is located in Survey of India Topo Sheet No 65 K/4

Sl No.	East Longitude	North Latitude
1	82° 59' 11.92"	17° 44' 49.14"
2	82° 59' 12.87"	17° 44' 45.87"
3	82° 59' 4.39"	17° 44' 40.50"
4	82° 59' 3.38"	17° 44' 43.69"

Further, the Asst. Director of Mines and Geology, Anakapalli has informed that, initially this office vide Proceedings No.1508/Q2A/96, dt. 24.06.1996 has granted a Quarry Lease for Road Metal and Building Stone mineral over an extent of 3,000 Hectares in Sy.No 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District in favor of M/s Navauga Engineering Company Ltd. for a period of 15 Years. The lease deed was executed vide this office Proceedings No.1550/Q/96, dt. 20.09.1996. Hence the lease period commenced from 20.09.1996 and expired by 19.09.2011. Further, this office has accorded permission for transfer of quarry lease in favour of M's Sri Pasa Engineering Co Mg.Ptr. Sri Sridhar for the unexpired period upto 19.09.2011 vide

Proc.No.1550/Q/1996, dated 31.03.2000. The said transfer quarry lease was executed for the unexpired period upto 19.09.2011 in the office of the Asst. Director of Mines and Geology, Visakhapatnam vide Proc.No.1550/Q/96 dated 17.05.2000. Subsequently, M/s Sri Pasa Engineering Co Mg.Ptr: Sri Sridhar has applied for change of name from M/s Sri Pasa Engineering Co. to M/s Madhava Projects. Basing on the this office proposals this office has accorded permission for change of name from M/s Sri Pasa Engineering Co. to M/s Madhava Projects vide Proc.No.1502/Q/96, dated 04.03.2006 and the period of lease will be in force up to 20.09.2011. As per Asst. Director of Mines and Geology, Anakapalli office records, at present there are eight Quarry Leases existing in the name of lease holder (including subject Q.L.).

SI No	Location of the Quarry	Mineral & Extent in Hect	Lease Period	
			From	To
1	M/s Madhava Projects	2.00	12-06-2006	11-06-2021
2	M/s Madhava Projects	3.00	26-06-1996	25-06-2011
3	M/s Madhava Projects	3.00	26-06-1996	25-06-2011
4	M/s Madhava Projects	3.00	20-09-1996	19-09-2011
5	M/s Madhava Projects	2.00	04-01-2007	03-01-2022
6	M/s Madhava Projects	4.65	29-01-2000	28-01-2015
7	M/s Madhava Projects	4.00	29-01-2000	28-01-2015
8	M/s Madhava Projects	4.50	05-05-2008	04-05-2024

The Asst. Director of Mines and Geology, Anakapalli has further informed that the Lessee during lease period has dispatched a quantity of 1,21,386 M³ duly paying an amount of Rs:37,07,850/- towards advance Seign.Fee. The year wise details of production, dispatches & amounts paid by the lease holder are as follows:

Sl.No.	Name of the lessee	Year (s)	Total Quantity production and despatches permits issued M ³	Total amount paid towards S.F. Rs
1	M/s Navayuga Engineering Co. Ltd. M/s Sri Pasa Engineering Co. and M/s Madhava Projects	1996-1997	0	45,000
2		1997-1998	1,800	90,000
3		1998-1999	3,600	82,500
4		1999-2000	15,600	3,82,500
5		2000-2001	9,900	3,66,900
6		2001-2002	8,388	2,67,900
7		2002-2003	4,200	1,38,750
8		2003-2004	15,300	55,500
9		2004-2005	4,200	1,68,600
10		2005-2006	6,300	2,53,200
11		2006-2007	11,400	5,20,500
12		2007-2008	6,000	2,64,000
13		2008-2009	17,208	2,01,000
14		2009-2010	5,138	2,54,000
15		2010-2011	7,452	3,72,500
16		2011-2012	4,900	2,45,000
	Total		1,21,386	37,07,850

Further, the Asst. Director of Mines and Geology, Anakapalli has submitted that, the applicant is holding a stone crusher in survey no. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District and the Mineral Revenue Assessments for the above existing leases have been finalized for the year 2010-2011 up to the period ending 31.03.2011 and noticed that, the applicant is having following dues payable up to 31.03.2011. Hence as on date the lessee is not having Mineral Revenue arrears payable to the Government. The details of payments are as follows:

Sl. No.	Name of the Co.	File No.	Due Amount in Rs.	Ch.No.	Date	Amount paid	Paid towards
1	M/s Madhava Projects	211/Q/03	46/-	20639	22.10.11	200/-	Interest
2	M/s Madhava Projects	201/Q/03	534/-	20638	22.10.11	600/-	Interest
	M/s Madhava Projects	2621/Q/04	98/-	20640	22.10.11	200/-	Interest

Finally the Asst. Director of Mines and Geology, Anakapalli has recommended for grant of Quarry Lease for Road Metal and Building Stone over an extent of 3.000 hectare in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for a period of 15 years in favour of M/s. Madhava Projects subject to satisfaction of terms and conditions laid down in the A.P.M.M.C. Rules, 1966.

In view of the above circumstances, 1st Renewal of a quarry lease for Road Metal and Building Stone over an extent of 3.000 hectare in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District is hereby recommended in favour of M/s. Madhava Projects for a period of 15 years w.e.f. 20.09.2011 under Rule 13(2) of the APMMC Rules, 1966 subject to the satisfaction and fulfillment of the special conditions in the appendix enclosed to this order and also subject to compliance of all applicable provisions under the M&M (D&R) Act. 1957 and the M.C. Rules, 1960.

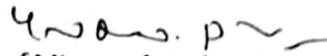
Further, the orders issued are liable for cancellation without any notice should it be found,

- a) That the grant orders are in contravention of any Judicial or Quasi Judicial Proceedings or orders subsisting or supervening or that the grant orders issued are in contravention of any other applicable rule or law for the time being in force whose knowledge is not available at the time of grant.
- b) That the quarry operations are found endangering to the lives of men and animals and damaging the Public or Private Properties by using explosives unauthorized where upon the loss will be estimated and recovered.
- c) That the area is found fit for quarrying Granite useful in granite cutting and polishing industries at any time in future.
- d) That the grant and enjoyment of the lease is in violation of any statute laid down by Central or State Government and if any objections are raised thereon by any competent authority at any time.
- e) That the operations are resulting in serious pollution affecting the health and the well-being of the local inhabitants and it is not in the public interest to allow the Lease to continue.
- f) That the operations are in violation of any provisions under Mines Act, 1952 and Metaliferous Mines Regulations, 1961 and wherever necessary the lessee shall obtain permissions under relevant provisions of Law pertaining to safety and welfare of the persons employed.

In respect of the area granted, Mineral revenue will be collected as mentioned below as per the present schedule of rates which are liable for revisions from time to time by the Government and the lessee is liable to pay the revised rates accordingly.

9. Dead Rent: Rs. 27,500/- per hectore per annum.
10. Seigniorage fee Rs. 50/- per M³ of Building Stone and Rs. 22/- per M³ of Gravel.
11. Land Assessment: Rs. 25/- per hectore, per annum.
12. Security Deposit: A sum Equivalent to one year Advance Dead Rent.

Note: The quarry lease sanctioned is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation or fraud or in excess of authority.


Dy. Director of Mines and Geology (I/C)
Visakhapatnam.

Encl. (Appendix)

To

M. Madhava Projects Limited,
Mg. Ptr. Sri C.Sridhar,
D.No:48-9 18/29/1,
Ratnaveni Complex,
Dwarkanagar,
Visakhapatnam District.

The grantee is requested to approach the Asst Director of Mines and Geology, Visakhapatnam for execution of lease deed within 90 days from the date of this order.

COPY submitted to the Director of Mines and Geology, Hyderabad for favour of information.

COPY submitted to the Zonal Joint Director of Mines and Geology, Visakhapatnam for favour of information.

✓ COPY to the Asst. Director of Mines and Geology, Anakapalli along with record of enquiry. He is requested to execute lease deed within the stipulated period, on collection of advance dead rent along with surface rent / land revenue whichever is high and deposition of Security Deposit.

COPY to the Tahsildar, Anakapalli Mandal for information.

GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY; ANAKAPALLI
(Present: Sri A.Sreenivas Kumar, M.Sc., Asst. Director)

Progs.No: 3065/Q/2011

Dated: 21-03-2012

Sub :- Mines & Quarries – 1st renewal of Quarry Lease for Road Metal & Building Stone over an extent 3.00 Hectare in Sy.No:211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District – Granted in favour of **M/s Madhava Projects Mg. Ptr: Sri C. Sridhar** - Lease Deed Executed – Work Order – Issued.

Ref :- 1. Progs.No:1508/Q2A/1996, dt: 24-12-2011 of the Deputy Director of Mines and Geology, Visakhapatnam.
 2. Letter dated 21-03-2012 from M/s Madhava Projects.

.....

In the reference 1st cited the Deputy Director of Mines & Geology, Visakhapatnam has **Granted** 1st renewal of Quarry Lease for Road metal & Building Stone over an extent of 3.00 Hectare in Sy.No:211 of Vooderu village, Anakapalli Mandal, Visakhapatnam District for a further period of 15 years in favour of **M/s Madhava Projects**.

The Grantee, **M/s Madhava Projects** vide reference 2nd cited has furnished the required documents for **Execution of Lease Deed**. As the Grantee attended this office along with required documents for execution within stipulated period under **Rule 13(2) and Rule 15 of APMMC Rules, 1966** the Lease Deed in **Form - 'G'** is hereby **Executed** on **21-03-2012**. Hence the Lease period **commenced from 20-09-2011** and will be in force upto **19-09-2026**.

In the light of the circumstances stated above, **M/s Madhava Projects** is hereby **Permitted to Conduct the Quarrying Operations** in the **subject quarry** with effect from **20-09-2011 to 19-09-2026** subject to the satisfaction of terms, Covenants & conditions laid in **Form - 'G' & Rule 31 of APMMC Rules 1966**.


 Asst. Director of Mines & Geology,
 Anakapalli.

To

M/s Madhava Projects,
Mg. Ptr: Sri C.Sridhar,
D.No.48-9-18/29/1, Ratnaveni Comex,
Dwarakanagar, Visakhapatnam.

Copy

Submitted to the Director of Mines & Geology, Hyderabad for favor of information.
 Submitted to the Zonal Joint Director of Mines & Geology, Visakhapatnam for favor of information.
 Submitted to the Dy. Director of Mines & Geology, Visakhapatnam for favor of information.
 To the Asst. Director of Mines & Geology, (Vigilance), Visakhapatnam for information.
 To the Tahsildar, Anakapalli Mandal, Visakhapatnam District for information.

Proceedings of the Asst. Director of Mines and Geology, Anakapalli

(Present: Sri Ch.Suryachandra Rao, M.Sc., (Tech)., Assistant Director.)

Procd.No.6451/Q/14

Dated: 22.03.2016.

Sub: Mines and Quarries – 1st Renewal Quarry Lease for Road Metal and Building Stone over an extent of 4.65 Hect. in Sy.No.211 of Vooderu Village, Anakapalli Mandal Visakhapatnam District for further period of 15 years – Granted in favour of M/s Madhavava Projects Mg. Ptr. Sri C.Sridhar - Execution of Lease Deed – Work Orders – Issued – Reg.

- Ref:**
1. 1st Renewal Quarry Application of M/s Madhavava Projects Managing Partner Sri C.Sridhar Dated 28.10.2014.
 2. Procd. No.3003/Q2A/15, dated 08.01.2016 of the Dy. Director of Mines and Geology, Visakhapatnam.
 3. Letters Dt: 22.03.2016 of M/s Madhavava Projects Mg. Ptr. Sri C.Sridhar

-ooOoo-

ORDER:

Through the reference 1st cited, M/s Madhava Projects Mg. Ptr. Sri C.Sridhar has filed an application for grant of 1st Renewal of Quarry Lease for Road Metal and Building Stone over an extent of 4.65 Hect. in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 15 years.

In the reference 2nd cited, the Dy. Director of Mines and Geology, Visakhapatnam has granted 1st renewal of Quarry Lease for Road Metal and Building Stone over an extent of 4.65 Hect. in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 15 years in favour of M/s Madhava Projects Mg. Ptr. Sri C.Sridhar. The Dy. Director of Mines and Geology, Visakhapatnam has directed the grantee to execute the lease deed within 90 days from the date of grant order.

In the reference 3rd cited, the lessee has submitted all the statutory documents and requested to execute the 1st renewal lease deed. The lease deed has been executed in this office on 22.03.2016.

In view of the above circumstances, M/s Madhava Projects Mg. Ptr. Sri C.Sridhar is hereby permitted to commence quarry operations for Road Metal and Building Stone over an extent of 4.65 Hect. in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 15 years with effect from 29.01.2015 to 28.01.2030 subject to the provisions contained in the A.P.M.M.C. Rules,1966 and fulfillment of special conditions specified in the Annexure appended to the grant order, executive instructions and amendments thereon from time to time.

The lessee should maintain all the records and accounts in the forms as prescribed by the Government. The lessee should submit the quarterly returns in Form 'C' to the concerned authorities. No explosives should be used by the lessee for conducting Quarry Lease operations without obtaining proper explosive license from the competent authority.

[Signature]
Assistant Director of Mines and Geology,
Anakapalli.

To
M/s Madhava Projects
Mg. Ptr. Sri C.Sridhar,
D.No.48-9-17, Dwarakanagar,
Visakhapatnam District.

Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.

Copy Submitted to the Zonal Joint Director of Mines and Geology, Visakhapatnam for favour of information.

Copy Submitted to the Dy. Director of Mines and Geology, Visakhapatnam along with the copy of Quarry Lease deed.

Copy Submitted to the Asst. Director of Mines and Geology (Vigilance), Visakhapatnam for information.

Copy to the Thasildar, Anakapalli Mandal for information.



PROCEEDINGS OF THE DEPUTY DIRECTOR OF MINES AND GEOLOGY, VISAKHAPATNAM
(PRESENT: Sri Ranganatha Rao, J.Sc., Dy. Director)

ANNEXURE-VII-J

Proceedings No: 3003/Q2A/2015

Dated: 08.01.2016.

Sub: Mines and Quarries - 1st Renewal of Quarry Lease for Road Metal and Building Stone over an extent of **4.65 Hectares** in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for a period of **15 years** - Grant Orders - Issued in favour of **M/s Madhava Projects, Mg.Ptr: Sri C.Sridhar** - Reg.

- Ref:
1. Renewal Quarry lease application dt.24.10.2014 filed by M/s Madhava Projects, Mg.Ptr: Sri C.Sridhar.
 2. Rc No. 126/99/E, dt: 27.03.1999 from the Mandal Revenue Officer, Anakapalli.
 3. Proceedings No.3701/Q/98, dt.03.11.1999 of the Dy. Director of Mines and Geology, Visakhapatnam.
 4. Proceedings 1167/Q2/2000, dated 04.03.2006 of the Dy. Director of Mines and Geology, Visakhapatnam
 5. Proposals submitted by the Asst. Director of Mines and Geology, Anakapalli under single file system in File No. 6451/Q/2014, dated 04.11.2015 received on 09.11.2015.
 6. G.O.Ms.No. 100, dated 31.10.2015 from the Ind., & Comm (M.I) Department.

ORDER:-

Handwritten notes: a circle around the number '6', a signature, and the date '11/1'.

In the reference 1st cited, M/s Madhava Projects, Mg.Ptr: Sri C.Sridhar has filed a renewal Quarry Lease application for grant of 1st renewal of Quarry Lease for Road Metal and Building Stone over an extent of 4.65 Hectares in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 15 years and the said application has been received by the Asst. Director of Mines and Geology, Anakapalli on 28.10.2014.

In the reference 2nd cited, the Asst. Director of Mines and Geology, Anakapalli has informed that, **The Mandal Revenue Officer, Anakapalli** vide Rc No. 126/99/E, dt: 27.03.1999 issued **No Objection Certificate** for grant of Quarry Lease in Sy.No. 211 of Vooderu Village in favour of the applicant "M/s Madhava Projects, Mg.Ptr: Sri C.Sridhar".

As per previous office records, this office was granted a quarry lease for Road Metal and Building Stone in favour of M/s Madhava Projects, Mg.Ptr: Sri C.Sridhar for a period of 15 years by this office vide reference 3rd cited and the same was executed by the ADM&G, Visakhapatnam vide Proceedings No. 3701/Q/98, dt.29.01.2000 and the lease will be in force upto **28.01.2015**.

Through the reference 4th cited, the Dy. Director of Mines and Geology, Visakhapatnam have issued orders for the name changing of the firm i.e. M/s Sri Pasa Engineering Company converted into M/s Madhava Projects after representation made by partners vide letter No. 262/MVR/2005-06, dated 24.02.2006. Due to re-constitution of the firm with the same partners under changed name of M/s Madhava Projects.

In the reference 3rd cited, the Asst. Director of Mines and Geology, Anakapalli has submitted proposals for grant of 1st renewal of Quarry Lease for Road Metal and Building Stone stating that the **Royalty Inspector & Surveyor** of his office in presence of representative of the applicant Co. has inspected the area on 02.06.2015 and reported that geologically, the rock available in this area is charnokite group of rocks which belongs to Archean age of Eastern Ghat formations. This rock is hard and compact with medium grained. It is useful for Civil Constructions and other allied purposes.

The Asst. Director of Mines and Geology, Anakapalli has informed that the surveyor of his office had verified the existing boundaries and informed that irregular workings exist within the leased area and the boundaries are intact with reference to the existing lease boundaries. Further, the Surveyor has reported that at the time survey 120 Cums of quarried material stock available in the leased area.

The Asst. Director of Mines and Geology, Anakapalli informed that as per their office records the lease holder M/s Madhava Projects, Mg.Ptr: Sri C.Sridhar has dispatched Quantity of 142012 Cum for the period from 1999-2000 to 2014-2015 and duly paying seigniorage fee in advance since inception of the Quarry Lease in the subject area.

The Asst. Director of Mines and Geology, Anakapalli has informed that as per his office records, the renewal applicant is having eight quarry leases existing in his office jurisdiction. Since, the lease files have been uploaded online (Mee-seva) and the lease holder is taking dispatch permits through online regularly. Hence as on the date, the renewal applicant is not having any Mineral Revenue Arrears payable to the Government and submitted Mineral Dues Clearance Certificate (**MDCC Valid upto 31.03.2016**).

Finally, the Asst. Director of Mines and Geology, Anakapalli has recommended for grant of renewal of quarry lease application for Road Metal and Building Stone over an extent of 4.65 Hectares in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District in favor of M/s Madhava Projects, Mg.Ptr: Sri C.Sridhar for a further period of 15 years w.e.f. 29.01.2015 under Rule 13(2) of APMMC Rules 1966 subject to the fulfillment of the conditions stipulated under APMMC Rules 1966 and if any conditions will be imposed by the state Government from time to time.

In view of the above circumstances, 1st renewal of quarry lease for Road Metal and Building Stone is hereby granted in favour of **M/s Madhava Projects, Mg.Ptr: Sri C.Sridhar** over an extent of **4.65 Hectares** in **Sy.No. 211** of **Vooderu Village**, Anakapalli Mandal, Visakhapatnam District for a period of 15 years w.e.f. **29.01.2015** under Rule 13(2) read with Rule 9(1) and Rules 31(xiv) of A.P.M.M.C. Rules, 1966 subject to satisfaction and fulfillment of the special conditions in the appendix enclosed to this order.

Further, the orders issued are liable for cancellation without any notice should it be found:

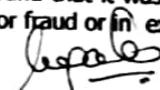
- That the orders are in contravention of any Judicial or Quasi Judicial Proceedings or orders subsisting or supervening or that the grant orders issued are in contravention of any other applicable rule or law for the time being in force whose knowledge is not available at the time of grant.
- That the quarry operations are found endangering to the lives of men and animals and damaging the Public or Private Properties by using explosives unauthorized where upon the loss will be estimated and recovered.
- That the area is found fit for quarrying Granite useful in granite cutting and polishing industries at any time in future.
- That the grant and enjoyment of the lease is in violation of any statute laid down by Central or State Government and if any objections are raised thereon by any competent authority at any time.
- That the operations are resulting in serious pollution affecting the health and the well-being of the local inhabitants and it is not in the public interest to allow the Lease to continue.
- That the operations are in violation of any provisions under Mines Act. 1952 and Metaliferous Mines Regulations, 1961 and wherever necessary the lessee shall obtain permissions under relevant provisions of Law pertaining to safety and welfare of the persons employed.

In respect of the transferred area, Mineral Revenue will be collected as mentioned below as per the present schedule of rates which are liable for revisions from time to time by the Government and the lessee is liable to pay the revised rates accordingly.

- The grantee should pay the following amounts before execution of the Quarry Lease deed:
 - Dead Rent: Rs. 50,000/- per hectore per annum.**
 - Seigniorage fee Rs. 75/- per M³ of Road Metal and Building Stone.**
 - Land Assessment: Rs. 25/- per hectore, per annum.**
 - Security Deposit: A sum Equivalent to one year Advance Dead Rent.
- The grantee should execute the lease deed before the Asst. Director of Mines and Geology concerned **within 90 (Ninety) days from the date of these orders.**
- The Seigniorage fee or Dead Rent, whichever is higher shall be assessed on the minor mineral dispatches or consumed from the demised land every year.
- The Government may vary the rates of Seig. fee, Dead Rent etc., at the time during the substance of the lease period. The lessee should pay and discharge all the enhanced taxes, rents, rates, assessments what so-ever being charged from time to time.

Note: The quarry lease sanctioned is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation or fraud or in excess of authority.

End: (Appendix)


Dy. Director of Mines and Geology,
Visakhapatnam.

To
M/s Madhava Projects,
Mg.P: Sri C.Sridhar,
D.No. 48-9-17,
Dwarakanagar,
Visakhapatnam .

The grantee is requested to approach the Asst. Director of Mines and Geology, Anakapalli for execution of lease deed within 90 days from the date of this order.

✓ Copy together with ROE is sent to the **ADM&G, Anakapalli** with a request to take further action in the matter duly obtaining a notarized affidavit from the Grantee with regard to the Assets as per the instructions of the DM&G, Hyd., contained in Memo No. 24212/PPC.2/98, dt.17-9-98 if the lessee is having stock yard or Unit and before execution of the quarry lease deed. Further the ADM&G is requested to send quarry lease deed & work order immediately after quarry lease execution.

Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.
Copy submitted to the Zonal Joint Director of Mines and Geology, Visakhapatnam for favour of information.



Madhava Projects <madhavaprojects6@gmail.com>

Acknowledgement Slip for TOR application

Wed, Feb 7, 2018 at 5:31 AM

monitoring-ec@nic.in <monitoring-ec@nic.in>

To: s.kumar1958@gov.in, madhavaprojects6@gmail.com

Cc: rb.lal@nic.in, amit.vashishtha@nic.in, m.knight@gov.in, monitoring-ec@nic.in, khush.singh@gov.in

Acknowledgement Slip for TOR

This is to acknowledge that the proposal has been successfully uploaded on the portal of the Ministry. The proposal shall be examined in the Ministry to ensure that required information has been submitted. An email will be sent for seeking additional information, if any, within 5 working days. Once verified, an acceptance letter shall be issued to the project proponent.

Following should be mentioned in further correspondence

1. **Proposal No.** : IA/AP/MIN/72770/2018
2. **Category of the Proposal** : Non-Coal Mining
3. **Project/Activity applied for** : 1(a) Mining of minerals
4. **Name of the proposal** : M/s. Madhava Projects, Road Metal and Building Stone Quarry - 4.50 Hects.
5. **Date of submission for TOR** : 07 Feb 2018
6. **Name of the Project proponent along with contact details**
 - a) **Name of the proponent** : M/S MADHAVA PROJECTS
 - b) **Mobile No.** : 9848712729
 - c) **State** : Andhra Pradesh
 - d) **District** : Visakhapatnam
 - e) **Pincode** : 531032



Madhava Projects <madhavaprojects6@gmail.com>

Acknowledgement Slip for TOR application

monitoring-ec@nic.in <monitoring-ec@nic.in>

Wed, Feb 7, 2018 at 4:55 AM

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Cc: rb.lal@nic.in, amit.vashishtha@nic.in, m.knight@gov.in, monitoring-ec@nic.in, khush.singh@gov.in

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Following should be mentioned in further correspondence

1. **Proposal No.** : IA/AP/MIN/72769/2018
2. **Category of the Proposal** : Non-Coal Mining
3. **Project/Activity applied for** : 1(a) Mining of minerals
4. **Name of the proposal** : M/s. Madhava Projects, Road Metal and Building Stone Quarry - 3.00 Hects., Proceedings No. 3065
5. **Date of submission for TOR** : 07 Feb 2018
6. **Name of the Project proponent along with contact details**
 - a) **Name of the proponent** : M/S MADHAVA PROJECTS
 - b) **Mobile No.** : 9848712729
 - c) **State** : Andhra Pradesh
 - d) **District** : Visakhapatnam
 - e) **Pincode** : 531032

ANNEXURE-VIII

S.No	Proposal Details	Location	Important Dates	Category	Company/Proponent	Type of project	* Attac
1	Proposal No : IA/AP/MIN/72810/2018 File No : To be assigned Proposal Name : M/s Navayuga Engineering Co. Ltd., Road Metal & Building Stone Quarry - 1.0Ha.	State : Andhra Pradesh District : Visakhapatnam Tehsil : Anakapalle	Date of Submission for TOR : 08 Feb 2018	Non-Coal Mining	M/S NAVAYUGA ENGINEERING CO. LTD.,	New	   

[\(HTTPS://SWACHHBHARAT.MYGOV.IN/\)](https://swachhbharat.mygov.in/)

[\(WWW.DIGITALINDIA.GOV.IN/\)](http://www.digitalindia.gov.in/)
[\(HTTPS://DATA.GOV.IN/\)](https://data.gov.in/)

[\(HTTPS://INDIA.GOV.IN/\)](https://india.gov.in/)

[\(HTTPS://WWW.MYGOV.IN/\)](https://www.mygov.in/)
[\(HTTP://MEITY.GOV.IN/\)](http://meity.gov.in/)

[\(HTTP://WWW.PMINDIA.GOV.IN/EN/\)](http://www.pmindia.gov.in/en/)

[\(HTTP://WWW.NIC.IN/\)](http://www.nic.in/)


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 For any Technical support, Please Contact EFCCID, NIC, New Delhi, [monitoring-fc\(at\)nic\(dot\)in](mailto:monitoring-fc(at)nic(dot)in)



Madhava Projects <madhavaprojects6@gmail.com>

Acknowledgement Slip for TOR application

Tue, Feb 6, 2018 at 10:05 PM

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Cc: rb.lal@nic.in, amit.vashishtha@nic.in, m.knight@gov.in, monitoring-ec@nic.in, khush.singh@gov.in

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Following should be mentioned in further correspondence

1. **Proposal No.** : IA/AP/MIN/72768/2018
2. **Category of the Proposal** : Non-Coal Mining
3. **Project/Activity applied for** : 1(a) Mining of minerals
4. **Name of the proposal** : M/s. Madhava Projects, Road Metal and Building Stone Quarry - 5.00 Hects.
5. **Date of submission for TOR** : 06 Feb 2018
6. **Name of the Project proponent along with contact details**
 - a) **Name of the proponent** : M/S MADHAVA PROJECTS
 - b) **Mobile No.** : 9848712729
 - c) **State** : Andhra Pradesh
 - d) **District** : Visakhapatnam
 - e) **Pincode** : 531032

Acknowledgement Slip for TOR application

1 message

monitoring-ec@nic.in <monitoring-ec@nic.in>

Tue, Feb 6, 2018 at 9:44 PM

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Cc: rb.lal@nic.in, amit.vashishtha@nic.in, m.knight@gov.in, monitoring-ec@nic.in, khush.singh@gov.in

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Following should be mentioned in further correspondence

1. **Proposal No.** : IA/AP/MIN/72767/2018
2. **Category of the Proposal** : Non-Coal Mining
3. **Project/Activity applied for** : 1(a) Mining of minerals
4. **Name of the proposal** : M/s. Madhava Projects, Road Metal and Building Stone Quarry -4.00 Hects.
5. **Date of submission for TOR** : 06 Feb 2018
6. **Name of the Project proponent along with contact details**
 - a) **Name of the proponent** : M/S MADHAVA PROJECTS
 - b) **Mobile No.** : 9848712729
 - c) **State** : Andhra Pradesh
 - d) **District** : Visakhapatnam
 - e) **Pincode** : 531032



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Acknowledgement Slip for TOR application

1 message

monitoring-ec@nic.in <monitoring-ec@nic.in>

Tue, Feb 6, 2018 at 6:39 AM

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Cc: rb.lal@nic.in, amit.vashishtha@nic.in, m.knight@gov.in, monitoring-ec@nic.in, khush.singh@gov.in

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Following should be mentioned in further correspondence

1. **Proposal No.** : IA/AP/MIN/72735/2018
2. **Category of the Proposal** : Non-Coal Mining
3. **Project/Activity applied for** : 1(a) Mining of minerals
M/s. Madhava Projects, Road Metal and
4. **Name of the proposal** : Building Stone Quarry 2.0 Hects., Proceedings
No. 3830
5. **Date of submission for TOR** : 06 Feb 2018
6. **Name of the Project proponent along with contact details**
 - a) **Name of the proponent** : M/S MADHAVA PROJECTS
 - b) **Mobile No.** : 9848712729
 - c) **State** : Andhra Pradesh
 - d) **District** : Visakhapatnam
 - e) **Pincode** : 531032

Gmail

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Acknowledgement Slip for TOR application

1 message

monitoring-ec@nic.in <monitoring-ec@nic.in>

Mon, Feb 5, 2018 at 6:01 AM

To: s.kumar1958@gov.in, madhavaprojects6@gmail.com

Cc: rb.lal@nic.in, amit.vashishtha@nic.in, m.knight@gov.in, monitoring-ec@nic.in, khush.singh@gov.in

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Following should be mentioned in further correspondence

1. **Proposal No.** : IA/AP/MIN/72702/2018
2. **Category of the Proposal** : Non-Coal Mining
3. **Project/Activity applied for** : 1(a) Mining of minerals
4. **Name of the proposal** : M/s Madhava Projects, Road Metal & Building
Stone Quarry - 2.0Ha. (Pr.No.603)
5. **Date of submission for TOR** : 05 Feb 2018
6. **Name of the Project proponent along with contact details**
 - a) **Name of the proponent** : M/S MADHAVA PROJECTS
 - b) **Mobile No.** : 9848712729
 - c) **State** : Andhra Pradesh
 - d) **District** : Visakhapatnam
 - e) **Pincode** : 531032



Madhava Projects <madhavaprojects6@gmail.com>

Acknowledgement Slip for TOR application

Tue, Feb 6, 2018 at 8:10 AM

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Cc: rb.lal@nic.in, amit.vashishtha@nic.in, m.knight@gov.in, monitoring-ec@nic.in, khush.singh@gov.in

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Following should be mentioned in further correspondence

1. **Proposal No.** : IA/AP/MIN/72737/2018
2. **Category of the Proposal** : Non-Coal Mining
3. **Project/Activity applied for** : 1(a) Mining of minerals
M/s. Madhava Projects, Road Metal and
4. **Name of the proposal** : Building Stone Quarry 3.00 Hects., Proceedings
No. 1101
5. **Date of submission for TOR** : 06 Feb 2018
6. **Name of the Project proponent along with contact details**
 - a) **Name of the proponent** : M/S MADHAVA PROJECTS
 - b) **Mobile No.** : 9848712729
 - c) **State** : Andhra Pradesh
 - d) **District** : Visakhapatnam
 - e) **Pincode** : 531032



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Acknowledgement Slip for TOR application

monitoring-ec@nic.in <monitoring-ec@nic.in>

Tue, Feb 6, 2018 at 7:14 AM

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Cc: rb.lal@nic.in, amit.vashishtha@nic.in, m.knight@gov.in, monitoring-ec@nic.in, khush.singh@gov.in

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Following should be mentioned in further correspondence

1. **Proposal No.** : IA/AP/MIN/72736/2018
2. **Category of the Proposal** : Non-Coal Mining
3. **Project/Activity applied for** : 1(a) Mining of minerals
4. **Name of the proposal** : M/s. Madhava Projects, Road Metal and Building Stone Quarry 3.00 Hects., Proceedings No. 603
5. **Date of submission for TOR** : 06 Feb 2018
6. **Name of the Project proponent along with contact details**
 - a) **Name of the proponent** : M/S MADHAVA PROJECTS
 - b) **Mobile No.** : 9848712729
 - c) **State** : Andhra Pradesh
 - d) **District** : Visakhapatnam
 - e) **Pincode** : 531032

(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)
MINISTRY OF ENVIRONMENT AND FORESTS

New Delhi 14th September, 2006

Notification

S.O. 1533 Whereas, a draft notification **under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing** certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India¹, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy **as approved by the Union Cabinet on 18th May, 2006** and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India ,Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15th September ,2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

¹Includes the territorial waters

2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- (iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.
- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).
- (7) All decisions of the SEIAA shall be unanimous and taken in a meeting.

4. Categorization of projects and activities:-

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.

(ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;

(iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, *will* require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. In the absence of a duly constituted SEIAA or SEAC, a Category 'B' project shall be treated as a Category 'A' project;

5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

(a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;

(b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitute one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;

(c) The EAC and SEAC shall be reconstituted after every three years;

(d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;

(e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

I. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form1/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

(ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities .If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of

Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.

(iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. Stage (3) - Public Consultation:

(i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

- (a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).
- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
- (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
- (d) all Building /Construction projects/Area Development projects and Townships (item 8).
- (e) all Category 'B2' projects and activities.
- (f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.

(ii) The Public Consultation shall ordinarily have two components comprising of:-

(a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;

(b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.

(iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five) of a request to the effect from the applicant.

(iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period

directly to the regulatory authority concerned as above, the regulatory authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days,.

(v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.

(vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form , within seven days of the receipt of a written request for arranging the public hearing . Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.

(vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal:

(i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.

(ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant

validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1 A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V ;

7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product –mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

8. Grant or Rejection of Prior Environmental Clearance (EC):

(i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.

(ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.

(iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the

applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.

(v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.

(vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

9. Validity of Environmental Clearance (EC):

The “Validity of Environmental Clearance” is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

10. Post Environmental Clearance Monitoring:

(i) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.

(ii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written “no objection” by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I , or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

[No. J-11013/56/2004-IA-II (I)]

(R.CHANDRAMOHAN)
JOINT SECRETARY TO THE GOVERNMENT OF INDIA

SCHEDULE

ANNEXURE-IX

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for a specified production capacity)		
(1)	(2)	(3)	(4)	(5)
1(a)	Mining of minerals	<p>≥ 50 ha. of mining lease area</p> <p>Asbestos mining irrespective of mining area</p>	<p><50 ha</p> <p>≥ 5 ha .of mining lease area.</p>	<p>General Condition shall apply</p> <p><u>Note</u> Mineral prospecting (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		<p><u>Note</u> Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
1(c)	River Valley projects	<p>(i) ≥ 50 MW hydroelectric power generation;</p> <p>(ii) ≥ 10,000 ha. of culturable command area</p>	<p>(i) < 50 MW ≥ 25 MW hydroelectric power generation;</p> <p>(ii) < 10,000 ha. of culturable command area</p>	General Condition shall apply
1(d)	Thermal Power Plants	<p>≥ 500 MW (coal/lignite/naphtha & gas based);</p> <p>≥ 50 MW (Pet coke diesel and all other fuels -)</p>	<p>< 500 MW (coal/lignite/naphtha & gas based);</p> <p><50 MW</p> <p>≥ 5MW (Pet coke ,diesel and all other fuels)</p>	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
1(e)	Nuclear power projects and processing of nuclear fuel	All projects	-	
2		Primary Processing		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	<1million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1million ton/annum mineral throughput	< 0.1million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

3				
Materials Production				
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	<p>a)Primary metallurgical industry All projects</p> <p>b) Sponge iron manufacturing ≥ 200TPD</p> <p>c)Secondary metallurgical processing industry</p> <p>All toxic and heavy metal producing units $\geq 20,000$ tonnes /annum</p> <p>-</p>	<p>Sponge iron manufacturing <200TPD</p> <p>Secondary metallurgical processing industry</p> <p>i.)All toxic and heavy metal producing units $<20,000$ tonnes /annum</p> <p>ii.)All other non –toxic secondary metallurgical processing industries >5000 tonnes/annum</p>	General Condition shall apply for Sponge iron manufacturing
3(b)	Cement plants	≥ 1.0 million tonnes/annum production capacity	<1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply

4	Materials Processing			
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	≥2,50,000 tonnes/annum -	<2,50,000 & ≥25,000 tonnes/annum	-
4(c)	Asbestos milling and asbestos based products	All projects	-	-
4(d)	Chlor-alkali industry	≥300 TPD production capacity or a unit located outside the notified industrial area/estate	<300 TPD production capacity and located within a notified industrial area/estate	Specific Condition shall apply No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this Notification
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units outside the industrial area	All new or expansion of projects located within a notified industrial area/estate	Specific condition shall apply
5	Manufacturing/Fabrication			
5(a)	Chemical fertilizers	All projects	-	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-

(1)	(2)	(3)	(4)	(5)
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects -	-	-
5(d)	Manmade fibres manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate -	Located in a notified industrial area/ estate	Specific Condition shall apply
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	Specific Condition shall apply
5(g)	Distilleries	(i) All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries ≥ 30 KLD	All Cane juice/ non-molasses based distilleries - <30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp& Paper manufacturing industry -	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	- -	≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	Induction/arc furnaces/cupola furnaces 5TPH or more	- -	All projects	General Condition shall apply
6		Service Sectors		
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks /sanctuaries/coral reefs /ecologically sensitive areas including LNG Terminal	All projects -		-

(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7		Physical Infrastructure including Environmental Services		
7(a)	Air ports	All projects	-	-
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7(c)	Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	-Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	Special condition shall apply Note: Industrial Estate of area below 500 ha. and not housing any industry of category A or B does not require clearance.
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
7(e)	Ports, Harbours	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	General Condition shall apply
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	i) New State High ways; and ii) Expansion of National / State Highways greater than 30 km involving additional right of way greater than 20m involving land acquisition.	General Condition shall apply
7(g)	Aerial ropeways		All projects	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	++All projects under Item 8(b) shall be appraised as Category B1

Note:-**General Condition (GC):**

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries.

Specific Condition (SC):

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre –defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

APPENDIX I

ANNEXURE-IX

(See paragraph – 6)

FORM 1

(I) Basic Information

Name of the Project:

Location / site alternatives under consideration:

Size of the Project: *

Expected cost of the project:

Contact Information:

Screening Category:

- *Capacity corresponding to sectoral activity (such as production capacity for manufacturing, mining lease area and production capacity for mineral production, area for mineral exploration, length for linear transport infrastructure, generation capacity for power generation etc.,)*

(II) Activity

- 1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		

1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations		
1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		
1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water form ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		

1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		
1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No.	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		
2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, and / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		
4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		

4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	<p>Lead to development of supporting, ancillary development or development stimulated by the project which could have impact on the environment e.g.:</p> <ul style="list-style-type: none"> • Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) • housing development • extractive industries • supply industries • other 		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

(III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		

2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses (<i>hospitals, schools, places of worship, community facilities</i>)		
10	Areas containing important, high quality or scarce resources (<i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i>)		
11	Areas already subjected to pollution or environmental damage. (<i>those where existing legal environmental standards are exceeded</i>)		
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (<i>earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions</i>)		

(IV). Proposed Terms of Reference for EIA studies

(See paragraph 6)

FORM-1 A (only for construction projects listed under item 8 of the Schedule)

CHECK LIST OF ENVIRONMENTAL IMPACTS

(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)

1. LAND ENVIRONMENT

(Attach panoramic view of the project site and the vicinity)

1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.

1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.

1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).

1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).

1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)

1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

1.7. Give details regarding water supply, waste handling etc during the construction period.

1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)

1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

2. WATER ENVIRONMENT

2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.

- 2.2. What is the capacity (dependable flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?
- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

3. VEGETATION

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)

3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)

3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

4. FAUNA

4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.

4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

5. AIR ENVIRONMENT

5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)

5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.

5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.

5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.

5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.

5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

6. AESTHETICS

6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?

6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?

6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.

6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

7. SOCIO-ECONOMIC ASPECTS

7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

- 7.2. Give details of the existing social infrastructure around the proposed project.
- 7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

8. BUILDING MATERIALS

- 8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)
- 8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?
- 8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?
- 8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

9. ENERGY CONSERVATION

- 9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?
- 9.2. What type of, and capacity of, power back-up to you plan to provide?
- 9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?
- 9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.
- 9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.
- 9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?
- 9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.
- 9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on creation of heat island & inversion effects?

9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.

9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.

9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.

9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.

9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

APPENDIX III

(See paragraph 7

GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	<ul style="list-style-type: none"> • Purpose of the report • Identification of project & project proponent • Brief description of nature, size, location of the project and its importance to the country, region • Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)
2.	Project Description	<ul style="list-style-type: none"> • Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: <ul style="list-style-type: none"> • Type of project • Need for the project • Location (maps showing general location, specific location, project boundary & project site layout) • Size or magnitude of operation (incl. Associated activities required by or for the project) • Proposed schedule for approval and implementation • Technology and process description • Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose • Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope) • Assessment of New & untested technology for the risk of technological failure

3.	Description of the Environment	<ul style="list-style-type: none"> • Study area, period, components & methodology • Establishment of baseline for valued environmental components, as identified in the scope • Base maps of all environmental components
4.	Anticipated Environmental Impacts & Mitigation Measures	<ul style="list-style-type: none"> • Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project • Measures for minimizing and / or offsetting adverse impacts identified • Irreversible and Irretrievable commitments of environmental components • Assessment of significance of impacts (Criteria for determining significance, Assigning significance) • Mitigation measures
5.	Analysis of Alternatives (Technology & Site)	<ul style="list-style-type: none"> • In case, the scoping exercise results in need for alternatives: • Description of each alternative • Summary of adverse impacts of each alternative • Mitigation measures proposed for each alternative and • Selection of alternative
6.	Environmental Monitoring Program	<ul style="list-style-type: none"> • Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget & procurement schedules)
7.	Additional Studies	<ul style="list-style-type: none"> • Public Consultation • Risk assessment • Social Impact Assessment. R&R Action Plans
8.	Project Benefits	<ul style="list-style-type: none"> • Improvements in the physical infrastructure • Improvements in the social infrastructure • Employment potential –skilled; semi-skilled and unskilled • Other tangible benefits

9.	Environmental Cost Benefit Analysis	If recommended at the Scoping stage
10.	EMP	<ul style="list-style-type: none"> • Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA
11	Summary & Conclusion (This will constitute the summary of the EIA Report)	<ul style="list-style-type: none"> • Overall justification for implementation of the project • Explanation of how, adverse effects have been mitigated
12.	Disclosure of Consultants engaged	<ul style="list-style-type: none"> • The names of the Consultants engaged with their brief resume and nature of Consultancy rendered

APPENDIX III A
(See paragraph 7)

CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

APPENDIX IV
(See paragraph 7)

ANNEXURE-IX

PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2.0 The Process:

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is extending beyond a State or Union Territory, the public hearing is mandated in each State or Union Territory in which the project is sited and the Applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the Ministry of Environment and Forests and to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/s
- (b) Zila Parishad or Municipal Corporation
- (c) District Industries Office
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the above-mentioned authorities except the MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over. The Ministry of Environment and Forests shall promptly display the Summary of the draft Environmental Impact Assessment report on its website, and also make the full draft EIA available for reference at a notified place during normal office hours in the Ministry at Delhi.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for inspection in select offices or public libraries or panchayats etc. They shall also additionally

make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices viz, Ministry of Environment and Forests, District Magistrate etc.

3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and only on the recommendation of the concerned District Magistrate the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances fresh date, time and venue for the public consultation shall be decided by the Member –Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate and notified afresh as per procedure under 3.1 above.

4.0 The Panel

4.1 The District Magistrate or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall supervise and preside over the entire public hearing process.

5.0 Videography

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while forwarding it to the Regulatory Authority concerned.

6.0 Proceedings

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.

6.4 Every person present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public

hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the vernacular language and the agreed minutes shall be signed by the District Magistrate or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.

6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language and in English and annexed to the proceedings:

6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate ,and the SPCB or UTPCC . The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the Applicant concerned.

7.0 **Time period for completion of public hearing**

7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Therefore the SPCB or UTPCC concerned shall sent the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing .The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations.

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

APPENDIX –V
(See paragraph 7)

PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory: -

- Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy)]
- A copy of the video tape or CD of the public hearing proceedings
- A copy of final layout plan (20 copies)
- A copy of the project feasibility report (1 copy)

2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC /SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -1or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal .

3. Where a public consultation is not mandatory and therefore a formal EIA study is not required, the appraisal shall be made on the basis of the prescribed application Form 1 and a pre-feasibility report in the case of all projects and activities other than Item 8 of the Schedule .In the case of Item 8 of the Schedule, considering its unique project cycle , the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and stipulate the conditions for environmental clearance . As and when the applicant submits the approved scheme /building plans complying with the stipulated environmental clearance conditions with all other necessary statutory approvals, the EAC /SEAC shall recommend the grant of environmental clearance to the competent authority.

4. Every application shall be placed before the EAC /SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

APPENDIX VI

(See paragraph 5)

COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT`

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

Professional: The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

Expert: A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

Age: Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of “Experts” are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**

- **Environmental Economics Expert with experience in project appraisal**

3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.

4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.

5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall preside over the EAC in the absence of the Chairman /Chairperson.

6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.

7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.

8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.



भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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NEW DELHI, TUESDAY, FEBRUARY 10, 2015/MAGHA 21, 1936

खान मंत्रालय

अधिसूचना

नई दिल्ली, 10 फरवरी, 2015

का.आ. 423(अ).—केन्द्रीय सरकार खान और खनिज (विकास और विनियमन) अधिनियम, 1957 (1957 का 67) की धारा 3 के खंड (ड.) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए अधिसूचना द्वारा पहले से ही खनिज घोषित खनिजों के अतिरिक्त निम्नलिखित खनिजों को इससे पूर्व उक्त खंड के अधीन गौण खनिज घोषित करती है :

(i) अगेट ;

(ii) बॉल क्ले

(iii) बैराइट्स

(iv) कैल्केरियस सैण्ड ;

(v) कैल्साइट ;

(vi) चॉक ;

(vii) चिनी मिट्टी ;

(viii) अन्य क्ले ;

(ix) कोरण्डम ;

(x) डायस्पोर ;

(xi) डोलोमाइट ;

(xii) ट्रानाइट अथवा पायरोसेनाइट ;

(xiii) फेलसाइट ;

(xiv) फेल्सपार ;

(xv) अग्निसह मृत्तिका ;

(xvi) फुस्काइट क्वार्टजाइट ;

(xvii) जिप्सम ;

(xviii) जस्पर ;

(xix) कयोर्लिन ;

(xx) लेटेराइट ;

(xxi) चूना कंकड़ ;

(xxii) अभ्रक ;

(xxiii) ऑकर ;

(xxiv) पाइरोफाइलाइट ;

(xxv) क्वार्टज ;

(xxvi) क्वार्टजाइट ;

(xxvii) बालू (अन्य) ;

(xxviii) शेल ;

(xix) सिलिका बालू ;

(xxx) स्लेट ; और

(xxxix) स्टोटाइट अथवा टैल्क अथवा सोपस्टोन ;

[फा. सं. 5/1/2015-एम.VI]

आर. श्रीधरन, अपर सचिव

MINISTRY OF MINES**NOTIFICATION**

New Delhi, the 10th February, 2015

S.O. 423(E).—In exercise of the powers conferred by clause (e) of section 3 of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), the Central Government hereby declares the following minerals to be minor minerals in addition to the minerals already declared by notification as minor minerals hereinbefore under the said clause:

- (i) Agate;
- (ii) Ball Clay;
- (iii) Barytes;
- (iv) Calcareous Sand;
- (v) Calcite;
- (vi) Chalk;
- (vii) China Clay;
- (viii) Clay (Others);
- (ix) Corundum;
- (x) Diaspore;
- (xi) Dolomite;
- (xii) Dunite or pyroxenite;
- (xiii) Felsite;

- (xiv) Felspar;
- (xv) Fireclay;
- (xvi) Fuschite Quartzite;
- (xvii) Gypsum;
- (xviii) Jasper;
- (xix) Kaolin;
- (xx) Laterite;
- (xxi) Limekankar;
- (xxii) Mica;
- (xxiii) Ochre;
- (xxiv) Pyrophyllite;
- (xxv) Quartz;
- (xxvi) Quartzite;
- (xxvii) Sand (Others);
- (xxviii) Shale;
- (xxix) Silica Sand;
- (xxx) Slate; and
- (xxxi) Steatite or Talc or Soapstone.

[F. No. 5/1/2015-M. VI]

R. SRIDHARAN, Addl. Secy.

ABSTRACT

Mines & Minerals – Government of India declared (31) Minerals as Minor Minerals - Granting of Mining Leases for 31 major minerals declared as minor minerals - Delegation of the Powers to the Director of Mines & Geology, A.P., Hyderabad - Orders – Issued.

INDUSTRIES & COMMERCE (M.II) DEPARTMENT

G.O.MS.No. 34

Dated: 14-03-2016

Read the following:

1. The Mines and Minerals (D&R) Amendment Act, 2015.
2. GSR No.423 (E), dt:10.02.2015 from the Ministry of Mines, Govt. of India, New Delhi.

---:oOo:---

ORDER:

In the reference 1st read above, the Government of India enacted Mines & Minerals (D&R) Amendment Act 2015 and the same has come into force w.e.f. 12th January, 2015. Accordingly, certain minerals are eligible for grant of mining leases, under sub-section (2) of Section 10A, where a letter of intent has been issued before commencement of the Mines & Minerals (Development and Regulation) Amendment Act, 2015.

2. In the reference 2nd read above, the Ministry of Mines, Government of India, have issued a Notification in the Gazette of India, New Delhi declaring the following (31) minerals as minor minerals, by exercising the powers conferred under clause (e) of section 3 of the Mines & Minerals (Development and Regulation) Act, 1957:

1. Agate, 2. Ball Clay, 3. Barytes, 4. Calcareous Sand, 5. Calcite, 6. Chalk, 7. China Clay, 8. Clay (Others), 9. Corundum, 10. Diaspore, 11. Dolomite, 12. Dunite/Pyroxenite, 13. Felsite, 14. Felspar, 15. Fireclay, 16. Fuschite quartzite, 17. Gypsum, 18. Jasper, 19. Kaolin, 20. Laterite, 21. Limekankar, 22. Mica, 23. Ochre, 24. Pyrophyllite, 25. Quartz, 26. Quartzite, 27. Sand (others), 28. Shale, 29. Silica Sand, 30. Slate, 31. Steatite or Talc or Soap stone.

Accordingly, the State Government has got the powers to make rules for these 31 minerals to regulate the grant of leases under Section 15(2) of Mines & Minerals (D&R) Amendment Act, 2015.

Contd...

ANNEXURE-XI

3. After careful examination of the matter, Government hereby delegate the powers to the Director of Mines & Geology, A.P., Hyderabad to take further action for granting of mining leases in respect of the proposals relate to the newly declared (31) minor Minerals, in which letter of intent was issued as per sub-section (2) of Section 10A of Mines & Minerals (D&R) Amendment Act, 2015 and any arising applications under the relevant provisions of A.P. Minor Mineral Concession Rules, 1966.

4. The Director of Mines & Geology, A.P., Hyderabad shall take necessary action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**M. GIRIJA SHANKAR,
SECRETARY TO GOVERNMENT (MINES & FP) (FAC)**

To
The Director of Mines & Geology, A.P., Hyderabad.
Copy to:
The VC & MD, M/s APMDC Ltd., Hyderabad.
The P.S to Secy. (M&G), Ind & Com Dept.,
The PS to Chief Secretary to Govt of A.P.
The PS to Hon'ble Minister (M&G).
The PS to Secretary to Hon'ble C.M.
SF/SC

//FORWARDED :: BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

MINES & MINERALS – Conservation and Development of Minor Minerals and
Regulation of 31 newly declared Minor Minerals – Orders – Issued.

INDUSTRIES & COMMERCE (M.II) DEPARTMENT

G.O.MS.No. 56

Dated: 30-04-2016

Read the following:

1. A.P. Minor Mineral Concession Rules, 1966.
2. GSR No.423 (E), dt. 10-02-2015 from the Ministry of Mines, Govt. of India, New Delhi.
3. G.O.Ms.No.105, Industries & Commerce (M.II) Dept., dt. 13-11-2015.
4. MoEF, GoI, Notification No.141(E), dt.15-01-2016.
5. G.O.Ms.No.18, Industries & Commerce (M.II) Dept., dt. 13-01-2016.
6. G.O.Ms.No.34, Industries & Commerce (M.II) Dept., dt. 14.03.2016.
7. G.O.Ms.No.38, Industries & Commerce (M.II) Dept., dt. 17-03-2016.
8. From the Director of Mines and Geology, Lr.No.7836/P/2014, dt.01.04.2016.

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ORDER:

In the GSR 2nd read above, Government of India have notified 31 Major Minerals as Minor Minerals in addition to the minerals already declared by the notification under section 3 (e) of Mines & Minerals (Development & Regulation) Act, 1957. Therefore, suitable provisions for granting of mineral concessions and regulation of mining operations in respect of these 31 minerals have to be created under Andhra Pradesh Minor Mineral Concession Rules, 1966.

2. In the G.O 3rd read above, Government have amended Rule 10 of Andhra Pradesh Minor Mineral Concession Rules, 1966 thereby incorporating the 31 minerals in Schedule-I to rule 10.

3. In the reference 4th read above, the Government of India notified guidelines for constitution of District Level Environmental Impact Assessment Authorities and other guidelines for issue of Environmental Clearances for Minor Mineral leases for an extent of less than 5.000 Hectares etc. Accordingly, Mining Plan has become a pre-requisite for obtaining Environmental Clearance. Hence, a provision to the effect that quarry operations for Minor Minerals shall be conducted in accordance with the Approved Mining Plan has to be incorporated.

4. In the G.O. 5th read above, the Government while Rechristening of DMRTUF Trust as MERIT, and ordered to collect 2% on seigniorage fee on all Minor Minerals as contribution to MERIT. As such, Andhra Pradesh Minor Mineral Concession Rules, 1966 has to be amended to enable the department to collect 2% on seigniorage fee from the Lease holders.

5. In the G.O. 6th read above, orders were issued delegating the powers to the Director of Mines and Geology, A.P., Hyderabad for grant of mining leases in respect of newly declared (31) minor minerals.

6. In the G.O. 7th read above, the Government have announced the Manufactured Sand Policy – 2016.

7. In the letter 8th read above, the Director of Mines and Geology has proposed certain amendments to the Andhra Pradesh Minor Mineral Concession Rules, 1966 for providing for grant and regulation of mineral concession for 31 minerals and conduct of quarry operations of the all Minor Minerals other than Granite and Marble in accordance with the Approved Mining Plan.

Contd....

ANNEXURE-XII

8. The Government after careful examination of the proposal have decided to amend the Andhra Pradesh Minor Mineral Concession Rules, 1966.

9. Accordingly, the following notification will be published in an Extra-ordinary issue of the Andhra Pradesh Gazette dated.30-04-2016.

NOTIFICATION

In exercise of the powers conferred by sub-section (1) of section 15 of the Mines & Minerals (Development and Regulation) Act, 1957 (Central Act 67 of 1957), the Governor of Andhra Pradesh hereby makes the following amendments to the Andhra Pradesh Minor Mineral Concession Rules, 1966 issued in G.O.Ms.No.1172, Industries and Commerce (M.I) Department, dated.04-09-1967 as subsequently amended from time to time.

AMENDMENTS

In the said rules, -

1. after sub-rule (f) of rule 4, the following shall be added, namely,-

“(g) ‘Mining Plan’ means a Mining Plan prepared under rule 7-A and scrutinized by Deputy Director of Mines and Geology for the development of mineral deposits in the area concerned.

(h) ‘Recognized Qualified Person’ means a person or an agency granted recognition by the Director of Mines and Geology or Indian Bureau of Mines (IBM) accredited person or consultancy to prepare Mining Plan.”
2. for the words ‘Granite and Marble’ wherever occur, the words ‘Granite, Marble and 31 Minerals mentioned at Sl.Nos. 18 to 48 in Schedule – I of rule 10,’ shall be substituted.
3. after rule 5 , the following shall be added namely,-

“ 5 A (i) All the Mining Leases granted for the 31 Major Minerals that are declared as Minor Minerals and incorporated at Sl.Nos. from 18 to 48 in Schedule-I of rule 10 shall be regulated in accordance with the Andhra Pradesh Minor Mineral Concession Rules, 1966.

(ii) The provisions of rule 9 (iii) and rule 12 (5) (a) (ii) shall not be applicable in respect of 31 minerals mentioned at Sl.Nos. from 18 to 48 in Schedule-I of rule 10”.
4. after rule 7, the following rule shall be added namely, -

“7 A (i) For systematic and scientific development of minor mineral deposits, quarry operations shall be under taken in accordance with the Mining Plan approved by the competent authority.

(ii) Mining Plan shall be prepared by a Recognized Qualified Person (RQP) in accordance with in Form –T for Minor Minerals other than Granite and Marble and submit to the authority authorized in this behalf for approval duly paying an amount of Rs.1,000/- towards processing fee.

Contd...

(iii) Every Mining Plan duly approved under these rules shall be valid for the entire duration of the lease. The lessee shall review the mining plan and submit the scheme of mining for the next five years of the lease, 120 days before the expiry of the every five years period, for approval wherever quarry lease is required beyond 5 years.

(iv) If the Approved Mining Plan requires modifications within the lease period, the lessee shall carry out such modifications and re-submit the modified mining plan to the officer duly authorized in this behalf for approval”.

5. after sub-rule (5) of rule 10, the following shall be added, namely,-

(6) When the quarry lease is granted, the lessee shall pay an amount equal to 2% on Seigniorage Fee towards contribution fund for Mineral Exploration, Research and Innovation Trust (MERIT)”.

6. in rule 12, -

(i) for sub-rule (3) of the following shall be substituted, namely, -

“(3) The quarry lease applications for minor minerals under [items at Sl.No.1 to 3(a)] of Schedule-I to rule 10 shall be disposed off by the Deputy Director in order specified below:

(i) Application filed by Manufactured Sand Units (Existing units without quarry and green field units).

(ii) Crusher owners who do not have quarries.

(iii) Applications of Societies of Professional/(local) Traditional stone cutters (Waddaras).

(iv) Others.

Provided that the above priorities shall prevail if the subsequent applications are received within 30 days of the receipt of the first application, otherwise the applications shall be disposed off in the order of their receipt.

Provided further that the Deputy Director may with the prior approval of the Government grant a quarry lease overlooking the above priorities for any special reasons to be recorded in writing.

Provided also that whenever more than one application falling under category (1) above are received for grant of quarry lease and have to be considered, the Deputy Director shall refer the matter to the Government with his recommendations for a direction”.

(ii) sub-rule (4) shall be omitted.

(iii) in item (a) of sub-rule (5) for sub item (i), the following shall be substituted, namely,-

“(i) A Prospecting License or a quarry lease for Granite useful for cutting and polishing, Marble and the 31 minerals mentioned at Sl.No.18 to 48 in schedule I of rule 10 shall be granted by the Director on an application made to the Assistant Director of Mines and Geology concerned in Form “N” or “P” and each application shall be accompanied by a sketch drawn to the scale demarcating the

ANNEXURE-XII

boundaries duly signed by the applicant and by a qualified surveyor and by a treasury challan for Rs.10,000/- (Rupees Ten Thousand) towards non refundable application fee and deposit of Rs.25,000/- (Rupees Twenty Five Thousand) for every hectare or part thereof in a bank account notified by the Director for this purpose. The deposit amount shall be refundable when the application is rejected on technical grounds like non availability of area, rejection of No Objection Certificate (NOC). The deposit amount shall be forfeited when the applicant fails to attend survey and inspection, withdrawal of the application by the applicant and non execution of the lease, and any other lapse on the part of the applicant.

Provided that the Andhra Pradesh Mineral Development Corporation Limited, (a wholly owned State Government Undertaking) is exempted from payment of deposit”.

7. in sub-rule (2) of rule 13,
 - (a) for the words “at least ninety days before”, the words “before ninety days” shall be substituted.
 - (b) after the words “... it shall be disposed off before expiry of the lease period”, the words “the Director of Mines & Geology may condone the delay in filing the application for renewal of quarry lease after the time limit prescribed and such application is received before expiry of the lease period”.
8. in the Note available under Second renewal of Condition (xiv) of rule 31, for item (3), the following shall be substituted, namely,-

“(3) In case of leases for Minor Minerals useful for Road Metal, Ballast and Manufacture Sand serving as captive source for crushing unit/Manufactured Sand unit, the renewal may be granted as long as crushing/manufactured sand unit is in operation”.

Encl: Model Form-T

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**M. GIRIJA SHANKAR,
SECRETARY TO GOVERNMENT (MINES & FP) (FAC)**

To

The Commissioner of Printing, Stationary (Ptg. Wing), A.P. Hyderabad. (He is requested to publish the above Notification in an Extra-ordinary issue of Andhra Pradesh, and arrange to send 1000 copies of the same to Government in Industries & Commerce (M.II) Department).

The Director of Mines and Geology, Andhra Pradesh, B.R.K.R. Complex, Hyderabad.
All the Joint Director/Deputy Director/Asst. Director of Mines and Geology (**through** the Director of Mines and Geology, Andhra Pradesh, Hyderabad)

Copy to:

The Secretary to Govt. Ministry of Mines, Govt. of India, Sashtri Bhavan, New Delhi.
The Law (H) Department. / The Finance Department.

The P.S. to Minister for Women Empowerment, Child Welfare and Disabled
& Senior Citizens Welfare and Mines & Geology.

The P.S. to Secretary to C.M.
SF/SC (C.No.14755/M.II(1)/2015)

//FORWARDED :: BY ORDER//

SECTION OFFICER



← ANNEXURE-XIII-8

भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 723]

नई दिल्ली, मंगलवार, मार्च 14, 2017/फाल्गुन 23, 1938

No. 723]

NEW DELHI, TUESDAY, MARCH 14, 2017/PHALGUNA 23, 1938

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 14 मार्च, 2017

का.आ. 804(अ).—पर्यावरण (संरक्षण) नियम 1986 के नियम 5 के उपनियम (3) की अपेक्षानुसार, पर्यावरण (संरक्षण) अधिनियम 1986 (1986 का 29) की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) के अधीन भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में अधिसूचना सं. का.आ. 1705(अ) तारीख 10 मई, 2016, पर्यावरणीय अनापत्ति के निदेश निबंधनों को अनुदत्त करने के लिए परियोजनाओं के मूल्यांकन की प्रक्रिया को पूरा करने के लिए, जिनमें स्थल पर कार्य आरंभ कर दिया है, पर्यावरणीय अनापत्ति की सीमा से परे उत्पादन का विस्तार किया है या पर्यावरण संघात अधिसूचना 2006 के अधीन पूर्व पर्यावरण अनापत्ति अभिप्राप्त किए बिना उत्पाद मिश्रण में परिवर्तन किया है, द्वारा उन सभी व्यक्तियों से, जिनके उससे प्रभावित होने की संभावना थी, उस तारीख से जिसको उस राजपत्र की प्रतियां, जिसमें यह अधिसूचना अंतर्विष्ट है, उपलब्ध करा दी जाती हैं, साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित करते हुए एक प्रारूप अधिसूचना प्रकाशित की गई थी ;

2. और उक्त राजपत्र की प्रतियां जनता को 10 मई, 2016 को उपलब्ध करा दी गई थीं ;
3. और पूर्वोक्त वर्णित प्रारूप अधिसूचना पर प्राप्त सभी सुझावों या आक्षेपों पर केंद्रीय सरकार द्वारा सम्यक्तः विचार कर लिया गया है ;
4. पर्यावरण (संरक्षण) अधिनियम, 1986 के उपबंधों के अधधीन, अधिनियम की धारा 3 की उपधारा (1) के अधीन केंद्रीय सरकार को ऐसे सभी उपाय करने की शक्ति है, जो वह पर्यावरण की क्वालिटी के संरक्षण और सुधार तथा पर्यावरण प्रदूषण को रोकने, नियंत्रित करने और समाप्त करने के प्रयोजनों के लिए आवश्यक और समीचीन समझती है ;
5. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 5 केंद्रीय सरकार को निदेश देने के लिए सशक्त करती है, जो इस प्रकार है "केंद्रीय सरकार किसी अन्य विधि में किसी बात के होते हुए भी, किन्तु इस अधिनियम के उपबंधों के अधीन रहते हुए इस अधिनियम के अधीन अपनी शक्तियों के प्रयोग और अपने कृत्यों के निर्वहन में किसी व्यक्ति, अधिकारी या प्राधिकरण को लिखित निदेश दे सकेगी और ऐसा व्यक्ति, अधिकारी या प्राधिकरण ऐसे निदेशों का अनुपालन करने के लिए आबद्ध होगा ;

6. पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने उल्लंघन के मामलों में पर्यावरणीय अनापत्ति अनुदत्त करने के लिए प्रक्रिया स्थापित करने के लिए तारीख 12.12.2012 और तारीख 27.06.2013 को एक कार्यालय ज्ञापन जारी किया है ;
7. हिन्दुस्तान कापर लिमिटेड बनाम भारत संघ के मामले में 2014 की रिट याचिका (सिविल) सं0 2364 में माननीय झारखंड उच्च न्यायालय के तारीख 28 नवंबर, 2014 के आदेश के अनुसरण में माननीय न्यायालय ने यह अभिनिर्धारित किया कि तारीख 12 दिसंबर, 2012 के कार्यालय ज्ञापन के अधीन पैरा सं0 5(i) और पैरा सं0 5(ii) की शर्तें अवैध और असंवैधानिक थीं और न्यायालय ने यह और अभिनिर्धारित किया कि अभिकथित अतिक्रमण की कार्रवाई स्वतंत्र कार्यवाही और पृथक् कार्यवाही होगी और इसलिए पर्यावरण अनापत्ति के लिए प्रस्ताव पर विचार करने के लिए परियोजना प्रस्तावक के विरुद्ध कार्रवाई आरंभ करने की प्रतीक्षा नहीं की जा सकती। माननीय न्यायालय ने यह व्यवस्था और दी कि पर्यावरण अनापत्ति के प्रस्ताव की परीक्षा इसके गुणागुण, पर्यावरण विधियों के अभिकथित अतिक्रमण के लिए किसी प्रस्तावित कार्रवाई से मुक्त आधार पर की जानी चाहिए ;
8. और राष्ट्रीय हरित अधिकरण की प्रधान न्यायपीठ ने 2015 के मूल आवेदन सं0 37 तथा 2015 के मूल आवेदन सं0 213 में तारीख 7 जुलाई, 2015 के अपने आदेश द्वारा यह अभिनिर्धारित किया कि पर्यावरण (संरक्षण) अधिनियम, 1986 या पर्यावरण समाघात निर्धारण अधिसूचना, 2006 तथा तटीय विनियमन जोन अधिसूचना, 2011 के अतिक्रमणों वाले निर्देश के निबंधनों या पर्यावरण अनापत्ति या तटीय विनियमन जोन अनापत्ति के प्रस्तावों पर विचार के विषय पर तारीख 12 दिसंबर, 2012 और 24 जून, 2013 के कार्यालय ज्ञापन पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के उपबंधों को परिवर्तित या संशोधित नहीं कर सकते थे और अधिकरण ने उसे अपास्त कर दिया था ;
9. और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय तथा राज्य पर्यावरण समाघात निर्धारण प्राधिकरण को कतिपय प्रस्ताव, निर्देशों के निबंधनों और पर्यावरणीय अनापत्ति के लिए पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन ऐसी परियोजनाओं के लिए प्राप्त हो रहे हैं, जिन्होंने स्थल पर कार्य आरंभ कर दिया है, पर्यावरणीय अनापत्ति की सीमा से परे उत्पादन का विस्तार किया है या पूर्व पर्यावरणीय अनापत्ति को प्राप्त किए बिना उत्पाद मिश्रण में परिवर्तन कर दिया है ;
10. पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने पर्यावरण की क्वालिटी के संरक्षण और उसमें सुधार के प्रयोजन के लिए और पर्यावरणीय प्रदूषण का उपशमन करने के लिए यह आवश्यक समझा कि वह सभी निकाय, जो पर्यावरण संघात निर्धारण अधिसूचना, 2006 के अधीन पर्यावरण विनियम का अनुपालन नहीं कर रहे हैं, को समीचीन रीति में पर्यावरणीय विधियों की अनुपालना के लिए उसके अंतर्गत लाया जाए ;
11. और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ऐसी परियोजनाओं और क्रियाकलापों को शीघ्रतम पर्यावरणीय विधियों की अनुपालना के अधीन लाना आवश्यक समझता है न कि उन्हें अविनियमित और बिना किसी जांच के छोड़ना, जो पर्यावरण के लिए अधिक नुकसानदायक होगा तथा इस उद्देश्य को अग्रसर करने के लिए भारत सरकार ऐसी सत्ताओं को, जो अननुपालक थे, अनुपालक बनाने के लिए समुचित रक्षोपायों के साथ पर्यावरणीय अनापत्ति प्रदान करना आवश्यक समझती है, प्रक्रिया ऐसी होनी चाहिए, जो पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के उपबंधों के उल्लंघन पर रोक लगाए, जिससे अननुपालना और अननुपालना के धनीय लाभ भयोपरित हों तथा पर्यावरण के नुकसान के लिए समुचित रूप से प्रतिकर हो ;
12. और माननीय उच्चतम न्यायालय ने इंडियन काउंसिल फार एन्वायरो-लीगल एक्शन बनाम भारत संघ (बिछड़ी गांव औद्योगिक प्रदूषण का मामला) में 13 फरवरी, 1996 को निर्णय देते समय विधि के सभी सुसंगत उपबंधों का विश्लेषण किया और यह निष्कर्ष दिया कि पर्यावरण (संरक्षण) अधिनियम, 1986 के अधीन नुकसानी की वसूली की जा सकती है (1996(3) एससीसी 212)। माननीय न्यायालय ने यह संप्रेक्षित किया कि पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 केंद्रीय सरकार (या, यथास्थिति, उसके प्रतिनिधि) को "ऐसे सभी उपाय करने, जो वह पर्यावरण की क्वालिटी के संरक्षण और सुधार के प्रयोजन के लिए आवश्यक या समीचीन समझे....." अभिव्यक्त रूप से सशक्त करती है। धारा 5 केंद्रीय सरकार (या उसके प्रतिनिधि) को अधिनियम के उद्देश्यों को प्राप्त करने के लिए निदेश जारी करने की शक्ति प्रदान करती है। धारा 2(क), धारा 3 और धारा 5 में "पर्यावरण" की विस्तृत परिभाषा के अनुसार केंद्रीय सरकार को ऐसी सभी शक्तियां हैं, जो "पर्यावरण की क्वालिटी के संरक्षण और सुधार के प्रयोजन के लिए आवश्यक या समीचीन" हैं। केंद्रीय सरकार, ऐसे सभी उपाय करने और ऐसे सभी निदेश जारी करने के लिए सशक्त है, जो पूर्वोक्त प्रयोजन के लिए आवश्यक हो। इस मामले में उक्त शक्तियों के अंतर्गत गाढे कीचड़ को हटाने, उपचारिक उपाय करने और उपचारिक उपाय करने की लागत को उल्लंघन करने वाले उद्योग पर अधिरोपित करने की शक्ति भी है तथा इस प्रकार वसूल की गई रकम का, उपचारिक उपायों को कार्यान्वित करने के लिए उपयोग करना भी है। माननीय न्यायालय ने यह और संप्रेक्षित किया है कि उपचारिक उपायों को कार्यान्वित करने के लिए अपेक्षित लागत का उद्ग्रहण धारा 3 और धारा 5 में अंतर्निहित है, जिसे अत्यधिक विस्तृत और व्यापक भाषा में व्यक्त किया गया है। पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 और धारा 5 जल और वायु अधिनियमों के अन्य उपबंधों के अतिरिक्त सरकार को ऐसे सभी निदेश करने के लिए और ऐसे सभी उपाय करने के लिए सशक्त करते हैं, जो "पर्यावरण" के संरक्षण और संवर्धन के लिए आवश्यक या समीचीन हों, जिस अभिव्यक्ति को पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 2(क) में अत्यधिक विस्तृत और व्यापक शब्दों में परिभाषित किया गया है। इस शक्ति के अंतर्गत किसी उद्योग कि निकट किसी क्रियाकलाप को प्रतिषिद्ध करने, उपचारिक उपायों को कार्यान्वित करने का निदेश देने और जहां कहीं आवश्यक हो, उल्लंघन करने वाले उद्योग पर उपचारिक उपायों

की लागत अधिरोपित करने की शक्ति भी है। प्रत्यर्थियों के उपचारिक उपायों की लागत की अदायगी के दायित्व का प्रश्न दूसरे दृष्टिकोण से भी देखा जा सकता है, जिसे अब सार्वभौमिक रूप से ठोस सिद्धांत के रूप में स्वीकार किया गया है, जैसे “प्रदूषणकर्ता संदाय करता है” का सिद्धांत। “प्रदूषणकर्ता संदाय करता है, सिद्धांत की यह मांग है कि प्रदूषण द्वारा कारित नुकसान को रोकने या उसका उपचार करने की वित्तीय लागत इस वचनबंध, कि जो प्रदूषण कारित करता है या ऐसे माल का उत्पादन करता है, जो प्रदूषण कारित करता है, के साथ होती है।”

13. (1) इसलिए अब, केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (i) के उपखंड (क) और खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए निदेश देती है कि परियोजना या क्रियाकलाप या विद्यमान परियोजनाओं का विस्तार या आधुनिकीकरण या क्रियाकलाप, जिनके द्वारा पर्यावरण संघात निर्धारण अधिसूचना, 2006 के अधीन पूर्व पर्यावरणीय अनापत्ति अपेक्षित है भारत के किसी भाग में, यथास्थिति, केंद्रीय सरकार द्वारा उक्त अधिनियम की धारा 3 की उपधारा (3) के अधीन गठित केंद्रीय सरकार या राज्य स्तरीय पर्यावरण संघात निर्धारण प्राधिकरण से पूर्व पर्यावरणीय अनापत्ति प्राप्त किए बिना, जिसमें प्रक्रिया या प्रौद्योगिकी में परिवर्तन के साथ क्षमता में वर्धन या दोनों को शामिल किया गया है, को पर्यावरण संघात निर्धारण अधिसूचना, 2006 के उल्लंघन का मामला माना जाएगा और उससे निम्नलिखित रीति में विनिर्दिष्ट प्रक्रिया के अनुसार व्यौहार किया जाएगा ;

(2) उस दशा में, जब पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन संबंधित विनियामक प्राधिकरण से पूर्व पर्यावरणीय अनापत्ति की अपेक्षा वाली परियोजनाएं या क्रियाकलाप संनिर्माण कार्य आरंभ करने के पश्चात् पर्यावरणीय अनापत्ति के लिए लायी जाती हैं या जिन्होंने पूर्व पर्यावरणीय अनापत्ति के बिना विस्तार, आधुनिकीकरण और उत्पाद मिश्रण में परिवर्तन किया है, उन परियोजनाओं को अतिक्रमण के मामले के रूप में समझा जाएगा और ऐसे मामलों में यहां तक कि प्रवर्ग ख की परियोजनाएं, जिन्हें पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन गठित राज्य पर्यावरण संघात निर्धारण प्राधिकरण द्वारा पर्यावरणीय अनापत्ति अनुदत्त की गई है, का पर्यावरणीय अनापत्ति अनुदत्त करने के लिए विशेषज्ञ मूल्यांकन समिति द्वारा ही मूल्यांकन किया जाएगा और पर्यावरणीय अनापत्ति केंद्रीय स्तर पर अनुदत्त की जाएगी।

(3) उल्लंघन के मामलों में पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के उपबंधों के अधीन संबंधित राज्य या राज्य प्रदूषण नियंत्रण बोर्ड द्वारा परियोजना प्रस्तावक के विरुद्ध कार्रवाई की जाएगी और इसके अतिरिक्त परियोजना को पर्यावरण अनापत्ति अनुदत्त किए जाने तक प्रचालन करने के लिए या अधिभोग प्रमाणपत्र जारी किए जाने के लिए अनुमति नहीं दी जाएगी।

(4) पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन गठित संबंधित क्षेत्र विशेषज्ञ मूल्यांकन समिति द्वारा उल्लंघन के मामलों का यह मूल्यांकन करने के लिए निर्धारण किया जाएगा कि परियोजना का ऐसे स्थल पर संनिर्माण किया गया है जो लागू विधियों के अधीन अनुज्ञेय है और विस्तार किया गया है, जिसको पर्याप्त पर्यावरणीय सुरक्षोपायों के साथ पर्यावरणीय मानकों की अनुपालना के अधीन भरणीय रूप से चलाया जा सकता है ; और उस दशा में जहां विशेषज्ञ मूल्यांकन समिति का निष्कर्ष नकारात्मक है, विधि के अधीन अन्य कार्रवाईयों के साथ परियोजना को बंद करने की सिफारिश की जाएगी।

(5) उस दशा में जहां पूर्वोक्त उप पैरा (4) के बिन्दु पर विशेषज्ञ मूल्यांकन समिति के निष्कर्ष सकारात्मक हैं, इस प्रवर्ग के अधीन परियोजनाओं को पर्यावरण संघात निर्धारण करने और पर्यावरणीय प्रबंधन योजना तैयार करने के लिए समुचित निदेश निबंधनों के साथ विहित किया जाएगा। इसके अतिरिक्त विशेषज्ञ मूल्यांकन समिति पारिस्थितिकीय नुकसान, सुधारकारी योजना और प्राकृतिक तथा सामुदायिक संसाधन आवर्धन योजना के निर्धारण पर परियोजना के विशिष्ट निदेश निबंधनों को विहित करेगी और उनको प्रत्यायित परामर्शदाताओं द्वारा पर्यावरण संघात निर्धारण रिपोर्ट में एक स्वतंत्र अध्याय के रूप में तैयार किया जाएगा। पारिस्थितिकीय नुकसान, सुधारकारी योजना तैयार करने और प्राकृतिक तथा सामुदायिक संसाधन आवर्धन योजना के निर्धारण के लिए डाटा का संग्रहण और विश्लेषण, पर्यावरण (संरक्षण) अधिनियम, 1986 के अधीन सम्यक्ता अधिसूचित प्रयोगशाला या राष्ट्रीय जांच और अशांकन प्रत्यायन बोर्ड द्वारा प्रत्यायित प्रयोगशाला या वैज्ञानिक और औद्योगिक अनुसंधान परिषद् की पर्यावरण के क्षेत्र में कार्य कर रही प्रयोगशाला द्वारा किया जाएगा।

(6) विशेषज्ञ मूल्यांकन समिति, पर्यावरणीय प्रबंधन योजना, सुधारकारी योजना और प्राकृतिक तथा सामुदायिक संसाधन आवर्धन योजना से मिलकर बनने वाली पर्यावरणीय प्रबंधन योजना को उपदर्शित करेगी, जो कि मूल्यांकन किए गए पर्यावरणीय नुकसान और पर्यावरणीय अनापत्ति की शर्त के उल्लंघन के कारण उदभूत आर्थिक फायदे की तत्स्थानी होगी।

(7) परियोजना प्रस्तावक से सुधारकारी योजना और प्राकृतिक तथा सामुदायिक संसाधन आवर्धन योजना की रकम के समतुल्य बैंक प्रत्याभूति को राज्य प्रदूषण नियंत्रण बोर्ड के पास प्रस्तुत करने की अपेक्षा होगी और मात्रा की सिफारिश विशेषज्ञ मूल्यांकन समिति द्वारा की जाएगी और इसको विनियामक प्राधिकरण द्वारा अंतिम रूप दिया जाएगा तथा बैंक प्रत्याभूति को पर्यावरणीय अनापत्ति अनुदत्त करने

से पूर्व जमा किया जाएगा और उसे मंत्रालय के प्रादेशिक कार्यालय, विशेषज्ञ मूल्यांकन समिति तथा विनियामक प्राधिकरण के अनुमोदन के पश्चात् सुधारकारी योजना और प्राकृतिक तथा सामुदायिक संसाधन आवर्धन योजना के सफलतापूर्वक कार्यान्वयन के पश्चात् निर्मुक्त किया जाएगा।

14. ऐसी परियोजनाएं और क्रियाकलाप, जो इस अधिसूचना की तारीख को उल्लंघनकारी हैं, इस अधिसूचना के अधीन पर्यावरणीय अनापत्ति के लिए आवेदन करने के पात्र होंगे और परियोजना प्रस्तावक इस अधिसूचना के अधीन पर्यावरणीय अनापत्ति के लिए केवल इस अधिसूचना की तारीख से छह मास के भीतर ही आवेदन कर सकते हैं।

[फा. सं. 22-116/2015-आईए-III]

मनोज कुमार सिंह, संयुक्त सचिव

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION**

New Delhi, the 14th March, 2017

S.O. 804(E).—Whereas, a draft notification under sub-section (1), and clause (v) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) was published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (ii), *vide* number S.O. 1705(E), dated the 10th May, 2016, as required by sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, for finalising the process for appraisal of projects for grant of Terms of Reference and Environmental Clearance, which have started the work on site, expanded the production beyond the limit of environmental clearance or changed the product mix without obtaining prior environmental clearance under the Environment Impact Assessment Notification, 2006 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

2. And whereas, copies of the said notification were made available to the public on the 10th May, 2016;

3. And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government.

4. Whereas, subject to the provisions of the Environment (Protection) Act, 1986, under sub-section (1) of section 3 of the Act, the Central Government has the power to take all such measures as it deems necessary or expedient for the purpose of protecting and improving the quality of the environment and preventing, controlling, and abating environment pollution;

5. Whereas, section 5 of the Environment (Protection) Act, 1986 empowers the Central Government to give directions which reads as “Notwithstanding anything contained in any other law but subject to the provisions of this Act, the Central Government may, in the exercise of its powers and performance of its functions under this Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions;

6. Whereas the Ministry of Environment, Forest and Climate Change issued Office Memoranda dated 12.12.2012 and 27.06.2013 to establish a process for grant of environmental clearance to cases of violation.

7. Whereas, the Hon’ble High Court of Jharkhand had passed an order dated the 28th November, 2014 in W.P. (C) No. 2364 of 2014 in the matter of Hindustan Copper Limited *Versus* Union of India in which the High Court held that the conditions laid down under Office Memorandum dated 12th December, 2012 in paragraph No. 5 (i) and 5 (ii) were illegal and unconstitutional and had further held that action for alleged violation would be an independent and separate proceeding and therefore, consideration of proposal for environment clearance could not await initiation of action against the project proponent. The Hon’ble Court further ruled that the proposal for environment clearance must be examined on its merits, independent of any proposed action for alleged violation of the environmental laws;

8. And whereas, Hon'ble National Green Tribunal, Principal Bench *vide* its order dated 7th July, 2015 in Original Application No. 37 of 2015 and Original Application No. 213 of 2015 had also held that the Office Memoranda dated 12th December, 2012 and 24th June, 2013 on the subject of consideration of proposals for Terms of Reference or Environment Clearance or Coastal Regulation Zone Clearance involving violations of the Environment (Protection) Act, 1986 or Environment Impact Assessment Notification, 2006 Coastal Regulation Zone Notification, 2011 could not alter or amend the provisions of the Environment Impact Assessment notification, 2006 and had quashed the same;

9. And whereas, the Ministry of Environment, Forest and Climate Change and State Environment Impact Assessment Authorities have been receiving certain proposals under the Environment Impact Assessment Notification, 2006 for grant of Terms of References and Environmental Clearance for projects which have started the work on site, expanded the production beyond the limit of environmental clearance or changed the product mix without obtaining prior environmental clearance;

10. Whereas, the Ministry of Environment, Forest and Climate Change deems it necessary for the purpose of protecting and improving the quality of the environment and abating environmental pollution that all entities not complying with environmental regulation under Environment Impact Assessment Notification, 2006 be brought under compliance with in the environmental laws in expedient manner;

11. And whereas, the Ministry of Environment, Forest and Climate Change deems it necessary to bring such projects and activities in compliance with the environmental laws at the earliest point of time, rather than leaving them unregulated and unchecked, which will be more damaging to the environment and in furtherance of this objective, the Government of India deems it essential to establish a process for appraisal of such cases of violation for prescribing adequate environmental safeguards to entities and the process should be such that it deters violation of provisions of Environment Impact Assessment Notification, 2006 and the pecuniary benefit of violation and damage to environment is adequately compensated for;

12. And whereas, Hon'ble Supreme Court in *Indian Council for Enviro-Legal Action Vs. Union of India* (the Bichhri village industrial pollution case), while delivering its judgment on 13th. February, 1996, analyzed all the relevant provisions of law and concluded that damages may be recovered under the provisions of the Environment (Protection) Act, 1986 (1996 [3] SCC 212). The Hon'ble Court observed that section 3 of the Environment (Protection) Act, 1986 expressly empowers the Central Government [or its delegate, as the case may be] to "take all such measures as it deems necessary or expedient for the purpose of protecting and improving the quality of environment.....". Section 5 clothes the Central Government [or its delegate] with the power to issue directions for achieving the objects of the Act. Read with the wide definition of "environment" in Section 2 (a), Sections 3 and 5 clothe the Central Government with all such powers as are "necessary or expedient for the purpose of protecting and improving the quality of the environment". The Central Government is empowered to take all measures and issue all such directions as are called for the above purpose. In the present case, the said powers will include giving directions for the removal of sludge, for undertaking remedial measures and also the power to impose the cost of remedial measures on the offending industry and utilize the amount so recovered for carrying out remedial measures..... Hon'ble Court has further observed that levy of costs required for carrying out remedial measures is implicit in Sections 3 and 5 which are couched in very wide and expansive language. Sections 3 and 5 of the Environment (Protection) Act, 1986, apart from other provisions of Water and Air Acts, empower the Government to make all such directions and take all such measures as are necessary or expedient for protecting and promoting the 'environment', which expression has been defined in very wide and expansive terms in Section 2 (a) of the Environment (Protection) Act. This power includes the power to prohibit an activity, close an industry, direct to carry out remedial measures, and wherever necessary impose the cost of remedial measures upon the offending industry. The question of liability of the respondents to defray the costs of remedial measures can also be

looked into from another angle, which has now come to be accepted universally as a sound principle, viz., the "Polluter Pays" Principle. "The polluter pays principle demands that the financial costs of preventing or remedying damage caused by pollution should lie with the undertakings which cause the pollution, or produce the goods which cause the pollution".

13 (1). Now, therefore, in exercise of the powers conferred by sub-section (1) and sub clause (a) of clause (i) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986; the Central Government hereby directs that the projects or activities or the expansion or modernisation of existing projects or activities requiring prior environmental clearance under the Environment Impact Assessment Notification, 2006 entailing capacity addition with change in process or technology or both undertaken in any part of India without obtaining prior environmental clearance from the Central Government or by the State Level Environment Impact Assessment Authority, as the case may be, duly constituted by the Central Government under sub-section (3) of Section 3 of the said Act, shall be considered a case of violation of the Environment Impact Assessment Notification, 2006 and will be dealt strictly as per the procedure specified in the following manner:-

(2) In case the projects or activities requiring prior environmental clearance under Environment Impact Assessment Notification, 2006 from the concerned Regulatory Authority are brought for environmental clearance after starting the construction work, or have undertaken expansion, modernization, and change in product- mix without prior environmental clearance, these projects shall be treated as cases of violations and in such cases, even Category B projects which are granted environmental clearance by the State Environment Impact Assessment Authority constituted under sub-section (3) Section 3 of the Environment (Protection) Act, 1986 shall be appraised for grant of environmental clearance only by the Expert Appraisal Committee and environmental clearance will be granted at the Central level.

(3) In cases of violation, action will be taken against the project proponent by the respective State or State Pollution Control Board under the provisions of section 19 of the Environment (Protection) Act, 1986 and further, no consent to operate or occupancy certificate will be issued till the project is granted the environmental clearance.

(4) The cases of violation will be appraised by respective sector Expert Appraisal Committees constituted under sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 with a view to assess that the project has been constructed at a site which under prevailing laws is permissible and expansion has been done which can be run sustainably under compliance of environmental norms with adequate environmental safeguards; and in case, where the finding of the Expert Appraisal Committee is negative, closure of the project will be recommended along with other actions under the law.

(5) In case, where the findings of the Expert Appraisal Committee on point at sub-para (4) above are affirmative, the projects under this category will be prescribed the appropriate Terms of Reference for undertaking Environment Impact Assessment and preparation of Environment Management Plan. Further, the Expert Appraisal Committee will prescribe a specific Terms of Reference for the project on assessment of ecological damage, remediation plan and natural and community resource augmentation plan and it shall be prepared as an independent chapter in the environment impact assessment report by the accredited consultants. The collection and analysis of data for assessment of ecological damage, preparation of remediation plan and natural and community resource augmentation plan shall be done by an environmental laboratory duly notified under Environment (Protection) Act, 1986, or a environmental laboratory accredited by National Accreditation Board for Testing and Calibration Laboratories, or a laboratory of a Council of Scientific and Industrial Research institution working in the field of environment.

(6) The Expert Appraisal Committee shall stipulate the implementation of Environmental Management Plan, comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefit derived due to violation as a condition of environmental clearance.

(7) The project proponent will be required to submit a bank guarantee equivalent to the amount of remediation plan and Natural and Community Resource Augmentation Plan with the State Pollution Control Board and the quantification will be recommended by Expert Appraisal Committee and finalized by Regulatory Authority and the bank guarantee shall be deposited prior to the grant of environmental clearance and will be released after successful implementation of the remediation plan and Natural and Community Resource Augmentation Plan, and after the recommendation by regional office of the Ministry, Expert Appraisal Committee and approval of the Regulatory Authority.

14. The projects or activities which are in violation as on date of this notification only will be eligible to apply for environmental clearance under this notification and the project proponents can apply for environmental clearance under this notification only within six months from the date of this notification.

[F. No. 22-116/2015-IA-III]

MANOJ KUMAR SINGH, Jt. Secy.



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 8 मार्च, 2018

का.आ.1030(अ).—पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने अधिसूचना सं. का.आ. 804(अ), तारीख 14 मार्च, 2017 (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है) द्वारा पर्यावरणीय अनापत्ति और निदेश निबंधनों को अनुदत्त करने के लिए परियोजनाओं के मूल्यांकन के लिए प्रक्रिया अधिसूचित की है, जिसमें स्थल पर पर्यावरण समाघात अधिसूचना 2006 [का.आ. 1533(अ), तारीख 14 दिसंबर, 2006] के अधीन यथा आज्ञापक पूर्व पर्यावरण अनापत्ति अभिप्राप्त किए बिना पर्यावरणीय अनापत्ति के परे उत्पादन का विस्तार या उत्पादन मिश्रण में परिवर्तन का कार्य आरंभ कर दिया है।

और पर्यावरण, वन और जलवायु परिवर्तन (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है) उक्त अधिसूचना में, अन्य बातों के साथ, पैरा 13 के उपपैरा (2) द्वारा निदेश दिया है कि उस दशा में, जब पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन संबंधित विनियामक प्राधिकरण से पूर्व पर्यावरणीय अनापत्ति की अपेक्षा वाली परियोजनाएं या क्रियाकलाप संनिर्माण कार्य आरंभ करने के पश्चात् पर्यावरणीय अनापत्ति के लिए लायी जाती हैं या जिन्होंने पूर्व पर्यावरणीय अनापत्ति के बिना विस्तार, आधुनिकीकरण और उत्पाद मिश्रण में परिवर्तन किया है, उन परियोजनाओं को अतिक्रमण के मामले के रूप में समझा जाएगा और ऐसे मामलों में यहां तक कि प्रवर्ग ख की परियोजनाएं, जिन्हें पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन गठित राज्य पर्यावरण संघात निर्धारण प्राधिकरण द्वारा पर्यावरणीय अनापत्ति अनुदत्त की गई है, का पर्यावरणीय अनापत्ति अनुदत्त करने के लिए विशेषज्ञ मूल्यांकन समिति द्वारा ही मूल्यांकन किया जाएगा और पर्यावरणीय अनापत्ति केंद्रीय स्तर पर अनुदत्त की जाएगी ;

और मंत्रालय को उक्त अधिसूचा के अनुसरण में प्रवर्ग 'क' और प्रवर्ग 'ख' के अंतर्गत आने वाले सभी सेक्टरों से विचार करने के लिए अनेक प्रस्ताव प्राप्त हुए हैं।

और मंत्रालय को लोक प्रतिनिधित्वों तथा औद्योगिक संगमों से अभ्यावेदन प्राप्त हुए हैं जिनमें कार्यचालन संबंधी कारणों तथा प्रस्तावों को आगे बढ़ाने के लिए उल्लंघन संबंधी मामलों का निपटारा करने के लिए संबंधित राज्यों को शक्तियों का प्रत्यायोजन करने का अनुरोध किया गया है;

और नई दिल्ली स्थित राष्ट्रीय हरित अधिकरण ने अपने तारीख 27 नवंबर, 2017 के आदेश द्वारा मैसर्स अंजली इन्फ्रा हाउसिंग एल एल पी बनाम भारत संघ और अन्य नामक मूल आवेदन सं. 570/2016 के वैसे ही मामले में, मैसर्स अंकुल खुशाल कंस्ट्रक्शन एल एल पी बनाम भारत संघ और अन्य नामक मूल आवेदन सं. 576/2016 के मामले में और अंजली इन्फ्रा हाउसिंग एल एल पी बनाम भारत संघ और अन्य मामले में मूल आवेदन सं. 579/2016 के मामले में राज्य स्तर पर परियोजनाओं पर विचार किए जाने के लिए निदेश पारित किए हैं और विधि के अनुसार पर्यावरण अनापत्ति प्रदान करने/का इन्कार करने के संबंध में उचित आदेश पारित किया है।

और उपरोक्त को ध्यान में रखते हुए, केंद्रीय सरकार को यह आवश्यक प्रतीत होता है कि वह लोकहित में, उन व्यक्तियों से, जिनकी इससे प्रभावित होने की संभावना है, आक्षेप तथा सुझाव आमंत्रित करने के बारे में पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (क) में निर्दिष्ट सूचना की अपेक्षा का त्याग करके उक्त अधिसूचना सं. का.आ. 804(अ), तारीख 14 मार्च, 2017 का संशोधन करे।

इसलिए अब, केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (i) के उपखंड (क) और खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, लोकहित में उक्त नियम के नियम 5 के उपनियम (3) के खंड (क) में निदेश की सूचना की अपेक्षा के साथ वितरण द्वारा उक्त अधिसूचना में निम्नलिखित संशोधन करती है।

उक्त अधिसूचना में, पैरा 13 में,-

(क) उपपैरा (2) के स्थान पर निम्नलिखित पैरा रखा जाएगा, अर्थात्:-

"(2) उस दशा में, जब पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन संबंधित विनियामक प्राधिकरण से पूर्व पर्यावरणीय अनापत्ति की अपेक्षा वाली परियोजनाएं या क्रियाकलाप संनिर्माण कार्य आरंभ करने के पश्चात् पर्यावरणीय अनापत्ति के लिए लायी जाती हैं या जिन्होंने पूर्व पर्यावरणीय अनापत्ति के बिना विस्तार, आधुनिकीकरण और उत्पाद मिश्रण में परिवर्तन किया है, उन परियोजनाओं को अतिक्रमण के मामले के रूप में समझा जाएगा और पर्यावरण समाघात निर्धारण अधिसूचना, 2006 की अनुसूची के प्रवर्ग 'क' के अंतर्गत आने वाली परियोजनाओं या क्रियाकलापों का, जिनमें विद्यमान परियोजनाओं या क्रियाकलापों का विस्तार और आधुनिकीकरण भी है, मंत्रालय में विशेषज्ञ मूल्यांकन समिति द्वारा पर्यावरणीय अनापत्ति प्रदान करने के लिए मूल्यांकन किया जाएगा और पर्यावरणीय अनापत्ति केंद्रीय स्तर पर प्रदान की जाएगी और प्रवर्ग 'ख' परियोजनाओं के लिए, उनका मूल्यांकन और अनुमोदन पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन गठित विभिन्न राज्यों और संघ राज्यक्षेत्रों में राज्य या संघ राज्यक्षेत्रीय स्तरीय विशेषज्ञ मूल्यांकन समितियों और राज्य या संघ राज्य क्षेत्रीय पर्यावरण समाघात निर्धारण प्राधिकरणों में निहित होगा।";

(ख) उपपैरा (4) के स्थान पर निम्नलिखित उपपैरा रखा जाएगा, अर्थात्:-

"(4) पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन गठित केंद्रीय स्तर की विशेषज्ञ समिति या राज्य या संघ राज्यक्षेत्र विशेषज्ञ मूल्यांकन समिति द्वारा उल्लंघन के मामलों का यह मूल्यांकन करने के लिए निर्धारण किया जाएगा कि परियोजना का ऐसे स्थल पर संनिर्माण किया गया है जो लागू विधियों के अधीन अनुज्ञेय है और विस्तार किया गया है, जिसको पर्याप्त पर्यावरणीय सुरक्षोपायों के साथ पर्यावरणीय मानकों की अनुपालना के अधीन भरणीय रूप से चलाया जा सकता है; और उस दशा में जहां प्रवर्ग 'क' के अधीन विशेषज्ञ मूल्यांकन समिति या प्रवर्ग 'ख' के अधीन परियोजना के लिए राज्य या संघ राज्यक्षेत्र स्तर की विशेषज्ञ मूल्यांकन समिति का निष्कर्ष नकारात्मक है, विधि के अधीन अन्य कार्रवाईयों के साथ परियोजना को बंद करने की सिफारिश की जाएगी।";

(ग) उपपैरा (5) के स्थान पर निम्नलिखित उपपैरा रखा जाएगा, अर्थात्:-

"(5) उस दशा में जहां पूर्वोक्त उप पैरा (4) के बिन्दु पर विशेषज्ञ मूल्यांकन समिति राज्य या संघ राज्यक्षेत्र विशेषज्ञ मूल्यांकन समिति के निष्कर्ष सकारात्मक हैं, इस प्रवर्ग के अधीन परियोजनाओं को पर्यावरण संघात निर्धारण करने और पर्यावरणीय प्रबंधन योजना और विशेषज्ञ मूल्यांकन समिति या राज्य या संघ राज्यक्षेत्र विशेषज्ञ मूल्यांकन समिति तैयार करने के लिए समुचित निदेश निबंधनों के साथ विहित किया जाएगा। इसके अतिरिक्त विशेषज्ञ मूल्यांकन समिति पारिस्थितिकीय नुकसान, सुधारकारी योजना और प्राकृतिक तथा सामुदायिक संसाधन आवर्धन योजना के निर्धारण पर परियोजना के विशिष्ट निदेश निबंधनों को विहित करेगी और उनको प्रत्यायित परामर्शदाताओं द्वारा पर्यावरण संघात निर्धारण रिपोर्ट में एक स्वतंत्र अध्याय के रूप में तैयार किया जाएगा। पारिस्थितिकीय नुकसान, सुधारकारी योजना तैयार करने और प्राकृतिक तथा सामुदायिक संसाधन आवर्धन योजना के निर्धारण के लिए डाटा का संग्रहण और विश्लेषण, पर्यावरण (संरक्षण) अधिनियम, 1986 के अधीन सम्यकता

अधिसूचित प्रयोगशाला या राष्ट्रीय जांच और अशांकन प्रत्यायन बोर्ड द्वारा प्रत्यायित प्रयोगशाला या वैज्ञानिक और औद्योगिक अनुसंधान परिषद् की पर्यावरण के क्षेत्र में कार्य कर रही प्रयोगशाला द्वारा किया जाएगा।";

(घ) उपपैरा (6) के स्थान पर निम्नलिखित उपपैरा रखा जाएगा, अर्थात्:-

"(6) विशेषज्ञ मूल्यांकन समिति, यथास्थिति, राज्य या संघ राज्यक्षेत्र विशेषज्ञ मूल्यांकन समिति पर्यावरणीय प्रबंधन योजना, सुधारकारी योजना और प्राकृतिक तथा सामुदायिक संसाधन आवर्धन योजना से मिलकर बनने वाली पर्यावरणीय प्रबंधन योजना को उपदर्शित करेगी, जो कि मूल्यांकन किए गए पर्यावरणीय नुकसान और पर्यावरणीय अनापत्ति की शर्त के उल्लंघन के कारण उद्भूत आर्थिक फायदे की तत्स्थानी होगी।";

(ङ) उपपैरा (7) के स्थान पर निम्नलिखित उपपैरा रखा जाएगा, अर्थात्:-

"(7) परियोजना प्रस्तावक से सुधारकारी योजना और प्राकृतिक तथा सामुदायिक संसाधन आवर्धन योजना की रकम के समतुल्य बैंक प्रत्याभूति को राज्य प्रदूषण नियंत्रण बोर्ड के पास प्रस्तुत करने की अपेक्षा होगी और राज्य या संघ राज्यक्षेत्र विशेषज्ञ मूल्यांकन समिति द्वारा या प्रवर्ग 'क' परियोजना के लिए मात्रा की सिफारिश विशेषज्ञ मूल्यांकन समिति द्वारा की जाएगी और इसको विनियामक प्राधिकरण द्वारा अंतिम रूप दिया जाएगा तथा बैंक प्रत्याभूति को पर्यावरणीय अनापत्ति अनुदत्त करने से पूर्व जमा किया जाएगा और उसे मंत्रालय के प्रादेशिक कार्यालय, विशेषज्ञ मूल्यांकन समिति, यथास्थिति, राज्य या संघ राज्यक्षेत्र विशेषज्ञ मूल्यांकन समिति तथा विनियामक प्राधिकरण के अनुमोदन के पश्चात् सुधारकारी योजना और प्राकृतिक तथा सामुदायिक संसाधन आवर्धन योजना के सफलतापूर्वक कार्यान्वयन के पश्चात् निर्मुक्त किया जाएगा।"

[फा. सं. जेड-11013/22/2017-आईए-II(एम)]

जानेश भारती, संयुक्त सचिव

टिप्पण: मूल अधिसूचना का.आ. 804(अ), तारीख 14 मार्च, 2017 द्वारा प्रकाशित की गई थी।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE NOTIFICATION

New Delhi, the 8th March, 2018

S.O. 1030(E). —Whereas, the Ministry of Environment, Forest and Climate Change *vide* notification number S.O.804(E), dated the 14th March, 2017 (hereinafter referred to as the said notification) has notified the process for appraisal of projects for grant of Terms of Reference and Environmental Clearance, which have started the work on site, expanded the production beyond the limit of environmental clearance or changed the product mix without obtaining prior environmental clearance as mandated under the Environment Impact Assessment Notification, 2006 [S.O.1533 (E), dated the 14th September, 2006];

And whereas, the Ministry of Environment, Forest and Climate Change (hereinafter referred to as the Ministry) in the said notification *inter alia*, directed *vide* sub-paragraph (2) of paragraph 13, that in case the projects or activities requiring prior environmental clearance under Environment Impact Assessment Notification, 2006 from the concerned Regulatory Authority, are brought for environmental clearance after starting the construction work, or have undertaken expansion, modernization, and change in product- mix without prior environmental clearance, these projects shall be treated as cases of violations and in such cases, even Category B projects which are granted environmental clearance by the State Environment Impact Assessment Authority constituted under sub-section (3) section 3 of the Environment (Protection) Act, 1986 shall be appraised for grant of environmental clearance only by the Expert Appraisal Committee and environmental clearance will be granted at the Central level;

And whereas, the Ministry has received a number of proposals relating to all sectors covered under category A and category B, for consideration in pursuance of the said notification;

And whereas, the Ministry is in receipt of representations from the public representatives and Industrial Associations, requesting delegation of powers to the respective States to deal with the violation cases for operational reasons and expediting the proposals;

And whereas, the National Green Tribunal, Principal Bench at New Delhi *vide* their order dated the 27th November, 2017 in similar matters in OA No.570/2016 titled M/s Anjli Infra Housing LLP Vs Union of India & others, OA No.576/2016 in the matter of M/s Ankur Khusal Construction LLP Vs Union of India & others and OA No.579/2016 in the matter of Anjli Infra Housing LLP Vs Union of India & others, has passed directions for consideration of the projects at the State level and pass appropriate orders in regard to grant/refusal of the environmental clearance in accordance with law;

And whereas, in view of the above, the Central Government finds it necessary to amend the said notification number S.O.804(E), dated the 14th March, 2017 by dispensing with the requirement of notice referred to in clause (a) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 regarding inviting objections and suggestions from persons likely to be affected thereby, in public interest;

Now, therefore, in exercise of the powers conferred by sub-section (1), sub-clause (a) of clause (i) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following amendments in the said notification by dispensing with the requirement of notice referred to in clause (a) of sub-rule (3) of rule 5 of the said rules, in public interest, namely:-

In the said notification, in paragraph 13, -

- (a) for sub-paragraph (2), the following sub-paragraph shall be substituted, namely:-

“(2) In case the projects or activities requiring prior environmental clearance under the Environment Impact Assessment Notification, 2006 from the concerned regulatory authority are brought for environmental clearance after starting the construction work, or have undertaken expansion, modernisation, and change in product-mix without prior environmental clearance, these projects shall be treated as cases of violations and the projects or activities covered under category A of the Schedule to the Environment Impact Assessment Notification, 2006, including expansion and modernisation of existing projects or activities and change in product mix, shall be appraised for grant of environmental clearance by the Expert Appraisal Committee in the Ministry and the environmental clearance shall be granted at Central level, and for category B projects, the appraisal and approval thereof shall vest with the State or Union territory level Expert Appraisal Committees and State or Union territory Environment Impact Assessment Authorities in different States and Union territories, constituted under sub-section (3) of section 3 of the Environment (Protection) Act, 1986.”;

- (b) for sub-paragraph (4), the following sub-paragraph shall be substituted, namely:-

“(4) The cases of violations will be appraised by the Expert Appraisal Committee at the Central level or State or Union territory level Expert Appraisal Committee constituted under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 with a view to assess that the project has been constructed at a site which under prevailing laws is permissible and expansion has been done which can run sustainably under compliance of environmental norms with adequate environmental safeguards, and in case, where the findings of Expert Appraisal Committee for projects under category A or State or Union territory level Expert Appraisal Committee for projects under category B is negative, closure of the project will be recommended along with other actions under the law.”;

- (c) for sub-paragraph (5), the following sub-paragraph shall be substituted, namely:-

“(5) In case, where the findings of the Expert Appraisal Committee or State or Union territory level Expert Appraisal Committee on point at sub-paragraph (4) above are affirmative, the projects will be granted the appropriate Terms of Reference for undertaking Environment Impact Assessment and preparation of Environment Management Plan and the Expert Appraisal Committee or State or Union territory level Expert Appraisal Committee, will prescribe specific Terms of Reference for the project on assessment of ecological damage, remediation plan and natural and community resource augmentation plan and it shall be prepared as an independent chapter in the environment impact assessment report by the accredited consultants, and the collection and analysis of data for assessment of ecological damage, preparation of remediation plan and natural and community resource augmentation plan shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or a environmental laboratory accredited by the National Accreditation Board

for Testing and Calibration Laboratories, or a laboratory of the Council of Scientific and Industrial Research institution working in the field of environment.”;

(d) for sub-paragraph (6), the following sub-paragraph shall be substituted, namely:-

“(6) The Expert Appraisal Committee or State or Union territory level Expert Appraisal Committee, as the case may be, shall stipulate the implementation of Environmental Management Plan, comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefit derived due to violation as a condition of environmental clearance.”;

(e) for sub-paragraph (7), the following sub-paragraph shall be substituted, namely:-

“(7) The project proponent will be required to submit a bank guarantee equivalent to the amount of remediation plan and Natural and Community Resource Augmentation Plan with the State Pollution Control Board and the quantification will be recommended by the Expert Appraisal Committee for category A projects or by the State or Union territory level Expert Appraisal Committee for category B projects, as the case may be, and finalised by the concerned Regulatory Authority, and the bank guarantee shall be deposited prior to the grant of environmental clearance and released after successful implementation of the remediation plan and Natural and Community Resource Augmentation Plan, and after recommendation by regional office of the Ministry, Expert Appraisal Committee or State or Union territory level Expert Appraisal Committee and approval of the Regulatory Authority.”.

[F.No.Z-11013/22/2017-IA-II (M)]

GYANESH BHARTI, Jt. Secy.

Note: The principal notification was published vide number S.O.804(E), dated the 14th March, 2017.

आदेश

नई दिल्ली, 8 मार्च, 2018

का.आ. 1031(अ).—केन्द्रीय सरकार ने पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप नियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1), उपधारा (2) के खंड (i) के उपखंड (क) और खंड (v) के अधीन जारी भारत सरकार की, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में अधिसूचना संख्या का.आ.804(अ) तारीख 14 मार्च, 2017 (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है) द्वारा उन परियोजनाओं का जिन्होंने पूर्व पर्यावरण अनापत्ति प्राप्त किए बिना कार्य आरंभ कर दिया है और ऐसे मामलों को उल्लंघन माना गया है, का मूल्यांकन करने के लिए प्रबंध किया है।

और उपर्युक्त अधिसूचना के पैरा 13 के उपपैरा (1) द्वारा निर्देश दिया गया है कि यथास्थिति केन्द्रीय सरकार से अथवा उपर्युक्त अधिनियम के अधीन केन्द्रीय सरकार द्वारा विधिवत रूप से गठित राज्य पर्यावरण समाघात निर्धारण प्राधिकरण से, पूर्व पर्यावरणीय स्वीकृति प्राप्त किए बिना भारत के किसी भी भाग में प्रक्रिया या प्रौद्योगिकी अथवा दोनों में परिवर्तन सहित अतिरिक्त क्षमता के लिए शुरू की गई पर्यावरण समाघात निर्धारण अधिसूचना, 2006 [का.आ.1533(अ) तारीख 14 सितंबर, 2006] के अधीन पूर्व पर्यावरणीय स्वीकृति की अपेक्षा वाली परियोजनाओं अथवा क्रियाकलापों या मौजूदा परियोजनाओं अथवा क्रियाकलापों के विस्तार या आधुनिकीकरण को पर्यावरण संघात निर्धारण अधिसूचना, 2006 के उल्लंघन का मामला माना जाएगा;

और उपर्युक्त अधिसूचना में यह और उपबंध है कि ऊपर उल्लिखित परियोजनाओं और क्रियाकलापों से उपर्युक्त अधिसूचना के पैरा 13 के उपपैरा (2) से (7) में विनिर्दिष्ट प्रक्रिया के अनुसार सख्ती से निपटा जाएगा;

और पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उपर्युक्त अधिसूचना के पैरा 13 के उप पैरा (4) के अनुसरण में सभी क्षेत्रों में उल्लंघन के मामलों का मूल्यांकन करने और केन्द्रीय सरकार को सिफोरिशें करने के लिए विभिन्न क्षेत्रों के विशेषज्ञों से मिलकर बनने वाली भारत सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, संख्यांक का.आ.1805(अ), तारीख 6 जून, 2017 की अधिसूचना द्वारा एक विशेषज्ञ मूल्यांकन समिति (ईएसी) का गठन किया गया था ;

और इस प्रकार गठित की गई विशेषज्ञ मूल्यांकन समिति में, श्री एस.के.श्रीवास्तव, वैज्ञानिक ई को उक्त समिति के सदस्य सचिव के रूप में पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के प्रतिनिधि रूप में नामनिर्देशित किया गया था।

और प्रशासनिक तथा प्रचालन संबंधी कारणों से, अतिक्रमण मामलों में कार्यवाई करने के लिए गठित की गई विशेषज्ञ मूल्यांकन समिति के सदस्य सचिव के रूप में यथास्थिति श्री एस.के.श्रीवास्तव, वैज्ञानिक ई के साथ वैज्ञानिक ई या वैज्ञानिक एफ या वैज्ञानिक जी का नामांकन प्रतिस्थापित करना समीचीन हुआ है;

और अतः अब, केन्द्रीय सरकार पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और उक्त अधिसूचना सं० का.आ.804(अ) तारीख 14 मार्च, 2017 के पैरा 13 के उपपैरा (4) के अनुसरण में भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii), तारीख 6 जून, 2017 में प्रकाशित भारत सरकार की पर्यावरण वन और जलवायु परिवर्तन मंत्रालय संख्या का.आ.1805(अ), तारीख 6 जून, 2017 के आदेश में निम्नलिखित संशोधन करती है, अर्थात्:--

उक्त आदेश की सारणी में, क्रम सं० 11 के सामने, स्तंभ (2) में प्रविष्टियों के स्थान पर, निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात्:--

"वैज्ञानिक ई या वैज्ञानिक एफ या वैज्ञानिक जी, यथास्थिति, पर्यावरण, वन और जलवायु परिवर्तन, मंत्रालय, जोरबाग रोड, नई दिल्ली-3।

[फा.सं.जेड-11013/22/2017-आईए-II(एम)]

जानेश भारती, संयुक्त सचिव

टिप्पण: मूल आदेश सं. का.आ.1805(अ) तारीख 6 जून, 2017 द्वारा प्रकाशित किया गया था।

ORDER

New Delhi, the 8th March, 2018

S.O. 1031(E).—Whereas, by the notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 804(E), dated the 14th March, 2017, issued under sub-section (1), sub-clause (a) of clause (i) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 (29 of 1986), read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 (hereinafter referred to as the said notification), the Central Government has established an arrangement to appraise the projects, which have started the work without obtaining prior environmental clearance and such cases have been termed as cases of violation;

And whereas, vide sub-paragraph (1) of paragraph 13 of the said notification, it has been directed that the projects or activities or the expansion or modernisation of existing projects or activities requiring prior environmental clearance under the Environment Impact Assessment Notification, 2006 [S.O.1533(E), dated the 14th September, 2006] entailing capacity addition with change in process or technology or both, undertaken in any part of India without obtaining prior environmental clearance from the Central Government or by the State Environment Impact Assessment Authority, as the case may be, duly constituted by the Central Government under the said Act, shall be considered a case of violation of the Environment Impact Assessment Notification, 2006;

And whereas, the said notification further provides that the projects and activities referred above, shall be dealt strictly as per the procedure specified in sub-paragraph (2) to (7) of paragraph 13 of the said notification;

And whereas, in exercise of the power conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 and in pursuance of sub-paragraph (4) of paragraph 13 of the said notification, an Expert Appraisal Committee (EAC) was constituted by notification of the Government of India in the Ministry of Environment, Forest and Climate Change vide number S.O.1805(E), dated the 6th June, 2017 comprising members with expertise in different sectors to appraise and make recommendations to the Central Government as cases of violation in all the sectors;

And whereas, in this Expert Appraisal Committee so constituted, Shri S K Srivastava, Scientist E was nominated as representative of the Ministry of Environment, Forest and Climate Change as Member Secretary of the said Committee;

And whereas, due to administrative and operating reasons, it has become expedient to replace the nomination of Shri S. K. Srivastava, Scientist E with the Scientist E or Scientist F or Scientist G, as the case may be, as Member Secretary of the Expert Appraisal Committee constituted to deal with violation cases;

And now, therefore, in exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in pursuance of sub-paragraph (4) of paragraph 13 of the said notification number S.O.804(E), dated the 14th March, 2017, the Central Government hereby makes the following amendments in the order of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O.1805(E), dated the 6th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), dated the 6th June, 2017, namely:-

In the said order, in the Table, against serial number 11, for the entries in column (2), the following entries shall be substituted, namely:-

“Scientist E or Scientist F or Scientist G, as the case may be, Ministry of Environment, Forest and Climate Change, Jorbagh Road, New Delhi-3”.

[F. No. Z-11013/22/2017-IA-II (M)]

GYANESH BHARTI, Jt. Secy.

Note: The principal order was published vide number S.O.1805(E), dated the 6th June, 2017.

 <p>सत्यमेव जयते</p>	<p>State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh</p> <p>Government of India</p> <p>Ministry of Environment Forests & Climate Change</p> <p>D.No. 33-25-14/D/2, Chalamavari Street, Near Sunrise Hospital, Pushpa Hotel Centre, Kasturibaipeta, , Vijayawada - 520010</p>
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Lr.No.6/SEIAA/AP/EC/Mines/2015Dt. 1.10.2018.

To

The Secretary to Govt. (Mines), *Ind. & Com. Dept.*
 Govt of Andhra Pradesh,
 2nd Block, Ground Floor,
 A.P.Secretariat, Velagapudi,
 Amaravati.

Sir,

Sub:- SEIAA, A.P – Mines - **Mine Leases of major and minor minerals having extent less than 5.0 Ha.** – Clarification on requirement of prior Environment Clearance – Reg.

Ref:-

1. The Ministry of Environment and Forest, Govt. of India, EIA Notification No. S.O.1533 (E), dt. 14.09.2006.
2. The Ministry of Environment and Forest, Govt. of India, New Delhi: Office Memorandum No. L-11011/47/2011-IA-II(M), dt.18.05.2012.
3. Letter No. 911/P/2014, dated 31.08.2018 from ~~the Director of Mines & Geology (FAC)~~ & Secretary to Govt. (Mines), Ibrahimpatnam, Vijayawada, A.P.

The Ministry of Environment and Forest, Govt. of India have issued Environment Impact Assessment (EIA) Notification S.O.No. 1533 (E) dated 14th September 2006 that the project activity: Mining of minerals with mining lease area is greater than or equal to 5 Hectares (Ha.) and less than 50 Hectares (Ha.) , shall require prior environmental clearance under category 'B' from the State level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh, vide reference 1st cited.

2. The Hon'ble Supreme Court of India in the case of Deepak Kumar Vs State of Haryana and Ors in its judgment dt 27.02.2012 in I.A.No. 12-13 of 2011 in SLP No. 19628-19629 of 2009 directing inter-alia as under:

"We in the meanwhile, order that leases of minor mineral including their renewal for an area of less than 5 ha be granted by the States /UTs only after getting environmental clearance from the MoEF."

3. The Ministry of Environment & Forests, Govt. of India, New Delhi in the Office Memorandum dated 18th May 2012, vide reference 2nd cited,

"decided that all mining projects of minor minerals including their renewal, irrespective of the size of the lease would henceforth require prior environment clearance. Mining projects with lease area up to less than 50 ha including projects of minor mineral with lease area less than 5 ha would be treated as category 'B' as defined in the EIA Notification, 2006 and will be considered by the respective SEIAAs notified by MoEF and following the procedure prescribed under EIA Notification, 2006"

4. The ~~Director of Mines & Geology (FAC)~~ & Secretary to Govt. (Mines), Govt. of Andhra Pradesh, vide reference 3rd cited, requested the clarification from the SEIAA, A.P.,

"whether the environmental clearance is required for the 3938 leases of major and minor minerals with an extent of area less than 5.0 Hectares which were granted and existing prior to 18th May 2012 i.e., issue of MoEF Office Memorandum, for continuing the mining operation or not."

5. It is to inform that on **Major Minerals** in respect of lease area less than 5 Ha., the MoE&F, GoI, New Delhi have clarified that *"the mining project of major minerals (including Iron and Manganese) of the lease area 5 ha, will not be under the purview of the above referred order of the Hon'ble Supreme Court dated 27.02.2012 and O.M.No. L-11011/47/2011-IA-II(M), dated .18.05.2012 issued by the MoEF."*, in the letter addressed to M/s.Dalaphar Iron and Manganese Mines, Keonjhar Dist., Odisha State vide Lr.No. J-11013/155/2012-IA.III(M), dated 23rd July 2012.

6. Further, the MoE&F, GoI, New Delhi have clarified regarding applicability of EIA Notification, 2006 on mining leases of 5 hectare (major minerals) and mining leases of minor minerals which have been operating before 14.9.2006, in the Circular No.J-No. J-15012/35/2007-IA.II(M)-Part, dated 2nd July, 2007 that

"It is clarified that all such mining projects which did not require environmental clearance under the EIA Notification, 1994 would continue to operate without obtaining environmental clearance till the mining lease falls due for renewal, if there is no increase in lease area and / or there is no

enhancement of production. In the event of any increase in lease area and or production, such projects would need to obtain prior environmental clearance. Further, all such projects which have been operating without any environmental clearance would obtain environmental clearance at the time of their lease renewal even if there is no increase either in terms of lease area or production."

7. It is informed that the clarification given in the MoEF's Circular dated 2nd July 2007, is applicable to those said 3938 mine leases of major and minor minerals with an extent of area less than 5.0 Ha., which were granted and existing prior to 18th May 2012 i.e., issue of MoEF Office Memorandum, for continuing the mining operation.

Yours faithfully,

A. Tamardhana Balu

**Member Secretary,
SEIAA, A.P.**

Copy to:

1. The Chairman, SEIAA, A.P. for kind information.
2. The Chairman, SEAC, A.P. for kind information.



ANDHRA PRADESH POLLUTION CONTROL BOARD

D. No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010
Website: pcb.ap.gov.in

Circular No.APPCB/CFE/Mining projects/HO/2022-

25/07/2022

Sub: APPCB – CFE – Applicability of EIA Notification, 2006 to the Mining units - orders of Hon'ble NGT, Southern Zone, Chennai dt.30.06.2020 - Hon'ble High Court Order dt.21.04.2022 in the W.P.No.9087 of 2022 – Instructions for processing the applications of mining units - Issued – Reg.

- Ref:**
1. OM dt. 02-07-2007 of MoEF & CC, GoI, New Delhi.
 2. OM dt. 18-05-2012 of MoEF & CC, GoI, New Delhi.
 3. Ir.dt. 01-11-2018 of SEIAA, AP.
 4. T.O. Ir. dt. 22-02-2022 to the Director, Mines and Geology Dept.,
 5. Mails dt.09-03-2022 from the Spl. Chief Secretary to Govt, EFS&T Dept.
 6. The Hon'ble NGT, (SZ), Chennai vide order dt.30.06.2020 in the O.A.No.136 of 2017.
 7. The Hon'ble High Court of AP Order dt.21.04.2022 in the W.P.No.9087 of 2022.
 8. JCEE, ZO: Visakhapatnam Ir. dt. 23.04.2022.
 9. JCEE, ZO: Kurnool Ir. dt. 12.05.2022 w.r.t M/s. SSS Stone Crushers, Bhupalapuram, BK kandriga (M), Chittoor District.

The MoEF, GoI, vide reference 1st cited, has clarified regarding applicability of EIA Notification 2006 on mining leases of 5 Ha., (*Major Minerals*) and mining leases of minor minerals which have been operating before 14.09.2006 as following:

*“It is clarified that all such mining projects which did not require environmental clearance under the EIA Notification, 1994 **would continue to operate** without obtaining environmental clearance till the mining lease falls due for renewal, if there is no increase in lease area and / or there is no enhancement of production. In the event of any increase in lease area and or production, such projects would need to obtain prior environmental clearance. Further, all such projects which have been operating without any environmental clearance would obtain environmental clearance at the time of their lease renewal even if there is no increase either in terms of lease area or production”.*

The MoEF, GoI, in the reference 2nd cited, informed that all mining projects of minor minerals including their renewal, irrespective of the size of the lease would henceforth require prior Environment Clearance as per the orders of Hon'ble Supreme Court orders.

The Member Secretary, SEIAA of AP, vide reference 3rd cited informed to the Secretary to the Government Mines, Industry & Commerce Department that the clarification given in

MoEF's circular dt.02.07.2007 is applicable to those said 3938 mine leases of major and minor minerals with an extent of area less than 5.0 Ha., which were granted and existing prior to 18th May 2012 i.e., issue of MoEF Office Memorandum for continuing the mining operation.

The Member Secretary addressed a letter, vide reference 4th cited, to the Director, Mines and Geology Dept., regarding processing of applications of Mining Projects in Andhra Pradesh keeping in view of the review meetings being conducted by the Chief Secretary to Govt., on status of mining projects.

The Board was in receipt of mails vide reference 5th cited, from the Spl. Chief Secretary to Govt, EFS&T Dept. communicating representation of Watch Dog and Whistleblowers Association, (WAWA) Visakhapatnam. In the mails, the WAWA had raised certain objections regarding issue of CFE and CFOs to the mine lease holders keeping in view of latest orders of the NGT and latest OMs issued by the MoEF & CC, Gol, New Delhi.

The MoEF&CC, Gol, New Delhi vide Ir.dt.10.08.2017 has clarified that "no mining lease shall operate without prior EC and all such mines (including less than 5 Ha) which were in operation before 15.01.2016 are required to stop their mining activity and apply to MoEF&CC at Central Level / State Environment Impact Assessment Agency at State Level/ District Environment Impact Assessment Agency at District level for seeking EC. The mine leases which continue to operate without obtaining EC after 15.01.2016 shall be considered as violation cases and the same shall be dealt in accordance with the violation Policy under Environmental Impact Assessment Notification, 2006 as amended. The Hon'ble NGT, Southern Zone, Chennai vide order dt.30.06.2020 while disposing the O.A.No.136 of 2017 had issued the following directions:

- i. *The applications which are pending as on 31.03.2016 for Environment Clearance have to be treated as normal applications and not violation applications and the authorities are directed to dispose of those applications in accordance with law.*
- ii. *The persons who have not filed applications on or before 31.03.2016 and filed thereafter, can be treated as violation applications and the MoEF&CC / SEIAA is directed to dispose of those applications as violation cases in accordance with law.*
- iii. *It is also made clear that all mining leases, either major or minor, even less than 5 hectares area, has to apply and get Environment Clearance as per the amended EIA Notification dated 15.01.2016. This will apply to the existing mining leases as well. The points are answered accordingly.*
- iv. *62. Point No.4:-*

The application is disposed of as follows:

- i. *The applicant is not entitled to get a declaration to quash Circular dated 3.4.2017 as prayed for but can be clarified as detailed as per direction No.(ii) onwards.*
- ii. *The applications which are pending as on 31.03.2016 for Environment Clearance have to be treated as normal applications and not violation applications and the authorities are directed to dispose of those applications in accordance with law.*
- iii. *The persons who have not filed applications on or before 31.03.2016 and filed thereafter can be treated as violation applications and the MoEF&CC / SEIAA is directed to dispose of those applications as violation cases in accordance with law.*
- iv. ***It is also made clear that all mining leases, either major or minor, even less***

than 5 hectares area, has to apply and get Environment Clearance as per the amended EIA Notification dated 15.01.2016. This will apply to the existing mining leases as well. Without obtaining necessary Environment Clearance irrespective of area, no mining, both minor/major, shall be permitted to operate.

Considering the circumstances, there is no order as to costs.

The application is disposed of accordingly.

In view of the above, the SEIAA and SEAC were requested by the Chief Environmental Engineer and Member Secretary, SEAC vide mails dt.16.03.2022 and 13.04.2022 to examine the contents of the letter dt. 01-11-2018 addressed to A.P. Pollution Control Board and objections raised by WAWA on the above subject and clarify the following:

- whether the contents of the letter dt. 01-11-2018 addressed to APPCB still holds good even after the objections raised by the WAWA (OR) the letter needs to be revised.
- If so, it is requested to send revised letter to APPCB at the earliest to process the CFE / CFO applications of mining projects.

The copies of above mentioned mails addressed to SEIAA and SEAC were also marked to the Zonal Officers and Regional Officers of APPCB.

The JCEE, ZO: Visakhapatnam vide Ir.dt. 23.04.2022 had sought instructions on whether to process the applications of CFE / CFO of mining projects or not till the clarifications is received from SEIAA, AP.

In response to the mails, the SEIAA vide mail dt.27.5.2022 communicated a copy of the Hon'ble High Court Order dt.21.04.2022 in the W.P.No.9087 of 2022 between Sri. D. Venkata Rao, Anakapalli Mandal, Visakhapatnam District and The Secretary, EFS&T Department; Member Secretary, APPCB and EE,RO: Visakhapatnam.

The operational paragraphs Hon'ble High Court order are as following:

4. According to Sri G. Raja Babu, learned counsel for the petitioner, the impugned letter is unsustainable to the extent of insistence on Environmental Clearance and the same is beyond the jurisdiction of the 3rd respondent. In order to demonstrate the same, a letter bearing No.6/SEIAA/AP/EC/Mines/2015, dated 01.11.2018, of the State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh, Government of India, addressed to the Secretary to Government (Mines), Government of Andhra Pradesh, is placed on record along with the Writ Petition as material paper. In the said letter, SEIAA referred to the order of the Hon'ble Supreme Court dated 27.02.2012, in I.A.No.12-13 of 2011 in SLP No.19628 of 2009 and the said order read as follows:

“We in the meanwhile, order that leases of minor mineral including their renewal for an area of less than 5 ha be granted by the States/UTs only after getting environmental clearance from the MoEF.”

5. While referring to the said order, learned counsel for the petitioner submits that, since the petitioner herein is neither asking the grant of lease in his favour nor requesting renewal of the same, at this stage insistence on Environmental Clearance from the authority concerned is unsustainable.

6. *In the considered opinion of this Court, the said submission advanced by the learned counsel is perfectly justified, having regard to the order passed by the Hon'ble Supreme Court, which is referred to supra.*

7. *Learned counsel for the petitioner is not disputing anything with regard to the production of CFE and CFO from the concerned authorities. In fact according to the learned counsel for the petitioner, petitioner herein submitted an application to the respondents-Board on 28.09.2021 and according to the learned counsel, the said application is still pending for grant of CFE and CFO.*

8. *For the aforesaid reasons, while clarifying that the production of Environmental Clearance is not necessary at this stage, the Writ Petition is disposed of, directing the respondents-Board to verify the application dated 28.09.2021, said to have been submitted by the petitioner herein and pass appropriate orders in accordance with law, as expeditiously as possible, preferably within a period of two (2) months from the date of receipt of a copy of this order. There shall be no order as to costs.*

Consequently, Miscellaneous Petitions, if any, pending shall also stand dismissed.

In the CFE Committee meeting held on 31.05.2022 while discussing about the agenda item "M/s. SSS Stone Crushers, Bhupalapuram, BK kandriga (M), Chittoor District, the CFE Committee had recommended to seek the opinion of Standing Counsel on the above issue to take further necessary action in the matter.

In this connection it is to inform that the orders of the Hon'ble NGT dt.30.06.2020 and the Hon'ble High Court order dt.21.04.2022 are contradictory with each other. However, the Board is of the view that the Hon'ble High Court orders in W.P. No.9087 of 2022 dt.21-04-2022 is very recent than the Hon'ble NGT order in OA. No. 136 of 2017 (SZ) dt.30-06-2020. **Hence, the orders of the Hon'ble High Court dt. 21-04-2022 " For the aforesaid reasons, while clarifying that the production of Environmental Clearance is not necessary at this stage, the Writ Petition is disposed of, directing the respondents-Board to verify the application dated 28.09.2021, said to have been submitted by the petitioner herein and pass appropriate orders in accordance with law, as expeditiously as possible, preferably within a period of two (2) months from the date of receipt of a copy of this order" shall be followed in such similar cases.**

It was also decided to submit the decision of the Board to the Hon'ble NGT through the Standing Counsel of APPCB to the Hon'ble NGT.

ANNEXURE-XVI

In view of the above, all the Zonal Officers and Regional Officers of APPCB are instructed to follow the directions of Hon'ble High Court in W.P.No. 9087 of 2022 dt. 21-04-2022, in processing such similar cases of mining units until further orders.

Encl: High court order
dt. 21-04-2022

**VIJAY KUMAR GSRKR IAS, MEMBER
SECY(GSRKRVK), O/o MEMBER SECRETARY-APPCB**

To

All the Zonal Officers and Regional Officers.

Copy to JCEE, UH-1 and UH-4.

Statement showing the details of dispatch permits obtained by the respondents 10th & 11th

Sl. No.	Name of the lease holder / Company	Extent in Hectares	Total permitted quantity in Cum	As per Letter dt:10.07.2018 to process violation cases		As per G.O.Ms.No.56, dt:30.04.2016	
				permitted quantity upto 15.01.2016 (in Cum)	permitted quantity from 15.01.2016 upto issuing of stopping notice(in Cum)	Permitted Qty upto 29.04.2016	Permitted Qty from 30.04.2016 to upto date
1	M/s Navayuga Engineering Co. Ltd (10th respondent) Lessee ID:0321060392	1.000	44874	26920	17954	27256	17618
2	M/s.Madhava Projects (11th respondent) Lessee ID:0321120405	5.000	53798	6996	46802	11826	41972
3	M/s.Madhava Projects (11th respondent) Lessee ID:0321000386	4.000	214614	151264	63350	154624	59990
4	M/s.Madhava Projects (11th respondent) Lessee ID:0321060377	2.000	136827	115477	21350	117717	19110
5	M/s.Madhava Projects (11th respondent) Lessee ID:0321070381	2.000	138314	105964	32350	111731	26583
6	M/s.Madhava Projects (11th respondent) Lessee ID:0321080402	4.500	162248	84108	78140	86908	75340
7	M/s.Madhava Projects (11th respondent) Lessee ID:0321110379	3.000	533699	127599	406100	128999	404700
8	M/s.Madhava Projects (11th respondent) Lessee ID:0321110378	3.000	90638	57038	33600	61938	28700
9	M/s.Madhava Projects (11th respondent) Lessee ID:0321110380	3.000	197222	161076	36146	166676	30546
10	M/s.Madhava Projects (11th respondent) Lessee ID:0321000385	4.650	522136	101812	323601	10277	415136
Total			2094370			974675	1119695

EC / CFE / CFO
received and 96723
Cum obtained after


District Mines & Geology Officer(FAC),
Anakapalli

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY:: IBRAHIMPATNAM

Memo No.6117604/D3-2/2022.

Date.17-07-2022

Sub: Mines & Quarries - Representation of M/s. Madhava Projects,
Mgp: Sri Chinta Sridhar - Certain information - Requested -Regarding.

Ref: Endorsement No.409/Min(E,F,E,S&T,M&G)/22, dt.12.07.2022 from Dr.
Peddireddy Ramachandra Reddy, Minister for Energy, Forest
Environment Science & Technology, Mines & Geology, Govt. of A.P.
along with Ref.No.01/MP/2022-23, dt.27.04.2022 of M/s. Madhava
Projects, Mgp: Sri Chinta Sridhar

= = =

The attention of the Asst. Director of Mines and Geology, Anakapalli is drawn to the subject and reference cited and inform that the Hon'ble Minister for Energy, Forest Environment Science & Technology, Mines & Geology, Govt. of A.P. while endorsed a copy of the representation of M/s. Madhava Projects, Mgp: Sri Chinta Sridhar and directed to re-verify the Quarry Lease area and submit the report immediately.

In this connection, it is to inform that the contention of the representation that no prior notices were issued to attend the inspection and all the inspections were carryout without their presence and pre determined manner. Finally, they are requested to set aside the show cause notices issued by the ADM&G, Anakapalli.

Therefore, the ADM&G, Anakapalli is hereby directed to re-verify the Quarry Lease area and submit the report immediately. A copy of the endorsement representation No. Ref.No.01/MP/2022-23, dt.27.04.2022 of M/s. Madhava Projects, Mgp: Sri Chinta Sridhar is enclosed.

Encl: (As above)

Sd/- V.G.Venkata Reddy
Director of Mines and Geology

To
The Asst. Director of Mines and Geology, Anakapalli.
Copy to the Deputy Director of Mines and Geology, Visakhapatnam.

// Attested //



Deputy Director of Mines and Geology



Ref No.01/MP/2022-23

Date : 27th April 2022**Madhava Projects****ENGINEERS & CONTRACTORS**

To

The Hon'ble Minister for Mines and Geology,
Amaravathi

Sir,

Subject: Show cause notice received from Asst. Director of Mines and Geology, Anakapalli received by M/s Madhava Projects and M/s Navayuga Engineering Company Limited on 11.04.2022.

With reference to the above, we are submitting the following few lines for your kind consideration and favourable orders.

M/s Madhava Projects and M/s Navayuga Engineering Company Ltd were established in the year 1986, within the first 6 operational years, the company established itself and was registered as a class-I (Civil) contractor with the Government of Andhra Pradesh and handled various Government and Private Agencies' projects. The company's main objective is constructions which is not only a way to improve infrastructure but also provides a huge employment opportunities to many people.

We Navayuga Engineering Company have taken A Defence Project work at Rambilli and Naval Dockyard work at Visakhapatnam. For these works we Madhava Projects are Supplying Boulders and crushed Aggregates since two years. We are having ten quarry Leases with all permissions from Department of Mines and Geology. We have also paid an amount of Rs.5.50 Crores towards Seigniorage Fees for this Projects only.

All of sudden we have received a show cause notice from Mines and geology Department for discrepancy in the quarries from which directed to show cause why action should not be taken on discrepancy noticed in excavated and permitted quantities. Further we are requested reference for which allegations are made so as to address the complaints charges against our company.

No prior notices were issued to attend the inspection and all the inspections were carried out without our presence and pre determined manner. The quantities are highly imaginative and arbitrary. The Mines Department also without verifying ground realities, explanations, without our presence directly issued the show cause notices, which are against the principles of natural justice and against the law. Further, the Department generated the impugned show cause notice based on the inspections which is not accepted and all the alleged inspection is also seriously disputed. It is understood from the content of the said show Cause notice, that it is pre-motivated and pre-determined to gun down our company. Certain persons have voluntarily raised mollified allegations so as to exploit their personal earnings.

In the said circumstances and facts, we request you to kindly set-a-side the show Cause notices issued by Asst. Director of Mines & Geology, as being responsible citizen we have already remitted the normal seigniorage fee to the Government to every ton of Boulders excavated at the Quarries. We kindly request you to issue the favourable orders on further course of action so as to continue our operations to supply the road metal and boulders to our Rambilli and Dock Yard works. Otherwise we will put to serious prejudice and irretrievable loss.

Therefore, we respectfully request the Hon'ble Minister for Mines and Geology to consider our plea in the interest of natural justice keeping in the interest of Government Projects.

Your act of kindness and favourable order in this regard will help us in a long way.

Thanking you sir
Yours Faithfully

For Madhava Projects

Chinta Sridhar
(Managing Partner)

Endt. No.: 409

Min(E,F,E,S&T,M&G)/22

Date: 12/7/22

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

ANNEXURE-XIX

From

To

T. Subbarayudu, M.S.c.,
Asst. Geologist &
Asst. Director of Mines & Geology (FAC),
Anakapalli

M/s. Navayuga Engineering Co. Ltd
Rep. by Sri D. Sombabu,
48-9-18/29/1, Ratnaveni Complex,
Dwaraka Nagar, Visakhapatnam.

Sir,

Lr. No. 3846/Q/2016, dated:17.05.2022

Sub: Mines and Quarries - O/o Asst. Director of Mines & Geology, Anakapalli -
Quarry Lease for Road Metal and Building Stone over an extent of 1.00
Hectare in Sy.No.211 of Vooderu Village, Anakapalli Mandal,
Visakhapatnam District held by M/s. Navayuga Engineering Co. Ltd -
Requested to installation of CCTV Cameras in your quarry lease area -
- Regarding.

Ref : 1. This office Letter No.1430/Q/2005, dated:08.03.2022.
2. This office Notice No.3846/Q/2016, dated:17.05.2022 to the lessee.
3. Inspection of the Committee Members constituted by the National
Green Tribunal(NGT), Chennai.

I invite your attention to the subject and references cited and inform that vide reference 1st this office requested all the lease holders in this office jurisdiction that not to continue / start any quarrying operations until obtain the statutory provisions of Environmental Clearance, CFE & valid CFO from MoEF & CC / SEIAA / APPCB as per applicability of your quarry lease and submit the same to this office for taking further necessary action in the matter. Further this office vide reference 2nd cited issued notice and directed the lessee not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966. Further it is to inform that this office has not issued any dispatch permits to the lease holder to commence quarrying operations in the subject quarry lease.

Further, though the reference 2nd cited, this office once again requested the lessee not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966.

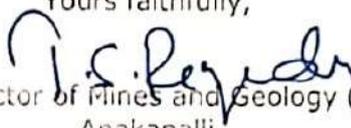
Through the reference 3rd cited, during the inspection of Joint Committee of the quarry lease held by you on 17.05.2022 keeping in view of the interim orders of the National Green Tribunal (NGT) vide Order in Original Application No.40 of 2022(SZ), the District Collector, Visakhapatnam has directed to the Asst. Director of Mines and Geology, Anakapalli to take necessary steps for installation of CCTV cameras to monitor quarrying operations so as to curb the quarrying operations without statutory permissions as alleged by the petitioner.

In this connection, the specification of the CCTV cameras to be installed is specified by the Director of Mines and Geology, Ibrahimpatnam vide Circular Memo No.2/16860/P-RM/2019, dt.08.06.2021 is as follows:

Sl.No.	Type of Camera	Specifications
1.	CCTV Cameras	<ul style="list-style-type: none"> • 4MP (720p) IP Bullet Cameras Lens 4mm (White) - 2 Pieces. • Minimum resolution : 4MP (720p) • Functions: 3DDNR, DWDR, BLC, Day / Night (ICR) • IP rating : IP66 Minimum IR range : Upto 30m

In view of the above, you are hereby directed to install CCTV cameras (at least two cameras) to capture the entire leased area within (07) days and submit compliance report to this office, so as to take further action in the matter and submit compliance in this regard.

Yours faithfully,


Asst. Director of Mines and Geology (FAC),
Anakapalli

Copy submitted to the Collector & District Magistrate, Anakapalli for favour of information.

Copy submitted to the Collector & District Magistrate, Visakhapatnam for favour of information.

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.

Copy submitted to the Superintendent of Police, Anakapalli for favour of information.

Copy submitted to the Dy. Superintendent of Police, Anakapalli for favour of information.

Copy submitted to the Revenue Divisional Officer, Anakapalli for favour of information.

Copy submitted to the Deputy Director of Mines and Geology, Visakhapatnam for favour of information.

Copy to the Tahsildar, Anakapalli for information.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From	To
T. Subbarayudu, M.S.c., Asst. Geologist & Asst. Director of Mines & Geology (FAC), Anakapalli	M/s. Madhava Projects, Prop: Sri C. Sridhar, 48-9-18/29/1, Ratnaveni Complex, Dwaraka Nagar, Visakhapatnam.

Lr. No. 1102/Q/2011, dated:17.05.2022

Sir,

Sub: Mines and Quarries – O/o Asst. Director of Mines & Geology, Anakapalli – Quarry Lease for Road Metal and Building Stone over an extent of 3.00 Hectares in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District held by M/s Madhava Projects, Mg. Ptr: Sri C.Sridhar – Requested to installation of CCTV Cameras in your quarry lease area – Reg.

Ref: 1. This office Letter No.1430/Q/2005, dated:08.03.2022.
2. This office Notice No.1102/Q/2011, dated:17.05.2022 to the lessee.
3. Inspection of the Committee Members constituted by the National Green Tribunal(NGT), Chennai.

I invite your attention to the subject and references cited and inform that vide reference 1st this office requested all the lease holders in this office jurisdiction that not to continue / start any quarrying operations until obtain the statutory provisions of Environmental Clearance, CFE & valid CFO from MoEF & CC / SEIAA / APPCB as per applicability of your quarry lease and submit the same to this office for taking further necessary action in the matter. Further this office vide reference 2nd cited issued notice and directed the lessee not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966. Further it is to inform that this office has not issued any dispatch permits to the lease holder to commence quarrying operations in the subject quarry lease.

Further, though the reference 2nd cited, this office once again requested the lessee not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966.

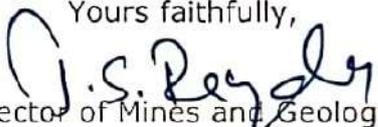
Through the reference 3rd cited, during the inspection of Joint Committee of the quarry lease held by you on 17.05.2022 keeping in view of the interim orders of the National Green Tribunal (NGT) vide Order in Original Application No.40 of 2022(SZ), the District Collector, Visakhapatnam has directed to the Asst. Director of Mines and Geology, Anakapalli to take necessary steps for installation of CCTV cameras to monitor quarrying operations so as to curb the quarrying operations without statutory permissions as alleged by the petitioner.

In this connection, the specification of the CCTV cameras to be installed is specified by the Director of Mines and Geology, Ibrahimpatnam vide Circular Memo No.2/16860/P-RM/2019, dt.08.06.2021 is as follows:

Sl.No.	Type of Camera	Specifications
1.	CCTV Cameras	<ul style="list-style-type: none"> • 4MP (720p) IP Bullet Cameras Lens 4mm (White) - 2 Pieces, • Minimum resolution : 4MP (720p) • Functions: 3DDNR, DWDR, BLC, Day / Night (ICR) • IP rating : 1P66 Minimum IR range : Upto 30m

In view of the above, you are hereby directed to install CCTV cameras (at least two cameras) to capture the entire leased area within (07) days and submit compliance report to this office, so as to take further action in the matter and submit compliance in this regard.

Yours faithfully,


Asst. Director of Mines and Geology (FAC),
Anakapalli

Copy submitted to the Collector & District Magistrate, Anakapalli for favour of information.

Copy submitted to the Collector & District Magistrate, Visakhapatnam for favour of information.

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.

Copy submitted to the Superintendent of Police, Anakapalli for favour of information.

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Copy submitted to the Revenue Divisional Officer, Anakapalli for favour of information.

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Copy to the Tahsildar, Anakapalli for information.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From

T. Subbarayudu, M.S.c.,
Asst. Geologist &
Asst. Director of Mines & Geology (FAC),
Anakapalli

To

M/s. Madhava Projects,
Prop: Sri C. Sridhar,
48-9-18/29/1, Ratnaveni Complex,
Dwaraka Nagar, Visakhapatnam.

Sir,

Lr. No. 1101/Q/2011, dated:17.05.2022

Sub: Mines and Quarries - O/o Asst. Director of Mines & Geology, Anakapalli - Quarry Lease for Road Metal and Building Stone over an extent of 3.00 Hectares in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District held by M/s Madhava Projects, Mg. Ptr: Sri C.Sridhar - Requested to installation of CCTV Cameras in your quarry lease area - Regarding.

Ref : 1. This office Letter No.1430/Q/2005, dated:08.03.2022.
2. This office Notice No.1101/Q/2011, dated:17.05.2022 to the lessee.
3. Inspection of the Committee Members constituted by the National Green Tribunal(NGT), Chennai.

I invite your attention to the subject and references cited and inform that vide reference 1st this office requested all the lease holders in this office jurisdiction that not to continue / start any quarrying operations until obtain the statutory provisions of Environmental Clearance, CFE & valid CFO from MoEF & CC / SEIAA / APPCB as per applicability of your quarry lease and submit the same to this office for taking further necessary action in the matter. Further this office vide reference 2nd cited issued notice and directed the lessee not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966. Further it is to inform that this office has not issued any dispatch permits to the lease holder to commence quarrying operations in the subject quarry lease.

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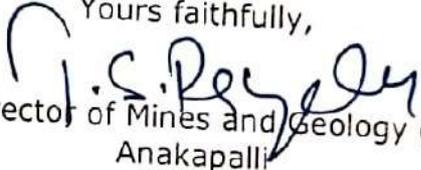
Through the reference 3rd cited, during the inspection of Joint Committee of the quarry lease held by you on 17.05.2022 keeping in view of the interim orders of the National Green Tribunal (NGT) vide Order in Original Application No.40 of 2022(SZ), the District Collector, Visakhapatnam has directed to the Asst. Director of Mines and Geology, Anakapalli to take necessary steps for installation of CCTV cameras to monitor quarrying operations so as to curb the quarrying operations without statutory permissions as alleged by the petitioner.

In this connection, the specification of the CCTV cameras to be installed is specified by the Director of Mines and Geology, Ibrahimpattanam vide Circular Memo No.2/16860/P-RM/2019, dt.08.06.2021 is as follows:

Sl.No.	Type of Camera	Specifications
1.	CCTV Cameras	<ul style="list-style-type: none"> • 4MP (720p) IP Bullet Cameras Lens 4mm (White) - 2 Pieces. • Minimum resolution : 4MP (720p) • Functions: 3DDNR, DWDR, BLC, Day / Night (ICR) • IP rating : 1P66 Minimum IR range : Upto 30m

In view of the above, you are hereby directed to install CCTV cameras (at least two cameras) to capture the entire leased area within (07) days and submit compliance report to this office, so as to take further action in the matter and submit compliance in this regard.

Yours faithfully,


Asst. Director of Mines and Geology (FAC),
Anakapalli

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Copy to the Tahsildar, Anakapalli for information.

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

ANNEXURE-XIX

From

To

T. Subbarayudu, M.S.c.,
Asst. Geologist &
Asst. Director of Mines & Geology (FAC),
Anakapalli

M/s. Madhava Projects,
Prop: Sri C. Sridhar,
48-9-18/29/1, Ratnaveni Complex,
Dwaraka Nagar, Visakhapatnam.

Lr. No. 603/Q/2006, dated:17.05.2022

Sir,

Sub: Mines and Quarries - O/o Asst. Director of Mines & Geology, Anakapalli - Quarry Lease for Road Metal and Building Stone over an extent of 2.00 Hectares in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District held by M/s Madhava Projects, Mg. Ptr: Sri C.Sridhar - Requested to installation of CCTV Cameras in your quarry lease area -- Regarding.

- Ref : 1. This office Letter No.1430/Q/2005, dated:08.03.2022.
2. This office Notice No.3846/Q/2016, dated:17.05.2022 to the lessee.
3. Inspection of the Committee Members constituted by the National Green Tribunal(NGT), Chennai.

I invite your attention to the subject and references cited and inform that vide reference 1st this office requested all the lease holders in this office jurisdiction that not to continue / start any quarrying operations until obtain the statutory provisions of Environmental Clearance, CFE & valid CFO from MoEF & CC / SEIAA / APPCB as per applicability of your quarry lease and submit the same to this office for taking further necessary action in the matter. Further this office vide reference 2nd cited issued notice and directed the lessee not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966. Further it is to inform that this office has not issued any dispatch permits to the lease holder to commence quarrying operations in the subject quarry lease.

Further, though the reference 2nd cited, this office once again requested the lessee not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966.

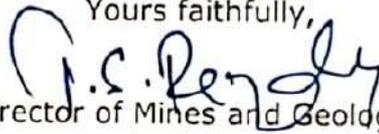
Through the reference 3rd cited, during the inspection of Joint Committee of the quarry lease held by you on 17.05.2022 keeping in view of the interim orders of the National Green Tribunal (NGT) vide Order in Original Application No.40 of 2022(SZ), the District Collector, Visakhapatnam has directed to the Asst. Director of Mines and Geology, Anakapalli to take necessary steps for installation of CCTV cameras to monitor quarrying operations so as to curb the quarrying operations without statutory permissions as alleged by the petitioner.

In this connection, the specification of the CCTV cameras to be installed is specified by the Director of Mines and Geology, Ibrahimpattanam vide Circular Memo No.2/16860/P-RM/2019, dt.08.06.2021 is as follows:

Sl.No.	Type of Camera	Specifications
1.	CCTV Cameras	<ul style="list-style-type: none"> • 4MP (720p) IP Bullet Cameras Lens 4mm (White) - 2 Pieces. • Minimum resolution : 4MP (720p) • Functions: 3DDNR, DWDR, BLC, Day / Night (ICR) • IP rating : 1P66 Minimum IR range : Upto 30m

In view of the above, you are hereby directed to install CCTV cameras (at least two cameras) to capture the entire leased area within (07) days and submit compliance report to this office, so as to take further action in the matter and submit compliance in this regard.

Yours faithfully,


Asst. Director of Mines and Geology (FAC),
Anakapalli

Copy submitted to the Collector & District Magistrate, Anakapalli for favour of information.

Copy submitted to the Collector & District Magistrate, Visakhapatnam for favour of information.

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.

Copy submitted to the Superintendent of Police, Anakapalli for favour of information.

Copy submitted to the Dy. Superintendent of Police, Anakapalli for favour of information.

Copy submitted to the Revenue Divisional Officer, Anakapalli for favour of information.

Copy submitted to the Deputy Director of Mines and Geology, Visakhapatnam for favour of information.

Copy to the Tahsildar, Anakapalli for information.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From	To
T. Subbarayudu, M.S.c., Asst. Geologist & Asst. Director of Mines & Geology (FAC), Anakapalli	M/s. Madhava Projects, Prop: Sri C. Sridhar, 48-9-18/29/1, Ratnaveni Complex, Dwaraka Nagar, Visakhapatnam.

Lr. No. 6452/Q/2014, dated:17.05.2022

Sir,

Sub: Mines and Quarries – O/o Asst. Director of Mines & Geology, Anakapalli – Quarry Lease for Road Metal and Building Stone over an extent of 4.00 Hectares in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District held by M/s Madhava Projects, Mg. Ptr: Sri C.Sridhar – Requested to installation of CCTV Cameras in your quarry lease area – Reg.

- Ref: 1. This office Letter No.1430/Q/2005, dated:08.03.2022.
2. This office Notice No.6452/Q/2014, dated:17.05.2022 to the lessee.
3. Inspection of the Committee Members constituted by the National Green Tribunal(NGT), Chennai.

I invite your attention to the subject and references cited and inform that vide reference 1st this office requested all the lease holders in this office jurisdiction that not to continue / start any quarrying operations until obtain the statutory provisions of Environmental Clearance, CFE & valid CFO from MoEF & CC / SEIAA / APPCB as per applicability of your quarry lease and submit the same to this office for taking further necessary action in the matter. Further this office vide reference 2nd cited issued notice and directed the lessee not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966. Further it is to inform that this office has not issued any dispatch permits to the lease holder to commence quarrying operations in the subject quarry lease.

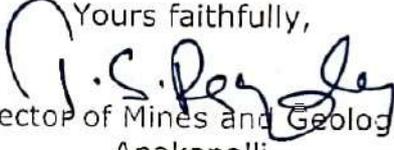
Further, though the reference 2nd cited, this office once again requested the lessee not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966.

Through the reference 3rd cited, during the inspection of Joint Committee of the quarry lease held by you on 17.05.2022 keeping in view of the interim orders of the National Green Tribunal (NGT) vide Order in Original Application No.40 of 2022(SZ), the District Collector, Visakhapatnam has directed to the Asst. Director of Mines and Geology, Anakapalli to take necessary steps for installation of CCTV cameras to monitor quarrying operations so as to curb the quarrying operations without statutory permissions as alleged by the petitioner.

In this connection, the specification of the CCTV cameras to be installed is specified by the Director of Mines and Geology, Ibrahimpatnam vide Circular Memo No.2/16860/P-RM/2019, dt.08.06.2021 is as follows:

Sl.No.	Type of Camera	Specifications
1.	CCTV Cameras	<ul style="list-style-type: none"> • 4MP (720p) IP Bullet Cameras Lens 4mm (White) – 2 Pieces. • Minimum resolution : 4MP (720p) • Functions: 3DDNR, DWDR, BLC, Day / Night (ICR) • IP rating : 1P66 Minimum IR range : Upto 30m

In view of the above, you are hereby directed to install CCTV cameras (at least two cameras) to capture the entire leased area within (07) days and submit compliance report to this office, so as to take further action in the matter and submit compliance in this regard.

Yours faithfully,

 Asst. Director of Mines and Geology (FAC),
 Anakapalli

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**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From

To

T. Subbarayudu, M.S.c.,
Asst. Geologist &
Asst. Director of Mines & Geology (FAC),
Anakapalli

M/s. Madhava Projects,
Prop: Sri C. Sridhar,
48 9-18/29/1, Ratnaveni Complex,
Dwaraka Nagar, Visakhapatnam.

Lr. No. 2621/Q/2004, dated:17.05.2022

Sir,

Sub: Mines and Quarries - O/o Asst. Director of Mines & Geology, Anakapalli - Quarry Lease for Road Metal and Building Stone over an extent of 4.50 Hectares in Sy.No.211 of Voderu Village, Anakapalli Mandal, Visakhapatnam District held by M/s Madhava Projects, Mg. Ptr: Sri C.Sridhar - Requested to installation of CCTV Cameras in your quarry lease area - Reg.

- Ref: 1. This office Letter No.1430/Q/2005, dated:08.03.2022.
2. This office Notice No.2621/Q/2004, dated:17.05.2022 to the lessee.
3. Inspection of the Committee Members constituted by the National Green Tribunal (NGT), Chennai.

I invite your attention to the subject and references cited and inform that vide reference 1st this office requested all the lease holders in this office jurisdiction that not to continue / start any quarrying operations until obtain the statutory provisions of Environmental Clearance, CFE & valid CFO from MoEF & CC / SEIAA / APPCB as per applicability of your quarry lease and submit the same to this office for taking further necessary action in the matter. Further this office vide reference 2nd cited issued notice and directed the lessee not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966. Further it is to inform that this office has not issued any dispatch permits to the lease holder to commence quarrying operations in the subject quarry lease.

Further, though the reference 2nd cited, this office once again requested the lessee not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966.

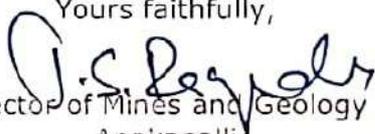
Through the reference 3rd cited, during the inspection of Joint Committee of the quarry lease held by you on 17.05.2022 keeping in view of the interim orders of the National Green Tribunal (NGT) vide Order in Original Application No.40 of 2022(SZ), the District Collector, Visakhapatnam has directed to the Asst. Director of Mines and Geology, Anakapalli to take necessary steps for installation of CCTV cameras to monitor quarrying operations so as to curb the quarrying operations without statutory permissions as alleged by the petitioner.

In this connection, the specification of the CCTV cameras to be installed is specified by the Director of Mines and Geology, Ibrahimpattam vide Circular Memo No.2/16860/P-RM/2019, dt.08.06.2021 is as follows:

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1.	CCTV Cameras	<ul style="list-style-type: none"> • 4MP (720p) IP Bullet Cameras Lens 4mm (White) - 2 Pieces. • Minimum resolution : 4MP (720p) • Functions: 3DDNR, DWDR, BLC, Day / Night (ICR) • IP rating : 1P66 Minimum IR range : Upto 30m

In view of the above, you are hereby directed to install CCTV cameras (at least two cameras) to capture the entire leased area within (07) days and submit compliance report to this office, so as to take further action in the matter and submit compliance in this regard.

Yours faithfully,


Asst. Director of Mines and Geology (FAC),
Anakapalli

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Copy to the Tahsildar, Anakapalli for information.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From	To
T. Subbarayudu, M.S.c., Asst. Geologist & Asst. Director of Mines & Geology (FAC), Anakapalli	M/s. Madhava Projects, Prop: Sri C. Sridhar, 48-9-18/29/1, Ratnaveni Complex, Dwaraka Nagar, Visakhapatnam.

Lr. No. 6561/Q/2015, dated:17.05.2022

Sir,

Sub: Mines and Quarries – O/o Asst. Director of Mines & Geology, Anakapalli – Quarry Lease for Road Metal and Building Stone over an extent of 5.00 Hectares in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District held by M/s Madhava Projects, Mg. Ptr: Sri C.Sridhar – Requested to installation of CCTV Cameras in your quarry lease area – Reg.

Ref: 1. This office Letter No.1430/Q/2005, dated:08.03.2022.
2. This office Notice No.6561/Q/2015, dated:17.05.2022 to the lessee.
3. Inspection of the Committee Members constituted by the National Green Tribunal(NGT), Chennai.

I invite your attention to the subject and references cited and inform that vide reference 1st this office requested all the lease holders in this office jurisdiction that not to continue / start any quarrying operations until obtain the statutory provisions of Environmental Clearance, CFE & valid CFO from MoEF & CC / SEIAA / APPCB as per applicability of your quarry lease and submit the same to this office for taking further necessary action in the matter. Further this office vide reference 2nd cited issued notice and directed the lessee not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966. Further it is to inform that this office has not issued any dispatch permits to the lease holder to commence quarrying operations in the subject quarry lease.

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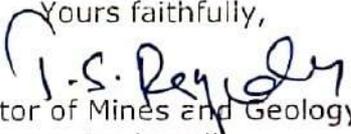
Through the reference 3rd cited, during the inspection of Joint Committee of the quarry lease held by you on 17.05.2022 keeping in view of the interim orders of the National Green Tribunal (NGT) vide Order in Original Application No.40 of 2022(SZ), the District Collector, Visakhapatnam has directed to the Asst. Director of Mines and Geology, Anakapalli to take necessary steps for installation of CCTV cameras to monitor quarrying operations so as to curb the quarrying operations without statutory permissions as alleged by the petitioner.

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Sl.No.	Type of Camera	Specifications
1.	CCTV Cameras	<ul style="list-style-type: none"> • 4MP (720p) IP Bullet Cameras Lens 4mm (White) - 2 Pieces. • Minimum resolution : 4MP (720p) • Functions: 3DDNR, DWDR, BLC, Day / Night (ICR) • IP rating : 1P66 Minimum IR range : Upto 30m

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